CONTENTS

Fifteenth Series, Vol. XI, Fifth Session, 2010/1932 (Saka)
No. 14, Thursday, August 12, 2010/ Sravanas 21, 1932 (Saka)

SUBJECT	PAGES
OBITUARY REFERENCES	2-3
SUBMISSION BY MEMBERS	
Re: Decision on methodology of caste-based census	4-7, 384
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 261 to 280	8-67
Unstarred Question Nos. 2986 to 3215	68-376

PAPERS LAID ON THE TABLE 377-379

MESSAGE FROM RAJYA SABHA 380

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME
Statement 381

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
6th and 7th Reports 381

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
10th and 11th Reports 382

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 807 DATED 29.07.2010 REGARDING AIR INDIA EMPLOYEES STRIKE
Shri Praful Patel 383

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of rampant adulteration of food and edible substances in the country and steps taken by the Government in this regard 388-404 407

Shri Jagdambika Pal 388, 395-398

Shri Dinesh Trivedi 388-394 399-403 408-412

JHARKHAND PANCHAYAT RAJ (AMENDMENT) BILL, 2010 406

STATEMENT RE: JHARKHAND PANCHAYAT RAJ (AMENDMENT) ORDINANCE, 2010
Dr. C. P. Joshi 406

BUSINESS ADVISORY COMMITTEE
19th Report 406

MATTERS UNDER RULE 377 413-426

(i) Need to relax Cabotage Law (Section 407) for the proposed International Container Shipment Terminal at Vallarpadam, Kerala in order to attract transshipment through foreign feeder ships.

Shri P.T. Thomas 413

(ii) Need to ban the book "The lives of Shri Aurobindo' written by US author, for its allegedly containing dereogatory remarks against Shri Aurobindo, an Indian patriot.

Shri Amarnath Pradhan 414

(iii) Need to provide stoppage for Train No. 2731/2732 Tirupati-Secunderabad Express at Ananthapur railway Station, Andhra Pradesh.

Shri Anantha Venkatarami Reddy 415

(iv) Need to provide matching grant of 70 per cent by the Central Government for implementation of Sanitation projects in Zaheerabad, Andhra Pradesh and other parts of country.

Shri Suresh Kumar Shetkar 416

(v) Need to fill up various vacant posts of Scientists and create additional posts at National Institute of Nutrition, Hyderabad for nutrition awareness activities in backward areas of Telengana in Andhra Pradesh.

Shri Ponnam Prabhakar 417

(vi) Need to accord approval to the proposals sent by the Government of Karnataka for repair and maintenance of NH-63 and NH-13 in Karnataka.

Shrimati J. Shantha 418

(vii) Need to set up an Atomic Power Plant in Rajoli, Bihar

Dr. Bhola Singh 419

(viii) Need to develop a tourist circuit linking places of historical and religious importance in Himachal Pradesh.

Dr. Rajan Sushant 419

(ix) Need to revise pay structure of State Forest Service cadre of Andaman and Nicobar Islands at par with DANIPS.

Shri Bishnu Pada Ray 420

(x) Need to accord permission for Hydro-electric project at Konar Dam in Bokaro, Jharkhand.

Shri Ravindra Kumar Pandey 421

(xi) Need to release funds from Central Road Fund for the repair and maintenance of roads in Etawah, Auraiya and Kanpur Dehat regions of Uttar Pradesh.

Shri Premdas 422

(xii) Need to provide rail connectivity between Bulandshahar and Delhi and upgrade Chola Railway Station near Bulandshahar in Uttar Pradesh.

Shri Surendra Singh Nagar 422

(xiii) Need to constitute a vigilance-cum-Monitoring Committee to check the process of procurement of paddy by F.C.I. in West Champaran and Nalanda districts of Bihar.

Shri Baidyanath Prasad Mahato 423

(xiv) Need for widening and strengthening of various roads in Dharmapuri district, Tamil Nadu under Central Road Fund Scheme.

Shri R. Thamaraiselvan 424

(xv) Need to provide rail connectivity linking Delhi to Bolangir, Titilagarh and Sambalpur regions of Orissa and provide basic amentities at railway stations of these regions.

Shri Kalikesh Narayan Singh Deo 425

(xvi) Need to allocate funds for infrastructural development of Sports Authority of India Centre at Aurangabad, Maharashtra.

Shri Chandrakant Khaire 426

THE FOREIGN TRADE (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 2010 427-483

Motion to Consider 427-483

Shri Anand Sharma 427-431, 473-483

Shri Arjun Ram Meghwal 432-437

Shri Sanjay Nirupam 438-442

Shri Shailendra Kumar 443-444

Shri Vijay Bahadur Singh 445-448

Dr. Ratna De 449-450

Shri Kalikesh Narayan Singh Deo 451-454

Shri Prabodh Panda	455-457
Shri P.R. Natarajan	458-459
Dr. Raghuvansh Prasad Singh	460-462
Shri P.L. Punia	463-465
Shri Prasanta Kumar Majumdar	466-467
Shri S. Semmalai	468-469
Shri P. T. Thomas	470-472
Clauses 2 to 21 and 1	483
Motion to pass	483
CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 2010	489-527
Motion to Consider	484-527
Shri P. Chidambaram	484-486, 520-527
Shri Nishikant Dubey	487-491
Shri Vijay Bahuguna	492-494
Shri Shailendra Kumar	495-497
Shri Gorakhnath Pandey	498-499
Shri Kalyan Banerjee	500-502
Shri R. Thamaraiselvan	503-504
Shri M.B. Rajesh	505-506
Shri B. Mahtab	507-509
Dr. Rajan Sushant	510-511
Shri Hamdullah Sayeed	512-513
Shri Prabodh Panda	514-515
Shri Prasanta Kumar Majumdar	516-517
Dr. Tarun Mandal	518-519
Clauses 2, 3 and 1	527
Motion to pass	527

ANNEXURE – I

Member-wise Index to Starred Questions 542

Member-wise Index to Unstarred Questions 543-546

ANNEXURE – II

Ministry-wise Index to Starred Questions 547

Ministry-wise Index to Unstarred Questions 548

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia
Shri P.C. Chacko
Shrimati Sumitra Mahajan
Shri Inder Singh Namdhari
Shri Francisco Cosme Sardinha
Shri Arjun Charan Sethi
Dr. Raghuvansh Prasad Singh
Dr. M. Thambidurai
Shri Beni Prasad Verma
Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Thursday, August 12, 2010/ Sravana 21, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri S.K. Rai and Dr. A.U. Azmi.

Shri S.K. Rai was a Member of the Fifth Lok Sabha from 1975 to 1977 representing Sikkim Parliamentary Constituency of Sikkim.

A well-known social worker, Shri Rai was associated with numerous welfare projects which touched the lives of ordinary citizens. He was instrumental in the setting up of a degree college and a law college in his constituency.

Shri Rai played a proactive role in the campaigns for the development of tourism in his constituency and worked for the provision of basic essential facilities for the common man.

An accomplished artist, Shri Rai had keen interest in drama, music and literature.

Shri R.K. Rai passed away on 16 February, 2010 at Gangtok, Sikkim after a prolonged illness.

Dr. A.U. Azmi was a Member of the Seventh Lok Sabha from 1980 to 1984 representing the Jaunpur Parliamentary Constituency of Uttar Pradesh.

A medical practitioner by profession, Dr. Azmi worked for the welfare of the poor, downtrodden and the deprived sections of the society and for the betterment of the health facilities for the people of his constituency.

Dr. A.U. Azmi passed away on 24 May, 2010 at New Delhi at the age of 81.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, in a tragic incident on 11 August, 2010 reportedly more than 25 people including children died when a country boat capsized after being caught in a whirlpool in the swollen Kosi river. Many more are still missing.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Q. No. 261, Shri Purnmasi Ram.

… (*Interruptions*)

11.02 hrs.

SUBMISSION BY MEMBERS

Re: Decision on methodology of caste-based census

श्री शरद यादव : अध्यक्ष जी, मैं निवेदन करना चाहता हूं कि यह बहुत गंभीर मामला है जो कास्ट इनोमरेशन का मामला था, ...(व्यवधान)

अध्यक्ष महोदया : आप उसे शून्य प्रहर में उठाइए।

…(व्यवधान)

श्री शरद यादव : उसे बायोमीट्रिक में डाल दिया। ...(व्यवधान)

अध्यक्ष महोदया : आप उसको शून्य प्रहर में उठाइए। अभी प्रश्न काल चलने दीजिए।

…(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): ...(व्यवधान) जातीय आधार की जनगणना क्यों बायोमीट्रिक में डाल रहे हैं? ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप उसे शून्य प्रहर में उठाइए।

…(व्यवधान)

श्री मुलायम सिंह यादव : आपसे निवेदन है कि इसे उलझाया क्यों है? क्या हम सब लोगों को नासमझ समझ रखा है? यह समझ रखा है कि ये नासमझ हैं और इनको यह समझ में नहीं आएगा। ...(व्यवधान) यह सरकार की गहरी साजिश है।

अध्यक्ष महोदया : अभी प्रश्न काल चल रहा है। शून्य प्रहर में आप इसको उठाइए।

…(व्यवधान)

श्री गोपीनाथ मुंडे (बीड): ...(व्यवधान) वादा किया था कि पार्लियामेंट को बतायेंगे। ...(व्यवधान)

अध्यक्ष महोदया : अभी प्रश्न काल चलने दीजिए।

…(व्यवधान)

श्री शरद यादव : यह जो हेड-काउन्ट हो रहा है, हेड-काउंट में नहीं रखा है, इसको बायोमीट्रिक में डाल दिया। ...(व्यवधान)

अध्यक्ष महोदया : अभी प्रश्न काल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : अभी प्रश्न काल चल जाने दीजिए।

...(व्यवधान)

श्री शरद यादव : इसको बायोमीट्रिक में डाल दिया है। ...(व्यवधान) बायोमीट्रिक में 15 वर्ष के ऊपर के लोगों का हुआ है। ...(व्यवधान)

अध्यक्ष महोदया : सुदीप जी, आप क्या कह रहे हैं?

...(व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I am on a point of information.... (*Interruptions*) Please give me a chance to speak. ... (*Interruptions*) We have given a notice to speak during the 'Zero Hour'.... (*Interruptions*)

MADAM SPEAKER: All right.

... (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): हमने इस पर एडजर्नमेंट मोशन भी दिया है। ...(व्यवधान) इस पर चर्चा की जाए। ...(व्यवधान) जो आज उठाया गया है ...(व्यवधान)

अध्यक्ष महोदया : अभी प्रश्न काल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : इसे शून्य प्रहर में उठाइए।

...(व्यवधान)

अध्यक्ष महोदया : अब हम प्रश्न काल चला लें।

...(व्यवधान)

अध्यक्ष महोदया : ठीक है, आप बैठ जाइए।

...(व्यवधान)

श्री लालू प्रसाद (सारण): उसे सब्सक्राइब क्यों किया गया? ...(व्यवधान)

अध्यक्ष महोदया : उसको शून्य प्रहर में उठा लीजिएगा।

...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): ...(व्यवधान) काउंटिंग नहीं करेंगे, इसका क्या मतलब है?..(व्यवधान)

श्री शरद यादव : ...(व्यवधान) हेड काउंट करना चाहिए था, बायोमीट्रिक का तो सौ साल में भी नहीं होगा। ...(व्यवधान)

Comment [p1]: Fld by b1

श्री लालू प्रसाद : अध्यक्ष महोदया, आप पहले हमारी बात सुनिये।...(व्यवधान

अध्यक्ष महोदया : आप इतनी जोर से मत बोलिये, धीरे बोलिये। हम कह रहे हैं कि आप इस विषय को शून्य प्रहर में उठाइये।

...(व्यवधान)

अध्यक्ष महोदया : हमारा आग्रह है कि आप अभी प्रश्न काल चलने दीजिए और इस विषय को शून्य प्रहर में उठाइये।

...(व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी, आप क्या कहना चाहते हैं?

...(व्यवधान)

श्री दारा सिंह चौहान : महोदया, मैं भी इसी विषय के बारे में कहना चाहता हूं। ...(व्यवधान)

अध्यक्ष महोदया : आप इस विषय को शून्य प्रहर में उठाइये।

...(व्यवधान)

श्री दारा सिंह चौहान : अध्यक्ष महोदया, इस विषय पर सारे हाउस का एक मत है। ...(व्यवधान)

श्री लालू प्रसाद : अध्यक्ष महोदया, सारे हाउस का एक मत है। ...(व्यवधान) प्रधान मंत्री जी को, सोनिया जी को ...(व्यवधान) यह कहा गया कि कर रहे हैं, लेकिन फिर चतुराई दिखा दी। ...(व्यवधान)

श्री शरद यादव : अध्यक्ष महोदया, 15 साल में इलैक्शन कमीशन का फोटो आइडेंटिटी कार्ड नहीं बन पाया है। ये सौ साल में भी नहीं होगा। बायोमीट्रिक क्या चीज है? ...(व्यवधान)

श्री लालू प्रसाद : मैडम, इन्होंने गलत काम किया है। ...(व्यवधान)

अध्यक्ष महोदया : आप क्वश्चेन ऑवर चलने दीजिए। इस विषय को आप शून्य प्रहर में उठाइये।

...(व्यवधान)

श्री लालू प्रसाद : पहले इस पर फैसला होना चाहिए। उसके बाद हाउस चलेगा। ...(व्यवधान)

पहले इस विषय का निराकरण होना चाहिए, उसके बाद आप हाउस चलाइये।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

11.08 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.08 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

.

* Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2008-2009 under section 10 of the Railways Act, 1989.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2831/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

(1) A copy of the Limited Liability Partnership (Winding up and Dissolution) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 266(E) in Gazette of India dated the 30th March, 2010 under sub-section (3) of section 79 of the Limited Liability Partnership Act, 2008.

(Placed in Library, See No. LT 2832/15/10)

(2) A copy of the Notification No. S.O. 1548(E) (Hindi and English versions) published in Gazette of India dated 25th June, 2010, delegating powers to the Director, Serious Fraud Investigation Office only in respect of those cases wherein the Central Government appoints officers of Serious Fraud Investigation Office as inspectors, to investigate into the affairs of a company

under Section 235 or Section 237 of the Companies Act, 1956, issued under sub-section (1) of section 637 of the said Act.

(Placed in Library, See No. LT 2833/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2008-2009.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2834/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2835/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table:-

(1) A copy of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2010 (Hindi and English versions) published in Notification No. G.S.R. 594(E) in Gazette of India dated the 9th July, 2010 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT 2836/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2837/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.

(Placed in Library, See No. LT 2838/15/10)

12.02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

> "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 5th August, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02½ hrs.

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME
Statement

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I beg to lay on the Table the Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter-I and Chapter-V of the Fourteenth Report (14th Lok Sabha) of the Committee on MPLAD Scheme regarding Action Taken by the Government on the recommendations contained in Thirteenth Report (14th Lok Sabha).

12.03 hrs.

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
6th and 7th Reports

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to present the following Reports (Hindi and English versions) of the Committee on Food, Consumer Affairs and Public Distribution (2009-10):-

1. Sixth Report on Action taken by the Government on the observations/recommendations contained in the Second Report of the Committee (15th Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
2. Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Third Report of the Committee (15th Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

12.04 hrs.

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

10th and 11th Reports

SHRI GOPINATH MUNDE (BEED): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers: -

1. Tenth Report of the Committee on Action Taken by the Government on the recommendations contained in the Second Report of the Committee (2009-10) on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
2. Eleventh Report of the Committee on Action Taken by the Government on the recommendations contained in the Fourth Report of the Committee (2009-10) on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

12.04½ hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 807 DATED 29.7.2010 REGARDING AIR INDIA EMPLOYEES STRIKE

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): With your permission, I beg to present a Statement correcting the reply given on 29th July, 2010 to Unstarred Question No. 807 by Shri A. Venkata Rami Reddy and Shri N. Chaluvaraya Swamy regarding Air India Employees Strike.

This is with reference to the reply to part (a) and (b) of the Unstarred Question No. 807 answered on 29.7.2010 asked by S/Shri A. Venkata Rami Reddy and N. Chaluvaraya Swamy. In the reply the dates of strike called by Jet Airways Pilots have inadvertently been mentioned as 8.9.2010 to 12.9.2010. The dates of strike were 8.9.2009 to 12.9.2009.

The last sentence in reply to part (a) and (b) of the above question may, therefore, be read as under:-

> "A stimulated strike was called by Jet Airways Pilots by reporting sick from 8.9.2009 to 12.9.2009."

(Placed in Library See No. LT 2839/15/10)

12.05 hrs.

SUBMISSION BY MEMBERS

Decision on methodology of caste-based census – Contd.

MR. DEPUTY-SPEAKER: The hon. Minister Shri Pranab Mukherjee.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Deputy-Speaker, Sir, in the morning, some hon. Members expressed their views about the methodology of the caste census.

As the hon. Members are aware, this issue was raised during the last Session. Thereafter, the hon. Prime Minister appointed a Group of Ministers, in a meeting of the Cabinet, to look into this aspect. The Group of Ministers wrote to all the political parties and we have received the response from the political parties. The Group of Ministers met yesterday and they considered the written response of all the political parties. The decision taken by the Group of Minister is that caste will be convassed in the census without affecting the integrity of the headcount. How and when this should be done is under consideration.

Some suggestions have been made by the leaders today. All these will be kept in view and an appropriate decision on the mechanism will be taken shortly. As the decision will have to be taken by the Cabinet, only after the Cabinet takes the decision, I will be able to inform the House.

… (*Interruptions*)

MR. DEPUTY-SPEAKER: The House will now take up Calling Attention.

Shri Jagdambika Pal.

… (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, we were told by the hon. Speaker that I would be allowed to speak for a minute for giving some information.… (*Interruptions*)

MR. DEPUTY-SPEAKER: No. We have not received any notice.

… (*Interruptions*)

MR. DEPUTY-SPEAKER: There is no notice.

… (*Interruptions*)

उपाध्यक्ष महोदय : आपकी कोई नोटिस नहीं है। आपने लिखकर नहीं दिया है।

…(व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I am on a point of information.

The other day, I raised the issue that Kumari Mamata Banerjee, while coming from Lalgarh in her convoy - she is a "Z Plus" security holder - was hit by a very big, large lorry. The point is that a very big, large, truck entered the convoy and hit one car which was filled up with the security people. That car again hit Kumari Mamata Banerjee's car. She was literally injured up to a certain limit. She has been advised by the physician to be admitted to the hospital immediately after two days though she is not in a mood to go to hospital. Normally, according to her habit, she is not in the habit of going to hospitals, doctors and the physicians. Somehow, she is under home treatment.

In this connection, I would request the Government to make an investigation into the matter and find out how a "Z Plus" category security person can be hit by a lorry, how it could enter into the total convoy. If it is left unchallenged, she can be attempted to be eliminated bodily from politics because she has been hurt on different occasions, on different times in the State of West Bengal. So, we apprehend that her life is in danger.… (*Interruptions*)

MR. DEPUTY-SPEAKER: Let him finish it.

SHRI BASU DEB ACHARIA (BANKURA): The driver of the lorry has been arrested … (*Interruptions*)

MR. DEPUTY-SPEAKER: Now, we take up Calling Attention. Shri Jagdambika Pal.

… (*Interruptions*)

उपाध्यक्ष महोदय : यह बात रिकॉर्ड में नहीं जाएगी। वह जो कह रहे हैं, वह रिकॉर्ड में नहीं जाएगा। Please sit down.

(Interruptions) ... *

MR. DEPUTY-SPEAKER: Please sit down. I think you have said enough.

… (*Interruptions*)

उपाध्यक्ष महोदय : कुछ भी रिकॉर्ड में नहीं जा रहा है, आप बैठ जाइए।

…(व्यवधान)

MR. DEPUTY-SPEAKER: I think, you should wind up now. You have said enough.

… (*Interruptions*)

उपाध्यक्ष महोदय : किसी की बात रिकार्ड में नहीं जाएगी।

…(व्यवधान)

उपाध्यक्ष महोदय : किसी की बात रिकॉर्ड में नहीं जा रही है।

…(व्यवधान)

उपाध्यक्ष महोदय : अब आप अपनी बात खत्म कीजिए। आपकी बात आ गयी है।

…(व्यवधान)

उपाध्यक्ष महोदय : सुदीप जी, आपने अपनी बात रख ली है, अब समाप्त कीजिए।

...(व्यवधान)

Comment [r2]: Fld by e1

उपाध्यक्ष महोदय: सुदीप जी, आपने हाउस में अपनी बात कह दी है। अब आप बैठ जाएं।

...(व्यवधान)

उपाध्यक्ष महोदय: कोई बात रिकार्ड में नहीं जाएगी।

...(व्यवधान) *

उपाध्यक्ष महोदय: जगदम्बिका पाल जी, आप अपना ध्यानाकर्षण प्रस्ताव पेश करें।

श्री जगदम्बिका पाल (डुमरियागंज): उपाध्यक्ष महोदय, मैं बहुत आभारी हूं अपने तृणमूल कांग्रेस पार्टी के सदस्यों का और अपने वामपंथी दलों के सदस्यों का...(व्यवधान)

श्री लालू प्रसाद (सारण): एक मिनट पहले मेरी बात सुन लें। उपाध्यक्ष जी, ममता जी के साथ ऐसा इंसीडेंट पहली बार हुआ है। हम लोग पूरे हाउस की तरफ से उन्हें शुभकामनाएं देते हैं और चाहते हैं कि वह जल्दी निरोग होकर सदन में आएं और यहां फिर से शांति हो सके।...(व्यवधान)

श्री जगदम्बिका पाल : उपाध्यक्ष महोदय, ममता बनर्जी की सुरक्षा के लिए पूरा सदन चिंतित है। मैं भी इस ध्यानाकर्षण प्रस्ताव के माध्यम से पूरे देश की जनता के समक्ष जो चिंता है, वह प्रश्न उठाना चाहता हूं।

* Not recorded

उपाध्यक्ष महोदय: पहले आप अपना ध्यानाकर्षण प्रस्ताव पेश करें। उसके बाद जवाब होगा, फिर आप विस्तार से बताएं।

12.14 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of rampant adulteration of food and edible substances in the country and steps taken by the Government in this regard

श्री जगदम्बिका पाल (डुमरियागंज): उपाध्यक्ष महोदय, मैं स्वास्थ्य और परिवार कल्याण मंत्री का ध्यान अविलम्बनीय लोक महत्व के निम्न विषय की ओर दिलाता हूं और प्रार्थना करता हूं कि वह इस संबंध में वक्तव्य दें :

"देश में आहार और खाद्य पदार्थों के बड़े पैमाने पर अपमिश्रण से उत्पन्न स्थिति तथा इस सम्बन्ध में सरकार द्वारा उठाए गए कदम।"

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, on behalf of Shri Ghulam Nabi Azad, I would say that the hon. Members have called the attention of the House to the situation arising out of the rampant adulteration of food and edible substances in the country and steps taken by the Government in this regard. The subject of adulteration in food items has, of late, been drawing a lot of attention of Parliament, the media as well as the common man. I am happy that this august House has spared its valuable time to discuss this matter that affects the health and life of everybody. I hope that we may be able to come up with some concrete and valuable suggestions to act upon.

Before we move ahead in our discussion, I would like to inform this august House the legal provisions. The quality standards of food articles in our country are regulated as per the provisions of the Prevention of Food Adulteration (or PFA) Act, 1954 and the PFA Rules, 1955. The subject of Prevention of Food Adulteration is in the concurrent list of the Constitution. Accordingly, the implementation of the PFA Act, 1954 and PFA Rules, 1955 has been entrusted to the State / Union Territory Governments. The Central Government lays down the standards for various food articles and regulations on use of additives, labelling, contaminants etc. It primarily plays an advisory role in its implementation besides carrying out various statutory functions / duties assigned to it under the various provisions of the Act. It also issues

appropriate directions and alerts to the State / UT authorities for keeping strict vigil on the quality of food items within their respective jurisdiction for ensuring safe and wholesome food for consumers.

As regards the procedure, the enforcement staff of the States' Food Health Authorities draws random samples of different food items from all sources like manufacturers, wholesalers and retailers, and also conduct raids at suspected places and get these samples analysed in the food testing labs to see whether the samples conform to the standards laid down under the PFA Rules, 1955 and other provisions of PFA Act, 1954. Action against such persons who indulge in production and trade of adulterated or misbranded food articles is taken by the concerned State/UT Governments under the Prevention of Food Adulteration Act, 1954. Sale of spurious/adulterated food items attract penalty under Section 16 of PFA Act, 1954. The penalty depends on the gravity of the offence:

- If a person manufactures for sale or stores, sells or distributes any article of food which is declared adulterated on account of quality or for manufacturing, for sale, storage, distribution of adulterated food which does not cause injury to health, there is the penalty with imprisonment for a term of minimum six months but which may be up to three years and with a fine which shall not be less than one thousand rupees.
- In case a person manufactures for sale or stores, sells or distributes any article of food which is declared adulterated for containing any colouring matter other than that the prescribed standards, the penalty is imprisonment for a term of minimum one year but which may be extended to six years and with a fine which shall not be less than two thousand rupees.
- In case of adulteration amounting to grievous hurt within the meaning under Section 320 of the IPC or endangering the life, imprisonment up to life is also envisaged with a fine which shall not be less than Rs.5000/-.

Comment [RS3]: Ctd by g

With a view to improve the implementation of food safety measures in the country, an attempt has been made by the Central Government to consolidate and integrate a number of food related laws and orders, administered by different authorities, by bringing them under a common umbrella of the Food Safety & Standards Act, 2006 and bringing them under the supervision of a new single authority namely the Food Safety and Standards Authority of India. The new Act deals with the issue of Food Safety in a holistic manner including provisions like food recall, improvement notices, compensation to the victim of unsafe food or the legal representative to be paid by Vendor or Manufacturer in case of injury or death of consumer by adulterated or injurious food article.

Food adulteration is an act of intentionally debasing the quality of food offered for sale either by the admixture or substitution of inferior substances or by the removal of some valuable ingredient. Adulterants may be intentionally added to more expensive substances to increase visible quantities and reduce manufacturing costs, or for some other deceptive or malicious purpose. It is done in many ways. This ranges from adulterating milk with water, mixing adulterants in food items and sweets, artificial ripening of fruits, and often discussed phenomena of injecting fruits and vegetables with chemicals including oxytocin.

There have been reports about the cases of misuse of animal fat and urea in production of milk and milk products like desi ghee, mawa, etc. The Central Government has issued instructions from time to time to Food (Health) Authorities of the States and the Union Territories to keep a strict vigil on the quality of milk and milk products by conducting special drives to draw random samples of milk and milk products and take necessary preventive action under the provision of PFA Act, 1954 and PFA Rules 1955. Samples of various foods including milk products, edible oil, vegetables, sweets and other food articles, are taken regularly by the States and UT Governments and action is taken in case of complaints of adulterated food against the guilty under the provisions of PFA Act, 1954. According to the available information provided by the States and Union Territory Governments, the details regarding number of cases registered and challaned along with number of cases convicted as

made available by the States and the Union Territory Governments during the year 2006-2008 are laid on the Table of the House (Annexure-I)

The States like Andhra Pradesh, Gujarat, Maharashtra and Punjab have shown higher percentage of adulteration as per these figures in commodities like beverages, milk and milk products. Some recent data received from the States is laid on the Table of the House (Annexure- II).

In 2008, there were reports of adulteration of milk and milk products with melamine in China and death of children due to that adulteration. Consequently, the Ministry of Commerce and Industry issued orders for prohibition of import of milk and milk products from China.

According to the available information provided by the States and Union Territory Governments, the percentage of adulteration in food articles declined from 8.44 per cent of the samples collected in 2006 to 7.73 per cent in 2008.

Comment [R4]: Contd. by h1

Samples of various foods including milk products, edible oil, vegetables, sweets and other food articles, are taken regularly by the States/UT Governments and action is taken in case of complaints of adulterated food against the guilty under the provisions of PFA Act, 1954. As per the latest figures made available by the States relating to the year 2007, 3495 cases of prosecutions were launched leading to convictions in 2409 cases. 30699 cases were pending for disposal in courts.

As I have pointed out, the administration of all food safety laws rests with the respective State / Union Territory Governments. Through this august forum, therefore, I would urge upon all the State / Union Territory Governments and their Food Safety Administrators to tighten their enforcement machineries to keep a strict vigil on the activities of the unscrupulous elements and to strive for speedy trials so that the perpetrators of such heinous crimes do not play havoc with the health and lives of the consumers and are also brought to book and to early convictions. Sir, I assure the House that the Central Government would not be found wanting in taking measures on its part for checking such malpractices.

श्री जगदम्बिका पाल : उपाध्यक्ष महोदय, माननीय मंत्री जी ने अपने वक्तव्य में यह कहा कि 2006 में जो मिलावट देश के खाद्यान्न या मिल्क प्रोडक्ट में थी, वह 8.44 प्रतिशत थी। वर्ष 2008 में 7.73 प्रतिशत हो गयी। माननीय मंत्री जी के हिसाब से मिलावट में कमी आ रही है, यह आपने आंकड़ों से सिद्ध करने की कोशिश की है। लेकिन पूरा देश जानता है कि अगर परिणामों को देखें तो आज कोई दिन नहीं जाता होगा कि जिस दिन मिलावट की चर्चा न हो। कल राजस्थान से टी.वी. पर रिपोर्ट आ रही थी कि सरस जो राजस्थान की कोआपरेटिव डेयरी फेडरेशन है, उसके दूध में मिलावट है। कहीं फूड प्रोडक्ट में मिलावट है, कहीं घी, मसाले, दाल, एडिबल ऑयल्स में मिलावट है और यहां तक कि अभी सब्जियों में भी मिलावट है। सब्जियों में अभी जिस तरीके से ऑक्सीटौसिन की बात की गई है, उस इंजेक्शन से सब्जियों के साइज को बड़ाने के लिए और वे अच्छा दिखें, लगातार अधिक मुनाफा कमाने के और अधिक उत्पादन के चक्कर में जिस तरीके से अभी देश के बड़े शहरों में मिलावट हो रही थी, अभी वह मिलावट गांवों तक पहुंच गई है। उसके बावजूद भी आपने यह कहा कि आंकड़ों के हिसाब से कम हो रहा है लेकिन मैं समझता हूं कि चाहे वह दिल्ली हो या देश का और कोई भी राज्य हो, आज मिलावट की निरन्तरता बढ़ती जा रही है।

आज मिलावट केवल एक चीज में नहीं है। आज मिलावट सभी चीजों में हो रही है। आप समझते हैं, आपने अभी खुद ही महसूस किया कि सब्जयों के लिए, फलों के लिए जिस तरीके से ऑक्सीटौसीन का प्रयोग किया जा रहा है कि जो छोटी सब्जियां हैं, चाहे वे लौकी हो या करेला हो या वॉटरमेलन हो, उसको बढ़ाने के लिए और उसको आकर्षक बनाने के लिए इस इंजेक्शन का इस्तेमाल हो रहा है। दूध के अधिक उत्पादन के लिए जिस तरीके से गाय और भैंस को ये इंजेक्शन दिये जा रहे हैं, वह भी न केवल देश के जन-जीवन की जिंदगी के साथ खिलवाड़ है बल्कि वह एक स्लो पॉइजन है जिसका असर किडनी, लिवर और नर्वस सिस्टम पर पड़ता है जिसकी रिपोर्ट आपके स्वास्थ्य मंत्रालय के पास है। मैं बहुत विस्तार में नहीं जाना चाहता। आज सरसों के तेल में आर्जीमोन्स मिलाये जा रहे हैं जिसके नाते ड्रॉप्सी हो रही है, दाल में खिसारी है और फलों में जिस तरीके से कैल्शियम कार्बाइड का प्रयोग किया जा रहा है जिसके नाते फल दिखने में बहुत अच्छे लगें, फल बहुत बड़े-बड़े दिखने में लगें, लेकिन उन फलों में जो कैल्शियम कार्बाइड का प्रयोग होता है, क्या आप उसके इंग्रेडिएंट्स जानते हैं कि उनमें आर्सनिक और फॉस्फोरस है। यह आर्सनिक और फॉस्फोरस बम बनाने में प्रयोग किया जाता है, यह रिपोर्ट भी आपके पास है। मैं समझता हूं कि उत्तर में आप जरूर कहिएगा अगर मैं इस बात को गलत कह रहा हूं। आज जिस चीज से क्रैकर्स, पटाखे बनाये जा रहे हैं, बॉम्ब्स बनाये जा रहे हैं। यदि फलों को बढ़ाने के लिए, फलों के साइज को आकर्षक करने के लिए अगर उसका उपयोग किया जा रहा है तो जैसे आपने कहा कि एक साल की सजा, एक हजार रुपये दंड या दो साल की सजा हो सकती है, परंतु यदि मृत्यु हो जाए तो मैं समझता हूं कि एक दिन इन फलों या सब्जियों को खाने पर मृत्यु नहीं हो सकती है।

Comment [r5]: Ctd by j

लेकिन आप जानते हैं कि सभी डाक्टर्स और साइंटिस्ट्स की रिपोर्ट है कि अगर हम निरंतर इस तरह की सब्जियों, फलों और मिलावटी चीजों का प्रयोग कर रहे हैं तो उसे हम धीरे-धीरे मीठे जहर के रुप में ले रहे हैं, जिसके अंततोगत्वा कई कारण मौत के बनते हैं। फिर आप तात्कालिक रूप से कैसे सिद्ध कर सकते हैं।

महोदय, इसके अलावा जो आपके एक्ट हैं, जिनका आपने उल्लेख किया है, वे सारे एक्ट अस्तित्व में हैं। लेकिन उन एक्ट के अंतर्गत आपने खुद ही बताया है कि वर्ष 2006 से 2008 तक इनके अंतर्गत जो चालान किये गये हैं और जो कंविक्शन हुआ है, वे 2006 में टोटल केसिज में जो चालान हुए हैं, उनकी संख्या 7695 है। 2007 में 3902, 2008 में 3250 हैं। 2006 में 1284 केसिज में कंविक्शन हुआ है। 2007 में 2472 और 2008 में 591 हुए हैं। इस तरह से निरंतर चालान की संख्या घटती जा रही है। जहां मिलावट बढ़ती जा रही है, वही पूरे राज्यों, यूनियन टैरिटरीज और देश में छापों की संख्या और केसिज के प्रोसीक्यूशन की संख्या घटती जा रही है। अगर 2006 में 7000 थे तो 2007 में तीन हजार रह गये और 2008 में 3250 रह गये। क्या आप इस बात से चिंतित नहीं होंगे कि आपने जो एक अथॉरिटी बनाई है और आपने कहा कि हमने उस अथॉरिटी को ताकत दे रखी है, वह अथॉरिटी आपको क्या कह रही है। आज फिक्की की क्या रिपोर्ट है? फिक्की के सर्वे के मुताबिक 30 परसैन्ट लोग आपका फूड सेफ्टी एंड स्टैंडर्ड एक्ट है, जो मैनडेटरी है, उसे जानते भी नहीं है। यह शहरों के सर्वे की रिपोर्ट है। गांवों के लोगों को, जो आपका फूड सेफ्टी एंड स्टैंडर्ड एक्ट है, उसके बारे में उन्हें पता ही नहीं है। पहले नॉन-ब्रांडेड चीजों में मिलावट होती थी। माननीय मंत्री जी पूरा सम्मानित सदन इस बात से सहमत होगा कि अब ब्रांडेड चीजों में भी मिलावट होने लगी है। चाहे वे फूड प्रोडक्ट्स हों, उन पर ब्रांडेड कंपनियों के नाम के रैपर्स होंगे। नेक्ड आईज से देखकर आप यह भी डिस्टिंगुइश नहीं कर पायेंगे कि यह उसी ब्रांडेड कंपनी का घी, दूध या मसाले या दवाइयां आदि हैं। चूंकि आज नकली माल उसी रैपर्स में, उसी तरीके से बनकर मार्केट में आ रहे हैं। पिछले दिनों चाइना से आया। मुम्बई में भी बहुत बड़ी खेप पकड़ी गई। मैं समझता हूं कि अब ब्रांडेड चीजों का भी भरोसा नहीं रह गया है। पहले लोग कहते थे कि खुला सरसों का तेल मत लीजिए, घी मत लीजिए या खुले मसाले मत लीजिए, क्योंकि ये मिलावटी होंगे। लेकिन अब यदि लोग ब्रांडेड ले रहे हैं, ब्रांडेड में भी जिस तरीके से मिलावट हो रही है और उसी ब्रांड के नाम पर तमाम शहरों और गांवों में नकली उत्पादन हो रहा है। आज आप खुद मानते हैं कि पूरे देश में 20 से 25 परसैन्ट दवाइयां फेक मिल रही हैं। अगर गांव का कोई गरीब आदमी कर्ज लेकर अपनी बीमार पत्नी के लिए दवाई लाता है या पत्नी अपने सुहाग की रक्षा के लिए मंगलसूत्र बेचकर गांव के बाजार से फेक दवा ले आती है तो वह भले ही अपना मंगलसूत्र भी बेच दे तो भी वह अपने पति या पत्नी की रक्षा नहीं कर सकता है। मैं समझता हूं कि मिलावट के इस गंभीर मामले पर चिंता व्यक्त करनी होगी। आज आप कहते हैं कि हमने शेड्यूल्ड एच में, जो हमारे ड्रग्स को रेगुलेट करता है, नोटिफिकेशन कर दिया है कि बिना किसी प्रिस्क्राइब्ड डाक्टर के, एनीमल हस्बैंडरी के डाक्टर की पर्ची के बिना

लोगों को ऑक्सीटोसिन का इंजैक्शन नहीं मिलेगा। लेकिन आज आप कहीं भी डेयरी में चले जाइये, जहां भी दूध का उत्पादन हो रहा है। यह इंजैक्शन खुलेआम गाय, भैंस में जिस तरीके से प्रयोग किया जा रहा है, उसका असर उन पर भी हो रहा है। पहले हम दूध में पानी की मिलावट करते थे। परन्तु उस पानी की मिलावट के बाद सिंथैटिक दूध बनने लगा और अब ऑक्टीटोसिन से जो दूध आने लगा, वह निश्चित रूप से हम एक जहर ले रहे हैं। इसे रोकने के लिए आपने जो भी एक्ट बनाया, चाहे वह प्रिवेंशन ऑफ फूड एडल्ट्रेशन एक्ट, 1954 बनाया हो या आपने फूड सेफ्टी एंड स्टैंडर्ड्स एक्ट, 2006 पास किया हो और उसे लागू करने के लिए 2008 में आपने जो फूड सेफ्टी एंड स्टैंडर्ड अथारिटी बनाई। उसे जिस तरीके से रेगुलेट करना है, चाहे ऑक्टीटोसिन इंजैक्शन के प्रोडक्शन् को रेगुलेट करना है, इसकी बिक्री को रेगुलेट करना है। लेकिन आज निरंतर उसका राज्यों में प्रचलन बढ़ रहा है

Comment [BS6]: (cd. by k1)

मैं समझता हूं कि यह एक ऐसी चिन्ता का विषय हो गया है कि लोग कहते हैं कि अब बाजार में ऐसी कौन सी चीज मिलेगी जिसे हम खायें जो सही हो सकती है या सुरक्षित हो सकती है। आज तो लगता है कि बाजार में कोई चीज सुरक्षित नहीं है। चाहे वह खाद्य तेल हो, सब्जियां हों, दूध हो या दूध से बनी चीजें हों। माननीय मंत्री जी ने बताया है कि यह पंजाब में ज्यादा है। पंजाब में फिरोज़पुर के श्री डी.सी. के यादव ने टैस्ट कराया जिससे कि इंडो-पाक के लोग बच जायें, जिस तरीके से सतलुज की बाढ़ से लोग बच जायें...(व्यवधान) अगर 1800 इंसपैक्टर हैं तो 1000 पद खाली हैं।...(व्यवधान)

उपाध्यक्ष महोदय : अम्बिका जी, आप संक्षेप में कहिये।

श्री जगदम्बिका पाल : उपाध्यक्ष जी, मैं संक्षेप में ही कह रहा हूं।

उपाध्यक्ष महोदय : नहीं, आपने काफी ज्यादा कह दिया है।

श्री जगदम्बिका पाल : उपाध्यक्ष जी, मैं जानना चाहता हूं कि जो एक्ट हैं, जिनके लिये माननीय मंत्री जी ने बताया कि इन्हें राज्यों को लागू करना है, क्या इसके लिये कोई अथौरिटी है या आप कोई इस तरह से बैठक करेंगे, क्या कोई अभियान चलाकर लोगों में भावना पैदा करेंगे? मंत्री जी ने यहां पर चीन का उदाहरण दिया कि अगर वहां दूध में मिलावट हुई तो उसने दूध को बैन कर दिया। अगर यहां कोई मिलावट मिलती है, उसकी एक-दो दिन चर्चा होती है, उसक`बाद वह चर्चा बंद हो जाती है। क्या सरकार ऐसा कोई उपाय करेगी ? मैं समझता हूं कि सरकार कहेगी कि देश में और नई 72 प्रयोगशालायें स्थापित करेंगे...(व्यवधान)

उपाध्यक्ष महोदय : माननीय सदस्य सवाल पूछें।

श्री जगदम्बिका पाल : उपाध्यक्ष जी, चाहे प्रयोगशालायें हों या जिले में प्रयोगशालायें हों, इनके कनविक्शन के लिये क्या अलग से इनको कैपिटल पनिशमेंट दी जायेगी? अगर एक आदमी एक मौत के लिये जिम्मेदार होता है तो वह 302 का मुलज़िम हो जाता है। जहां इस मिलावट के कारण सैंकड़ों लोगों की मौत हो रही हो, वहां

उन्हें एक साल की सजा हो या दो साल की सजा हो लेकिन वह सजा भी नहीं होती है। केस तो रजिस्टर्ड कर दिया जाता है, उसकी राज्यों में जो पैरवी होनी चाहिये, उस तरीके से उसकी पैरवी नहीं होती है। मैं एक उदाहरण देना चाहता हूं। एक व्यक्ति बहुत डिप्रैस्ड था, बड़ा ही स्ट्रेस में था, उसने कहा कि मैं अपने जीवन को खत्म कर लूं, वह बाजार से जहर लेने के लिये गया। वह जहर उसने पी लिया लेकिन मरा नहीं । उसने कहा कि मैं जहर खाकर भी नहीं मरा और अब मेरी जिन्दगी है तो मैं अब कुछ टॉनिक पी लूं जिससे कि मैं और मजबूत हो जाऊं। वह बाजार से टॉनिक खरीदकर लाया जिसे उसने पिया तो वह मर गया। इसका तात्पर्य यह है कि जहर से मौत हो नहीं सकती और टॉनिक से हो गई क्योंकि वह मिलावटी था। फिर आदमी की जिन्दगी कैसे सुरक्षित सकती है...(व्यवधान) मैं समझता हूं कि जो कानून हैं, ...(व्यवधान)

उपाध्यक्ष महोदय : कृपया समाप्त कीजिये।

श्री जगदम्बिका पाल : उपाध्यक्ष जी, मैं क्वैश्चन कर रहा हूं।

उपाध्यक्ष महोदय : आप क्वैश्चन नहीं कर रहे हैं।

श्री जगदम्बिका पाल : सरकार ने जो कानून बनाये हैं,,क्या उन कानूनों को इफौक्टिव ढंग से लागू करने के लिये केन्द्र सरकार राज्यों को उपाय करने के लिये निर्देश करेगी? क्या उपभोक्ताओं को एडल्ट्रेशन से सुरक्षित रखने के लिये सरकार और प्रयोगशालायें स्थापित करेगी? सरकार ने ऑक्सीटौसिन इंजैक्शन को मैंडेटरी किया है कि बिना प्रेसक्रिपशन के नहीं मिलना चाहिये लेकिन आज खुले बाजार में मिल रहा है। क्या सरकार उस पर बैन करने पर विचार करेगी? जो इंसपैक्टर के पद खाली हैं, उन पर और अधिकारियों की नियुक्ति करेंगे?

उपाध्यक्ष महोदय : श्री देवेन्द्र नागपाल - अनुपस्थित

कुंवर रेवती रमन सिंह - अनुपस्थित ।

श्री दिनेश त्रिवेदी : उपाध्यक्ष जी, मैं आपका बहुत-बहुत शुक्रगुजार हूं और माननीय सदस्य का शुक्रगुजार हूं...(व्यवधान)

उपाध्यक्ष महोदय : माननीय सदस्यो, नियम के अनुसार केवल उन सदस्यों को भाग लेने की अनुमति होती है जिनका नाम लिस्ट ऑफ बिज़नैस में होता है।

आप इस नियम को मानते हैं या नहीं मानते हैं। जो नियम बनाये गये हैं, वे हम सभी ने बनाये हैं। कालिंग अटैंशन में जिन माननीय सदस्यों का नाम होता है, चाहे वे दो, तीन, चार या पांच जितने भी हों, उन्हें ही बोलने के लिए बुलाया जाता है।

...(व्यवधान)

SHRI DINESH TRIVEDI: May I continue?

उपाध्यक्ष महोदय : अब मंत्री जी जवाब दे रहे हैं, उनकी बात सुन लीजिये।

Comment [s7]: cd. by l

Comment [c8]: Hon. Deputy spekar contd.

…(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, पिछले सत्र में चेयर से आदेश हुआ था कि जिन लोगों का नाम है, उसके अतिरिक्त अन्य सम्मानित सदस्यों ने भी अपने विचार रखकर सरकार का ध्यान आकर्षित किया था।...(व्यवधान) यह बहुत महत्वपूर्ण विषय है। सदन में समय-समय पर ये तमाम, मिलावट आदि के सब्जेक्ट उठे हैं।...(व्यवधान) मैं चाहूंगा कि आप कुछ सम्मानित सदस्यों को अपनी बात रखने का मौका दें।...(व्यवधान) वैसे आपका निर्णय सर्वोच्च है और जो आप कहेंगे, वह बात हम मानेंगे।...(व्यवधान)

उपाध्यक्ष महोदय : यह मेरा निर्णय नहीं है। मैंने नियम बता दिया है कि यह नियम है।

…(व्यवधान)

उपाध्यक्ष महोदय : अगर आप बोलना चाहेंगे तो फिर पता नहीं कितने लोग बोलेंगे, इसमें दिन भर हो जायेगा।

…(व्यवधान)

SHRI DINESH TRIVEDI: If I may continue..

श्री रामकिशुन (चन्दौली): महोदय, यह देश की जनता के स्वास्थ्य से जुड़ा हुआ मामला है।...(व्यवधान)

उपाध्यक्ष महोदय : आप लोग बैठ जाइये।

…(व्यवधान)

SHRI DINESH TRIVEDI: I am very much grateful..

उपाध्यक्ष महोदय : आप लोग तो सत्ता पक्ष के हैं, आप बैठ जाइये।

…(व्यवधान)

उपाध्यक्ष महोदय : कृपया, बैठ जाइये।

…(व्यवधान)

उपाध्यक्ष महोदय : उनकी बात रिकॉर्ड में नहीं जायेगी।

...(व्यवधान) *

उपाध्यक्ष महोदय : कृपया, बैठ जाइये।

…(व्यवधान)

योजना मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री वी.नारायणसामी): शैलेन्द्र भाई, बैठ जाइये। रूल में नहीं है तो क्या करें।...(व्यवधान)

MR. DEPUTY-SPEAKER: Please sit down.

* Not recorded

…(व्यवधान)

SHRI DINESH TRIVEDI: I am grateful, यदि आप हमारी बात सुन लें.....(व्यवधान)

उपाध्यक्ष महोदय : किसी की भी बात रिकॉर्ड में नहीं जायेगी।

...(व्यवधान) *

उपाध्यक्ष महोदय : केवल मंत्री जी की बात रिकॉर्ड में जायेगी।

…(व्यवधान)

श्री वी.नारायणसामी: फिर ये रूल किसके लिये हैं।...(व्यवधान) आप लोग बैठ जाइये।...(व्यवधान) आप लोग रूल पढ़िये, उसके बाद रिप्लाई दीजिये।...(व्यवधान)

श्री दिनेश त्रिवेदी : आप हमें एक मिनट दे दीजिये।...(व्यवधान) हमारी बात सुन लीजिये।...(व्यवधान)

उपाध्यक्ष महोदय : आप बैठ जाइये।

…(व्यवधान)

श्री दिनेश त्रिवेदी : आप हमारी बात सुन लीजिये।...(व्यवधान) माननीय सदस्यगण, आप हमारी बात सुन लीजिये।...(व्यवधान) आप लोग हमारी एक विनती सुन लीजिये।...(व्यवधान) यदि आपको ठीक लगे तो आप हमारी एक विनती सुन लीजिये।...(व्यवधान) Just one request. I am also, as a consumer, as agitated as other Members are. There is no doubt about it. I would want, यदि इस पर पूरे दिन की चर्चा होती तो हमें बहुत खुशी होती। हम आपको बतायें कि हम भी बाजार में जाकर चीजें खाते हैं।...(व्यवधान)यदि आपको सोल्यूशन चाहिए तो मेहरबानी करके हमारी बात सुनिये और यदि हल्ला-गुल्ला चाहिए तो फिर इसमें भी मिलावट हो जायेगी, हमारी स्पीच में भी मिलावट हो जायेगी।...(व्यवधान)

उपाध्यक्ष महोदय : आप लोग बैठ जाइये।

…(व्यवधान)

श्रीमती हरसिमरत कौर बादल (भटिंडा): महोदय, मैंने नोटिस दिया हुआ है।...(व्यवधान)

श्री दिनेश त्रिवेदी : आप मेहरबानी करके हमारी बात सुन लीजिये। हम आपसे यही विनती करेंगे। बहन जी, हमारी बात सुन लीजिये।...(व्यवधान) हमारी विनती यही है, हमारी एक विनती सुन लीजिये।...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): हमने नोटिस दिया हुआ है।...(व्यवधान)

श्री दिनेश त्रिवेदी : हम एक बात कहते हैं कि हम यहां पूरे दिन चर्चा करने के लिए तैयार हैं। हम चाहेंगे कि इस पर पूरे दिन चर्चा हो। यदि आप नोटिस दे दें तो हम पूरे दिन चर्चा करने के लिए तैयार हैं। ...(व्यवधान)

Comment [c9]: Contd. By m1

* Not recorded

अब आप डिसाइड कीजिए, क्योंकि यह मसला एक कैंसर की तरह है और हमें इसकी तह तक जाना है...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): आपका धन्यवाद, आपने कहा, नोटिस दे दिया जाएगा और इस पर चर्चा होनी चाहिए।...(व्यवधान)

श्रीमती हरसिमरत कौर बादल : महोदय, मैंने भी नोटिस दिया हुआ है।...(व्यवधान)

SHRI V. NARAYANASAMY : You give a separate notice for discussion on the subject. … (*Interruptions*)

श्री मुलायम सिंह यादव : महोदय, हमने कह दिया है, अब लिखित में भी आ जाएगा।...(व्यवधान)

उपाध्यक्ष महोदय : आप पहले नोटिस दीजिए, उसके बाद उस पर विचार किया जाएगा।

…(व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): महोदय, जब एक माननीय सदस्य आपसे बार-बार बोलने की अपील कर रही हैं तो उन्हें बोलने का मौका दिया जाना चाहिए...(व्यवधान)

उपाध्यक्ष महोदय : श्री मुलायम सिंह जी ने कह दिया है कि नोटिस दे देंगे। आप लोग बैठ जाइए।

…(व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी को जवाब तो देने दीजिए।

…(व्यवधान)

श्री शैलेन्द्र कुमार : महोदय, इसमें हमारे नेता का नाम है।...(व्यवधान)

उपाध्यक्ष महोदय : कहां है? इसमें आपके नेता का नाम नहीं है।

…(व्यवधान)

SHRI V. NARAYANASAMY : श्री रेवती रमन सिंह इस समय सदन में नहीं हैं।...(व्यवधान) He is not here. You are not Kunwar Rewati Raman Singh. Let the hon. Minister reply. … (*Interruptions*)

श्री दिनेश त्रिवेदी : आपको तय करना है कि हम जवाब दें या न दें।...(व्यवधान) यदि आप चाहते हैं कि हम जवाब न दें तो हम बैठ जाते हैं...(व्यवधान)

उपाध्यक्ष महोदय : यदि उनको बोलने के लिए बोलेंगे तो यह भी बोलने के लिए खड़े हो जाएंगे। आप लोग नोटिस दे दीजिए, इस पर दिन भर बहस हो सकती है। हमें कोई एतराज़ नहीं है।

…(व्यवधान)

उपाध्यक्ष महोदय : आप सभी लोग बैठ जाइए।

…(व्यवधान)

उपाध्यक्ष महोदय : आप लोग पहले नोटिस दीजिए, उसके बाद देखेंगे। हम कह रहे हैं कि पहले नोटिस दीजिए, फिर दिन भर बहस होगी।

…(व्यवधान)

SHRI DINESH TRIVEDI : Sir, may I say something? … (*Interruptions*)

उपाध्यक्ष महोदय : आप लोग कृपया बैठ जाइए।

…(व्यवधान)

श्री दिनेश त्रिवेदी : मैं आपके कंसीडरेशन के लिए एक सुझाव देना चाहता हूं...(व्यवधान) आप लोग एक विनती सुन लीजिए।...(व्यवधान) यदि आपको अच्छा न लगे तो नकार दीजिए।...(व्यवधान) आज यह बहस यहीं तक रहे और इस पर फिर से पूरे दिन चर्चा हो यही हमारी विनती है...(व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी, इस ध्यानाकर्षण का उत्तर दे दीजिए।

…(व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): महोदय, आप रूलिंग दीजिए कि इस पर पूरे दिन चर्चा होगी।...(व्यवधान)

उपाध्यक्ष महोदय : आप पहले नोटिस दीजिए।

…(व्यवधान)

SHRI V. NARAYANASAMY : Sir, if they give a notice, the Business Advisory Committee will decide on it. We have to follow it. We cannot do it like that. … (*Interruptions*) Madam, you give a separate notice. … (*Interruptions*) Please let the hon. Minister reply. … (*Interruptions*)

SHRI DINESH TRIVEDI : I have no problem. … (*Interruptions*)

SHRI V. NARAYANASAMY : The hon. Minister is ready for discussion. … (*Interruptions*)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : महोदय, सरकार ने चर्चा का प्रस्ताव दिया है।...(व्यवधान)

श्री दिनेश त्रिवेदी : सरकार ने प्रस्ताव नहीं दिया है। यह ध्यानाकर्षण पर चर्चा है।...(व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी, आप जवाब देना चाहते हैं या नहीं?

…(व्यवधान)

श्री गोपीनाथ मुंडे (बीड): महोदय, मंत्री जी बात रखने की बजाय बता रहे हैं कि ऐसा कीजिए। जब उनका नोटिस है तो उन्हें क्यों नहीं बोलने दिया जा रहा है? आप पूरे दिन की चर्चा की बात कर रहे हैं, लेकिन आप उन्हें दो मिनट क्यों नहीं बोलने दे रहे हैं।...(व्यवधान)

श्री दिनेश त्रिवेदी : यह मेरे हाथ में नहीं है। यह चैयर के हाथ में है।...(व्यवधान)

श्री गोपीनाथ मुंडे : उपाध्यक्ष महोदय, आपके हाथ में है, इसका मतलब है कि आपको चर्चा नहीं चाहिए। सरकार कर सकती है, जब सत्ताधारी पक्ष और विपक्ष तैयार है तो चर्चा होनी चाहिए। आप रूलिंग दीजिए।...(व्यवधान)

SHRI V. NARAYANASAMY : Sir, two hon. Members who gave notice are not present. According to the rules, in the Calling Attention the Members who gave notice alone can speak. They cannot stand up and say 'I want to speak'. We have to follow the rules. … (*Interruptions*) रूल फालो करना पड़ेगा। श्री रेवती रमन सिंह को बुलाइए, जिन्होंने कॉलिंग अटैंशन दिया है, आप लोगों ने नोटिस नहीं दिया है।...(व्यवधान)

Comment [r10]: Fd by n1

उपाध्यक्ष महोदय: यह कॉलिंग अटेंशन है, इस पर जिन लोगों ने नोटिस दिया है, केवल उन्हीं माननीय सदस्यों को बोलने का मौका मिलेगा। अध्यक्ष महोदया ने ऑलरेडी कहा है कि इस पर विचार करेंगे।

…(व्यवधान)

श्री शरद यादव (मधेपुरा): आप एक मिनट श्रीमती बादल जी को बोलने दीजिए, फिर उसके बाद हाउस चल जाएगा।...(व्यवधान)

उपाध्यक्ष महोदय: अगर हम श्रीमती बादल जी को बोलने का मौका देते हैं तो अन्य माननीय सदस्यों को भी बोलने का मौका देना पड़ेगा, सब को बुलाना पड़ेगा। आप तय कर लीजिए।

…(व्यवधान)

उपाध्यक्ष महोदय: चार-पांच आदमी खड़े हैं, इन सब को बुलाना पड़ेगा।

श्री शरद यादव : उपाध्यक्ष महोदय, आप तो सर्वेसर्वा हैं।...(व्यवधान)

उपाध्यक्ष महोदय: सब कुछ टीक है, लेकिन वह भी नियम के आधार पर ही होगा।

…(व्यवधान)

उपाध्यक्ष महोदय: हम विशेष निवेदन के आधार पर सिर्फ श्रीमती बादल जी को ही बोलने का मौका दे रहे हैं, अन्य किसी भी माननीय सदस्य को बोलने का मौका नहीं मिलेगा। बादल जी, आप संक्षेप में बोलिए।

…(व्यवधान)

श्रीमती हरसिमरत कौर बादल : मैंने नोटिस दिया है।...(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.52 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.02 hrs.

The Lok Sabha re-assembled
at two minutes past Fourteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, पहले इस पर आप अपनी व्यवस्था दे दीजिए। ...(व्यवधान)

MR. CHAIRMAN : Please sit down.

… (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please maintain the decorum.

… (*Interruptions*)

MR. CHAIRMAN: The Minister is going to reply, and then I will give you a chance to speak.

… (*Interruptions*)

14.02 ¼ hrs.

JHARKHAND PANCHAYAT RAJ (AMENDMENT) BILL, 2010*

MR. CHAIRMAN: Item No. 15, Dr. C. P. Joshi.

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): Sir, I beg to move for leave to introduce a Bill further to amend the Jharkhand Panchayat Raj Act, 2001.

MR. CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Jharkhand Panchayat Raj Act, 2001."

The motion was adopted.

DR. C.P. JOSHI : Sir, I introduce the Bill.

14.02½ hrs.

STATEMENT RE: JHARKHAND PANCHAYAT RAJ (AMENDMENT) ORDINANCE **

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): Sir, I beg to lay on the Table of the House an explanatory statement (Hindi and English versions) showing the reasons for immediate legislation by the Jharkhand Panchayat Raj (Amendment) Ordinance, 2010 (Jharkhand Ordinance No. 1 of 2010).

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 12.08.2010

** Laid on the Table and also placed in Library, See No. LT 2840/15/10

14.02¾ hrs.

BUSINESS ADVISORY COMMITTEE
19th Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to present the 19th Report of the Business Advisory Committee (BAC).

14.03 hrs.

CALLING ATTENTION TIO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of rampant adulteration of food and edible substances in the country and steps taken by the Government in this regard – Contd.

MR. CHAIRMAN: Hon. Members, there is no doubt that the issue of adulteration of food and edible substances is a very serious matter. The hon. Minister has expressed the willingness of the Government to have a Short Duration Discussion on this matter. Hon. Members may give notices under Rule 193 for discussion on the matter. The date and time of discussion will be decided by the hon. Speaker.

… (*Interruptions*)

डॉ. रतन सिंह अजनाला (खडूर साहिब): चेयरमैन साहब, हमने कॉलिंग-अटेंशन का नोटिस दिया है। हमें बोलने का टाइम दिया जाए। ...(व्यवधान)

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Sir, we have given notice for the Calling Attention. … (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please cooperate with the Chair.

… (*Interruptions*)

MR. CHAIRMAN: Please sit down. You will get your time after the reply of the Minister.

… (*Interruptions*)

MR. CHAIRMAN: You will get your time. Please sit down.

… (*Interruptions*)

MR. CHAIRMAN: Now, the hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Thank you, Sir. To begin with, I am grateful to the Chair and the hon. Members for giving me this opportunity to reply to this very important issue. I must appreciate the concern of the entire House, and, specifically, Shri Jagdambika Pal. … (*Interruptions*)

Comment [r11]: FLD.. BY P1

I am not yielding. … (*Interruptions*)

SHRI ARJUN CHARAN SETHI (BHADRAK): I am not asking anything or speaking anything against you. I am just on a procedural matter. Mr. Chairman, you have already announced that the Chair is willing to have a discussion under Rule 193. If the hon. Members give notices, certainly you will allow it. That is the announcement which you have already made. So, I think there is no need for any further discussion on this subject because that will be repetition. … (*Interruptions*)

MR. CHAIRMAN : Please sit down, the hon. Member is making a point.

SHRI ARJUN CHARAN SETHI : Moreover, there is no precedent for having a discussion on this Calling Attention Motion. Generally, I have seen that after lunch break, the Calling Attention Notices are not taken up for discussion. When you have already announced that there will be a discussion under Rule 193 on this subject because it is a very important one, why are you going in for the reply?

SHRI DINESH TRIVEDI: May I suggest the following for your consideration? I am going to be very short. I am going to be very specific. It is not going to take much time. I am willing to sit. … (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please sit down.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): If the hon. Members give notices in a different form, that can be admitted and the procedural question will not arise.

MR. CHAIRMAN: The point is let the hon. Minister reply, and then we will continue.

… (*Interruptions*)

MR. CHAIRMAN: Please sit down. You are wasting the time. आपको टाइम मिलेगा।

श्री वी.नारायणसामी: शैलेन्द्र जी, आप बैठिये। आप बार-बार डिस्टर्ब कर रहे हैं। ...(व्यवधान)

MR. CHAIRMAN: Nothing should go on record. Hon. Minister, please continue.

(Interruptions) ... *

MR. CHAIRMAN: बाद में बोलिये, प्लीज़।

श्री शैलेन्द्र कुमार (कौशाम्बी): मैं आपकी बात ही कह रहा हूं। सभापति की चेयर पर आप भी बैठते हैं। रूलिंग्स के बारे में सभी सम्मानित सदस्यों को ज्ञान है। कालिंग अटेंशन मोशन प्रथम ऑवर में लिया जाता है। लंच के बाद आप इसका जवाब दिलवा रहे हैं। जब नियम 193 में आपने रूलिंग दे दी कि इस पर चर्चा होगी तो सभी सम्मानित सदस्यों की चर्चा हो जायेगी, तब मंत्री जी जवाब देंगे तो ठीक लगेगा। इस समय जवाब देना ठीक नहीं है, मैं यह कह रहा था।...(व्यवधान)

MR. CHAIRMAN: You agree with the ruling, and this is also my ruling. We will do it later. Hon. Minister, please continue.

SHRI DINESH TRIVEDI: Sir, if you want there is a middle path. If you want I can lay the reply, which I have written very well, on the Table of the House.

MR. CHAIRMAN: Okay.

* Not recorded

*SHRI DINESH TRIVEDI: Sir, with your permission, I am laying the written reply on the Table of the House. The Hon'ble Member of Parliament, Shri Jagdambika Pal, has raised four important issues today.

- Rapid adulteration of food items
- Use of oxytocin to increase the size of vegetables
- Use of calcium carbide for artificial ripening of fruits
- Data suggesting the decline in the food adulteration as given in the Statement
- Strengthening the implementation structure in the States which include the number of laboratories

As it is evident from the Statement, the food adulteration is a matter of concern for one and all, irrespective of State, region, etc. And as such, as emphasized in the statement, as to the collective responsibility of all of us concerned at the Centre and at the State or UT Government level. As the entire issue of adulteration comes under the ambit of the PFA Act 1954, PFA Rules 1955. As per that, role of the Centre is well defined which is of enacting laws/issuing advisories from time to time/ making standards/alerting States as and when specific complaint or issues are raised either by the citizens. The entire implementation part has been entrusted the State Governments/UT administrations.

Use of oxytocin: There have been reports from various sections of societies, including Hon'ble Members of Parliament, Media, etc on the use of oxytocin by the growers of vegetables and dairy farmers. Oxytocin is a (Schdule H) drug , to be sold against prescription, in a single blister pack, prescribed by a registered medical practioner for specific use. Any misue of oxytocin for any other purpose is punishable under the Drugs and Consmetics Act 1940 and the PFA Act 1954. Based on reports, my ministry had issued advisories to all the State Governments on 30th July, 2010, after which some of the States like Uttar Pradresh had confiscated huge quantities of Oxytocin. We also have a report from Punjab Agricultural University, which suggests that there is no visible effect on the crop yield of the vegetables like bottle gourd, pumpkin and cucumber. We also have a report through ICMR, that as

* Speech was laid on the Table.

per the National Institute of Nutrtion, Hyderabad, Oxytocin is a protien hormone and if taken orally, will not be functional since it will be destroyed by the gastric and intestinal enzymes. However, we have the Ministry has constituted a committee under the Co-Chairman of DG, ICMR and DG ICAR to decide a strategy to tackle this issue on a long term basis and identify researchable issues pertaining to detection of agents namely, Copper Sulphate, Oxytocin etc in vegetables and determine its effects on health.

Use of Calcium Carbide for ripening fruits : Calcium Carbide is banned for ripening of fruit under the Rule 44AA of PFA Rules, 1955. However, there are other use of Calsium Carbide so simply banning Calcium Carbide may not be the solution. The Ministry had issue an advisory on 26th of May, 2010, cautioning the States/UTs governments against the use of Calcium Carbide for ripening of fruits. However, I understand from the Ministry of Agriculture that they have stated GOOD AGRICULTURAL PRACTISES (GAP) under which farmers are educated and trained in ripening of fruits, with usage of recommended chemicals according to the prescribed procedure.

Data suggesting the decline in the food adulteration as given in the statement : Datas have been provided by the State/UT Governemnts. Unfortunately, we do not receive data regularly from many States. For 2006-2008 many States have not furnished the data yet.

Strengthening the implementation structure in the States which include the number of laboratories. The Government has come up with FSSA ACt 2006. the present position is : All 101 sections have been notified except one (Sec 22) has not been notified. The newly constituted Food Authority has recommended a model implementation structure to be put in place by the States. The FSSA Rules are in the final stages of notification, and will be notified shortly. We also coordinating with the State Government officials through a Central Advisory Committee,where all the State Food Safety Commissioners are members. The meeting of the committee is going to

be held shortly. We are also conducting a Gap analysis for the purpose of upgrading State Food Labs.

(Placed in Library, See No. LT-2839-A/15/10)

14.09 hrs.

MATTERS UNDER RULE 377 *

MR. CHAIRMAN: Hon. Members, please sit down. Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

Comment [S12]: Fd by q1

(i) Need to relax Cabotage Law (Section 407) for the proposed International Container Shipment Terminal at Vallarpadam, Kerala in order to attract transhipment through foreign feeder ships

SHRI P.T. THOMAS (IDUKKI): It is understood that the existing Cabotage law (Section 407) is likely to adversely affect the proposed International Container Transhipment Terminal at Vallarpadam. While foreign feeder ships can carry EXIM containers from Colombo to all Indian Ports, this facility will not be available from ICTT, Vallarpadam as per the prevailing norms. This is likely to affect the viability of the ICTT. The transhipment containers coming from foreign countries and bound for other ports in India, and export containers originating in other Indian Ports and transhipped at Cochin on their way to foreign countries, cannot be treated as domestic cargo movement within the meaning of Cabotage law. The Government should take viable steps to correct the above situation and to ensure that the long cherished dream

* Treated as laid on the Table

of India setting up a container transhipment terminal in India at Vallarpadam becomes a reality.

(ii) Need to ban the book 'The lives of Shri Aurobindo' written by a US author, for its allegedly containing derogatory remarks against Shri Aurobindo, an Indian patriot

SHRI AMARNATH PRADHAN (SAMBALPUR): Sri Aurobindo is one of the worthiest sons of India, who was a famous freedom fighter, revolutionary, Yogi, and Philosopher started an Ashram at Puducherry. The country is proud of his world famous literary genius and mysticism. But in the book titled, 'The lives of Sri Aurobindo", written by Mr. Peter Hiss, a citizen of U.S.A, attempts have been made to blemish and defame Shri Aurobindo directly & indirectly. So, I request Hon'ble Prime-Minister to take suitable step to upheld the prestige of our motherland and protect the religious sentiment of crores of devotees by banning the book of Mr. Peter Hiss.

(iii) Need to provide stoppage for Train No. 2731/2732 Tirupati-Secunderabad Express at Ananthapur railway Station, Andhra Pradesh

SHRI ANANTHA VENKATARAMI REDDY (ANANTAPUR): After the gauge conversion of Pakala-Dharmavaram line in South Central Railway which was inaugurated recently, the Raiwlays have introduced a new train-2731/2732 Tirupati-Secunderabad Express- to cater to the needs of thousands of passengers who visit the holy place, Tirupati every day. In fact, this is the first Express train on this newly laid broad gauge track and the people of Anantapur district have wholeheartedly welcomed the gauge conversion and introduction of trains on this route.

It is unfortunate that the Railways have not proposed a stoppage for this train at the district headquarters and parliamentary constituency headquarters of Anatapur. Large number of passengers travel from Anantapur towards Secunderbad and Tirupati and a night Express train on this route would fetch huge amount of income to the Railways. Stoppage of this train at Anantapur station is very essential for both to increase the revenue of Railways and to meet the growing needs of the passengers.

I would urge upon the Minister of Railways to issue directions to SCR authorities to provide a stoppage for 2731/2732 Tirupati-Secunderbad Express train at Anantapur with immediate effect.

(iv) Need to provide matching grant of 70 per cent by the Central Government for implementation of Sanitation projects in Zaheerabad, Andhra Pradesh and other parts of country

SHRI SURESH KUMAR SHETKAR (ZAHEERABAD): It is said that "Health is Wealth" and we can ensure it through proper sanitation facilities only. The Sanitation programmes which are being implemented in our country are not giving the actual desired results not only in my parliamentary constituency- Zaheerabad in Andhra Pradesh but all over the country as a whole, particularly in rural areas. Already the States are facing financial crunch and are not in a position to fund the sanitation projects properly due to various reasons. Now days, the Government is allocating only Rs. 3,000 per unit for sanitation related activities. This amount is insufficient to carry out the sanitation activities properly and there is a dire need to allocate at least Rs.7,000 to Rs. 8,000 per unit to take up the sanitation projects in the current five year plan to meet the rising costs and to get the quality work.

The Ministry should kindly consider and implement the sanitation related programmes through the matching grant of 70 per cent by the central Government and 30 per cent by the respective State Governments so that the works cannot be affected due to financial problems. There should not be any type of lack of funds in implementing the sanitation related programmes in rural and urban areas of our country. NGOs and local people must be involved in sanitation programmes with proper awareness with separate budgetary allocation from the Central Government.

I, therefore, request the concerned Hon'ble Minister, through the Chair, to implement the sanitation projects in the country with the matching grant of 70 per cent by the Central Government and 30 per cent PER UNIT by the respective State Governments in the remaining Five Year Plan Period (2007-12) especially in Andhra Pradesh and all over the country.

(v) Need to fill up various vacant posts of Scientists and create additional posts at National Institute of Nutrition, Hyderabad for nutrition awareness activities in backward areas of Telangana in Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the need to fill up various posts which are lying vacant, particularly the posts of Scientists and creation of additional posts at the National Institute of Nutrition (NIN) in Hyderabad.

As the House is aware that people are suffering from nutritional diseases like iron deficiency, anemia (IDA) and Iodine Deficiency Diseases (IDD) due to many reasons especially in the backward areas like Telangana in Andhra Pradesh. The administrative machinery for project identification, formulation and implementation, particularly at the State Level, need to be strengthened, taking into account the programme content and coverage especially in the rural and backward areas like Telangana region in Andhra Pradesh. For this, the Government should create additional posts for nutrition extension and awareness activities and also additional posts should be created in the training wing in the remaining Eleventh Five Year Plan.

For this, proper awareness campaigns should be organized at the village level regularly preferably on Sundays. To implement the projects, sufficient administrative manpower is required at each level. The Government should set the goal within a time frame to achieve 'Nutrition for All' by taking it up as a slogan from the village level.

I, therefore, request the Hon'ble Minister to kindly intervene in the matter to ensure that all the present posts are filled up and new posts are created wherever necessary with sufficient funds to NIN, Hyderabad in the remaining current Five Year Plan period (2007-12).

(vi) Need to accord approval to the proposals sent by the Government of Karnataka for repair and maintenance of NH-63 and NH-13 in Karnataka

श्रीमती जे. शांता (बेल्लारी): महोदया, मैं माननीय रोड ट्रांसपोर्ट एण्ड हाई-वे मंत्री का ध्यान कर्नाटक के बेल्लारी क्षेत्र से गुजरने वाली नेशनल हाई-वे-की समस्या की ओर दिलाना चाहती हूं ।

कर्नाटक सरकार ने राष्ट्रीय राजमार्ग संख्या 63 तथा राष्ट्रीय राजमार्ग संख्या 13 के विकास तथा मरम्मत के बारे में दो प्रस्ताव केन्द्र को भेजे हैं । लेकिन उन पर आज तक कोई कार्रवाई नहीं हुई है । राष्ट्रीय राजमार्ग संख्या 63 का अंकोला-गूटी सेक्शन जो हॉसपेट से गादीगनूर का स्ट्रेच है तथा राष्ट्रीय राजमार्ग संख्या 13 का शोलापुर-मंगलौर सेक्शन जो व्यासानाकेरे से दानानाया कानाकेरे का स्ट्रेच है, बहुत ही बदहाल है और टूटा-फूटा है ।

महोदया, हॉसपेट-बैल्लारी तथा हॉसपेट-बेंगलूरू-मंगलौर को जोड़ने वाली ये सड़कें अनेक खानों, रेलवे लोडिंग यार्डों तथा हैवी-इंडस्ट्रीज के फीडर रोड तथा अप्रोच रोड से जुड़ी हैं । पूरे क्षेत्र में उद्योग तथा माइनिंग एक्टिविटीज के कारण वाहनों की भारी आवाजाही रहती है । इसके चलते हाईवे की स्थिति बहुत ही खराब है । हाल ही में आयी बाढ़ के कारण बेल्लारी जिले की सड़कें बुरी तरह टूट गई हैं । प्रतिदिन सड़क दुर्घटनाएं हो रही हैं । लोगों को आने-जाने में बहुत दिक्कतों का सामना करना पड़ रहा है ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह कर्नाटक राज्य सरकार द्वारा भेजे गए दोनों प्रस्तावों पर जल्द कार्यवाही करे और कर्नाटक में राष्ट्रीय राजमार्गों के मरम्मत तथा विकास के काम में तेजी लाए । इसके लिए जल्द से जल्द टेक्निकल, एडमिनिस्ट्रेटिव तथा फाइनेंसियल स्वीकृति प्रदान की जाए ताकि उस क्षेत्र के लोगों को सुविधा मिल सके ।

(vii) Need to set up an Atomic Power Plant in Rajoli, Bihar

डॉ. भोला सिंह (नवादा): भारत सरकार ने देश में आणविक विद्युत संयंत्र लगाने के संबंध में कई अवसरों पर देश के राज्यों में उसे स्थापित करने की घोषणायें भी की हैं जिसमें बिहार में रजौली का भी चयन किया गया है । बिहार सरकार ने कई बार राष्ट्रीय विकास परिषद में भी मुख्यमंत्री के द्वारा पानी की उपलब्धता के संबंध में आश्वासन दे रखा है, पर अभी भी केन्द्र सरकार ने आणविक विद्युत संयंत्र लगाने की स्वीकृति नहीं दी है जो अत्यंत दुखद है ।

अतः केन्द्र सरकार से आपके माध्यम से आग्रह करते हैं कि वह अविलंब बिहार के रजौली में आणविक विद्युत संयंत्र लगाने की घोषणा करें ।

(viii) Need to develop a tourist circuit linking places of historical and religious importance in Himachal Pradesh

डॉ. राजन सुशान्त (कांगड़ा): हिमाचल प्रदेश में ईश्वर प्रदत्त अप्रतिम प्राकृतिक सौन्दर्य को इस पहाड़ी राज्य के आर्थिक साधनों की सुदृढ़ता द्वारा अधिकाधिक रोजगार के सुअवसर सृजित करने हेतु प्रदेश में पर्यटन विकास के विस्तारीकरण को अति शीघ्र नए आयाम स्थापित है । अतः अत्यंत मनोरम हरित घाटियों, अद्वितीय जड़ी बूटियाँ, सुन्दर घने जंगलों व चांदी की तरह चमकती धौलाधार बर्फीली चोटियों के संग ऐतिहासिक शक्तिपीठों यथा चामुण्डा, ब्रजेश्वर, ज्वालाजी, चिन्तापूरनी व नयनादेवी सहित शंकर महादेव के पूज्य स्थान भरमौर, बैजनाम, काठगढ़, किन्नौर व मण्डी तथा दियोटसिद्ध सहित प्रसिद्ध मणिकर्ण व पौंटासाहिब गुरूद्वारों के साथ महामहिम दलाईलामा के प्रवास धर्मशाला को जोड़ते हुए पवित्र व्यास, रावी, सतलुज आदि सभी नदियों के दर्शन एक साथ हों ऐसी व्यवस्था की जानी चाहिए । इस अत्यंत महत्वपूर्ण कार्य की पूर्ति हेतु तुरंत हिमाचल प्रदेश को एक पर्यटन का सर्कल भारत सरकार स्वीकृत करें ।

(ix) Need to revise pay structure of State Forest Service cadre of Andaman and Nicobar Islands at par with DANIPS

SHRI BISHNU PADA RAY (ANDAMAN AND NICOBAR ISLANDS): The assistant Conservator of Forests is the major pillar of SFS set up but had been subjected to gross injustice since the 4th CPC.

The 5th CPC though held that parity of Forest Officials with their equivalent ranks in police is justified; the benefit in terms of pay and allowances was extended only to the officers of All India Services i.e. IFS Officers.

The Ministry of Environment and Forests recommended pay structure of ACFs at par with Dy. SP and SFS Association took up the matter with the 6th CPC when it visited Andaman and Nicobar Islands.

The SFS Officers approached the Anomaly Committee constituted at Andaman and Nicobar Islands. The Anomaly Committee sent recommendations to MoEF for issue of orders for implementation of the recommendations but eh matter is still lying pending with the MoEF.

It is earnestly requested that necessary directions may be issued to the concerned authorities so that the justified pay structure at par with DANIPS may be extended to the State Forest Service Cadre of Andaman and Nicobar Islands as recommended by the MoEF and Anomaly Committee of the Andaman and Nicobar Administration at the earliest.

(x) Need to accord permission for Hydro-electric project at Konar Dam in Bokaro, Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): बोकारो, झारखण्ड में कोनार बांध पर एक जल विद्युत परियोजना की स्थापना के संबंध में एन एच पी सी द्वारा वर्ष 2003-04 में एक रिपोर्ट दामोदर घाटी निगम को प्राप्त हुई और इससे एन एच पी सी द्वारा उक्त स्थल पर 3 मेगावाट की यूनिट स्थापित की जा सकती है । सी डब्ल्यू सी के विशेषज्ञों को जाँच में लगाने का कार्य 2 वर्षों के बाद किया गया । कोनार बांध में दरारों की मॉनिटरिंग का समय 4-5 वर्षों तक किया जाना अपेक्षित बताया गया है । प्रश्न हे कि बांध में दरारों के बाद भी एन एच पी सी और दामोदर घाटी निगम (डीवीसी) द्वारा 3 मेगावाट की यूनिट की स्थापना की सहमति कैसे बनी और इस कार्य के लिए संबंधित विभागों द्वारा निरीक्षण कार्य के लिए समय और राशि का अपव्यय क्यों किया गया ।

अतः सरकार से आग्रह है कि सी डब्लयू सी के द्वारा इस कार्य के लिए शीघ्र अनुमति प्रदान कराने की व्यवस्था की जाये ।

(xi) Need to release funds from Central Road Fund for the repair and maintenance of roads in Etawah, Auraiya and Kanpur Dehat regions of Uttar Pradesh

श्री प्रेमदास (इटावा): मान्यवर, मैं आपका ध्यान उ0 प्र0 की खस्ता हाल सड़कों की ओर दिलाना चाहता हूं। प्रदेश में सड़कों की स्थिति बहुत दयनीय है जिसके कारण सड़क दुर्घटनाएं बढ़ रही हैं । इन दुर्घटनाओं में काफी लोग मृत्यु के शिकार हो रहे हैं । विशेषकर इटावा, औरया और कानपुर देहात में सड़कें टूटी फूटी हैं । जिसके कारण स्थानीय लोगों को सड़क पर चलने में काफी परेशानियों का सामना करना पड़ रहा है । इन क्षेत्रों से गुजरने वाले राष्ट्रीय राज्य मार्गों की भी दयनीय स्थिति है ।

सड़कों की खस्ता हाल को देखते हुए इटावा, कानपुर देहात और औरया में सड़कों के सुधार करने के लिए जल्द से जल्द सी.आर.एफ. की ओर से धनराशि उपलब्ध कराके इन सड़कों की हालत को सुधारने का काम करने का कष्ट करें ।

(xii) Need to provide rail connectivity between Bulandshahar and Delhi and upgrade Chola Railway Station near Bulandshahar in Uttar Pradesh

श्री सुरेन्द्र सिंह नागर (गौतम बुद्ध नगर): उत्तर प्रदेश का बुलन्दशहर जिला मुख्यालय राजधानी दिल्ली से रेलवे से सीधा जुड़ा हुआ न होने की वजह से वहां के लोगों को दिल्ली आवागमन में काफी परेशानी का सामना करना पड़ता है । वहां के लोगों की विगत काफी समय से यह मांग रही है कि बुलन्दशहर को दिल्ली से रेल द्वारा सीधे जोड़ा जाए और यदि ऐसा किसी कारणवश संभव नहीं है तो फिर चोला रेलवे स्टेशन, जो दिल्ली-हावड़ा रेलवे लाईन के अंतर्गत बुलन्दशहर से केवल 8 कि.मी. की दूरी पर पड़ता है, को उच्चीकृत कर चोला रेलवे स्टेशन का नाम " चोला-बुलन्दशहर" करते हुए यहां पर सभी एक्सप्रेस रेलगाड़ियों के ठहराव दिए जाएं ।

(xiii) Need to constitute a vigilance cum Monitoring Committee to check the process of procurement of paddy by F.C.I. in West Champaran and Nalanda districts of Bihar

श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): मेरे राज्य बिहार में पिछले कुछ वर्षों से भारतीय खाद्य निगम के द्वारा जो किसानों का धान, गेहूँ खरीदा जाता है वो किसानों से सीधे नहीं लिया जाता है केवल बिचौलियों एवं व्यवसायियों के माध्यम से लिया जाता है । ऐसे किसानों का धान-गेहूँ, कम मूल्य में खरीद होती है जिसका खामियाजा किसानों को ही भुगतना पड़ता है । मेरे संसदीय क्षेत्र का पश्चिमी चम्पारण जिला एवं नालन्दा जिला इस समस्या से बहुत ज्यादा ग्रस्त है ।

इस समस्या को दूर करने के लिए बिहार राज्य में प्रत्येक जिला स्तर पर विजिलेंस एवं अनुश्रवण समिति बनाया जाये जिसके सदस्य जिले के सभी निर्वाचित जनप्रतिनिधियों को रखा जाये एवं इसका अध्यक्ष जिले के संसद सदस्य (लोक सभा) हो । विजिलेंस एवं अनुश्रवण समिति के बन जाने से ही बिचौलियों एवं व्यवसायियों के माध्यम से धान-गेहूँ खरीदवाना रूकेगा । बिचौलियों एवे व्यवसायियों को इसके लिए कड़ा दंड की व्यवस्था किया जाय । इसके लिए वर्तमान कानून पर्याप्त नहीं है । इसके लिए विशेष कानून की व्यवस्था की जाये । इसके लिए आई.पी.सी. एवं सी.आर.पी.सी. में संशोधन किया जाये। इसकी पुरजोर मांग मैं केन्द्र सरकार से करता हूँ । पश्चिमी चम्पारण एवं नालन्दा जिला बिहार राज्य में इसी वर्ष से विजिलेंस एण्ड मॉनिटरिंग कमिटी बना दिया जाए ।

(xiv) Need for widening and strengthening of various roads in Dharmapuri district, Tamil Nadu under Central Road Fund Scheme

SHRI R. THAMARAISELVAN (DHARMAPURI): The Dharmapuri district is one of the backward districts in the state of Tamil Nadu and this district needs support from the Central Government as far as the roads are concerned. The following roads need the widening and strengthening urgently and the same may please be carried out under Central Road Fund Scheme at the earliest.

1. Widening of four lane from Km. 134/0-141/0 of NH 7 from Hale-Dharmapuri to Government Arts College in Dharmapuri Town.
2. Widening and improvements to Bommidi R.S. to Thoppaiyar Road Km. 0/0-10/0.
3. Widening and improvements to Bommidi R.S. to Thoppaiyar Road Km. 10/0-17/0.
4. Widening and improvements to Bommidi R.S. to Thoppaiyar Road Km. 19/4-24/2.
5. Widening and improvements to Pennagaram-Nagamarai Road Km. 25/0-29/6.
6. Widening and improvements to Boothanatham-Kalliyur-Jammanahalli Road Km. 0/0-5/8.
7. Widening and improvements to Mallapuram-Gopinathampatty Road Km. 18/0-21/0.
8. Widening and improvements to Mookanur-Karur Road Km. 22/0-25/6

Therefore, I urge upon the Hon'ble Minister to direct the concerned authorities to carry out the work of the above said roads under Central Road Fund Scheme at the earliest.

(xv) Need to provide rail connectivity linking Delhi to Bolangir, Titilagarh and Sambalpur regions of Orissa and provide basic amenities at railway stations of these regions

SHRI KALIKESH NARAYAN SINGH DEO (BOLANGIR): Bolangir region of Orissa is facing numerous problems with regard to railways. There is no direct connectivity between the national capital and the regions of Bolangir, Titilagarh and Sambalpur. The people are, as a consequence, largely disconnected from the National Capital. There is only a single operational reservation centre in the region which sometimes closes down earlier than the routine time. The platforms at the stations are bereft of basic infrastructure. Clean drinking water is not available and seats have not been provided for the passengers at the reservation counter. There is a need for building pathways for the movement of wheel chairs as well as new wheelchairs may be provided for the convenience of disabled and the senior citizens. The Railway Crossings are unleveled and are hazardous to the safety of the passengers. I urge upon the Ministry of Railways to take necessary action in this regard.

(xvii) Need to allocate funds for infrastructural development of Sports Authority of India Centre at Aurangabad, Maharashtra

SHRI CHANDRAKANT KHAIRE (AURANGABAD): SambhajinagarAurangabad is an important city in Maharashtra State. It is treated as the capital of Marathwada Region consisting of 8 districts. The people belonging to all these 8 districts Sambhajinagar Aurangabad for its existing industrial, educational and other infrastructural facilities. The Sports Authority of India Centre at frequently visit Sambhajinagar Aurangabad is one among them. The SAI Sub-Centre is having excellent infrastructures but lacks sports facility.

The facilities like Astro Turf for Hockey, synthetic athletic track, construction of concrete road from main gate to all the play grounds, street lights in the campus, removal of high extension electricity and installation of rain water harvesting system are to be provided and modernized to make it the best sports centre of the region.

Therefore, I urge upon the Union Government to allocate funds and provide the said facilities to SAI, Sambhajinagar, Aurangabad, in the public interest.

———

14.10 hrs.

FOREIGN TRADE (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 2010

MR. CHAIRMAN: The House will now take up Item No. 18, Shri Anand Sharma.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Sir, I beg to move:

> "That the Bill to amend the Foreign trade (Development and Regulation) Act, 1992, as passed by Rajya Sabha, be taken into consideration."

Sir, I would like to make a brief opening statement.

MR. CHAIRMAN : Hon. Members, please maintain the decorum. Mr. Minister, please continue.

SHRI ANAND SHARMA: The Foreign Trade (Development and Regulation) Act, 1992 is an Act to provide for the development and regulation of foreign trade by facilitating imports into and augmenting exports from India, and also for the matters connected therewith or incidental thereto.

Since the enactment of this Act in 1992, there have been many developments, and certain requirements have arisen which necessitate the amendments to the Act. Accordingly, the Foreign Trade (Development and Regulation) Amendment Bill, 2001 was introduced in the Rajya Sabha. That proposal was examined in detail by the Departmentally-related Standing Committee which submitted its report way back in the year 2002. Subsequently, it was decided to withdraw the amendment Bill and subsume the changes proposed in the first amendment Bill of 2001 based on the recommendations of the Standing Committee, as well as the additional issues relating to foreign trade facilitation and regulation in a new Bill to be introduced subsequently. This Bill was again introduced on the 25th of November, 2009, in the Rajya Sabha which has, after due deliberations, passed this Bill.

Sir, the Foreign Trade Act of 1992 comprised 20 Sections of which 17 Sections are proposed to be amended through the Foreign Trade Amendment Bill of 2009, and

the proposed amendments to the Bill are as per the recommendations of the Parliamentary Standing Committee.

The amendments which are proposed provide for, the first and the most important, the imposition of quantitative restrictions as a trade safeguard measure. As of now, though there are inherent powers under the Act, there is no specific provision which empowers the authorities or the agencies required to take action as a trade defence measure to impose quantitative restrictions. By incorporating that, through this amendment, we will ensure that as and when required, if there is a surge in imports, if imports are coming at prices which are lower than the prices at which they are produced or marketed in the country or which is producing them, or the price in other markets of the same product, then the quantitative restrictions can be imposed. There are provisions under the Directorate General of Dumping and the Safeguards, but the quantitative restriction provision has not been there. That is why we propose to bring that in, and this will be in conformity with the agreements of which India is party to, that is, article 19 of GATT and also the WTO agreement on safeguards.

We also, through this amendment Bill, propose to bring in tighter trade controls in the case of dual use goods and related technologies in conformity again with the provisions of the Act which was passed by this Parliament in 2005, that is, Weapons of Mass Destruction and their Delivery Systems, which would enable stringent action to be taken in case of any trade violations, export violations with respect to dual use materials. Though this Act is in place since 2005, the enforcement responsibility is with the Directorate General of Foreign Trade, which does not have on the statute the powers to implement. By incorporating this we will ensure an effective implementation of the dual use technology trade aspects.

We are also bringing in technology and services within the ambit of the Act and that is to facilitate trade in both services and technology. In the last few years, particularly since the enactment of the Act in the year 1992, the trade in services have increased manifold and it continues to grow. The Government has taken many measures under the Foreign Trade Policy to promote the services trade, which is one of India's core strengths and globally recognized. Many incentives and support

measures have been given to the trade in services and therefore only those services which specifically benefit from the various incentive schemes under this Act will be brought within the ambit through this amendment.

About technology, I have referred to one aspect of technology. This is specifying the technologies to regulate the trade and particularly those technologies where the potential of becoming a medium of proliferation is very much there. And the definition of technologies that has been included in the proposed amendment is exactly on the line which has been suggested by the DRDO and the Ministry of External Affairs.

The amendment Bill also will ensure that all restrictions on imports and exports of the goods notified by various Ministries and Departments are available at one place. As of now, the different Departments have their own notifications for the restrictions either on imports or exports. This would reduce the transaction cost because this will all be brought within the ambit of the Foreign Trade (Development and Regulation) Bill and it will cut down the transaction cost for those who are engaged in this trade. This is also, I would like to submit and inform the House, in conformity with India's commitments at the WTO and will not amount to any waiver of any statutory requirement under any other law as applicable.

Section 8 of the Act gives the Directorate General of Foreign Trade powers to suspend or cancel importer-exporter code number if there is reason to believe that any person has made an export or import in a manner that is gravely prejudicial to the trade relations of India. The proposed Bill now will delete the word 'gravely' because to have the word 'gravely' in the body of the Bill makes it difficult to prove what is gravely prejudicial particularly when these issues are taken to the Court. This amendment would enable swift and exemplary action in trade dispute matters.

The objective of the Bill is also to rationalise and improve the system of levying and realising fiscal penalties through an effective mechanism and enabling the Customs and Central Excise Settlement Commission for settlement of customs and excise duties and interest. The other provisions also enable the DGFT to take effective penal action under Section 9 of the Foreign Trade Act, in case of violation of the

provisions of the Act if any, by the beneficiaries of the certificate, scrip or other financial instruments bestowing financial or fiscal benefits.

The Committee's suggestions, as I have mentioned, have been incorporated and accepted by the Government. All the recommendations of the Parliamentary Standing Committee have been included except for one minor recommendation which was purely of a drafting nature. The changes recommended by the Parliamentary Standing Committee were mainly for simplification or clarification and aim to address the concerns of the stakeholders which include adding provisos to clauses 3, 6 and 10 of the Foreign Trade (Amendment) Bill, 2009 to the effect that the provisions of the relevant sections, sub-sections would be applicable in case of import or export of services or technologies, only when the service or technology provider is availing benefit under the Foreign Trade Policy or is dealing with specified technologies.

The other major recommendation of the Committee on including and also providing for appropriate legal safeguards for putting quantitative restrictions in respect of agricultural goods and making provisions to that effect that search and seizure should be permitted only with the approval of a senior officer of the Directorate General of Foreign Trade. The Committee also recommended that the words 'article', 'articles' wherever appearing be substituted to the 'goods' which has been done.

Comment [SR13]: cd.by s1

As I had said, this Bill will ensure that we empower the implementing agencies to impose restrictions as and when required, as a trade measure through quantitative restrictions, if there is a fear of any surge in imports, cheaper imports, or any threat which can cause injury to the domestic industry. Also, to cut down the transaction cost there is nationalisation and simplification by bringing at one place under this Act all the other restrictions which relate to import and exports as per the notifications of other Departments. As of now any entity engaged in commerce will have to go through all such Departments whereas now there is a consolidation being done at one place. I have mentioned right in the beginning but for the benefit of the Members that the proposed amendment Bill is entirely in conformity with Article 18 of GATT and WTO agreements.

With these words, I commend this Bill for consideration of the House.

MR. CHAIRMAN : Motion moved:

"That the Bill to amend the Foreign Trade (Development and Regulation) Act, 1992, as passed by Rajya Sabha, be taken into consideration."

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, आपने मुझे बहुत ही महत्वपूर्ण बिल, विदेश व्यापार (विकास और विनियमन) संशोधन विधेयक, 2010 पर बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। माननीय मंत्री जी ने अभी जो कहा, मैं उस पर बिना भूमिका बांधे सीधे आना चाहता हूं। इस बिल का उद्देश्य गुड्स के साथ-साथ सर्विसेज और इन्फोरमेशन टेक्नोलॉजी को जोड़ना है। इस बिल का मूल उद्देश्य यह है कि जो बिल वर्ष 1992 में आया था, उसमें गुड्स के इम्पोर्ट और एक्सपोर्ट की बात कही गयी थी। इसके साथ-साथ सर्विसेज और टेक्नोलॉजी को जोड़ने की बात भी इस विषय में कही गयी है। जो सर्विसेज और टेक्नोलॉजी जुड़ेगी, उन्हें इम्पोर्ट और एक्सपोर्ट का लाइसेंस भी लेना पड़ेगा, यह बात भी इस बिल में कही गयी है। अभी क्वांटिटी रिस्ट्रिक्शन की बात मंत्री जी ने कही।

सभापति महोदय, मैं एक चीज और कहना चाहता हूं कि इस बिल का उद्देश्य आयात को सरल करना और निर्यात को बढ़ावा देना रहेगा, जैसा अभी मंत्री जी ने कहा। मैं सदन का ध्यान इस ओर आकर्षित करना चाहता हूं कि वर्ष 1991 में आर्थिक सुधारों का दौर शुरू हुआ था। उदारीकरण, वैश्वीकरण, प्राइवेटाइजेशन आदि ये सब शब्द वर्ष 1991 में सुने गये और यह चर्चा हुई कि आर्थिक सुधारों के माध्यम से देश विकास की गति को तेज करेगा। कुछ एप्रीहैंशन्स उस समय भी थे और आज भी इस बिल के माध्यम से मैं कहना चाहता हूं कि इस देश के जो छोटे-छोटे उद्योग हैं, जिन्हें पहले एसएसआई सैक्टर कहते थे, आज कल एमएसएमई यानी मिडियम स्माल माइक्रो इन्टरप्राइजेज के नाम से जाने जाते हैं। उनमें और बड़े उद्योगों में बड़ा गेप है। बहुत सी ऐसी रिपोर्ट्स हैं, जिनके माध्यम से यह तय है कि उनकी इम्पोर्ट और एक्सपोर्ट करने की कैपेसिटी कम हुई है और बड़े उद्योगों की बढ़ी है। यह बिल स्टैंडिंग कमेटी मे गया, जिसका जिक्र अभी मंत्री जी ने किया। स्टैंडिंग कमेटी ने इसका बहुत डिटेल मे अध्ययन किया और उनकी रिपोर्ट में जो पाया गया, उसे मैं पढ़ना चाहूंगा। स्टैंडिंग कमेटी ने कहा है कि

> "The Bill seeks to regulate trade in services and technology in addition to goods. The Committee noted that the Government should take adequate precaution to ensure that the interpretation of the various provisions of the Bill do not adversely affect the growth of various services sector, particularly the IT sector in view of its importance in the national economy."

Comment [KMR14]: Cd by tl

दूसरी जो चीज कमेटी ने कही, वह यह है :

> "The Committee recommends that this should be made amply clear in the law by substituting the word `article' with `goods'. The Committee suggests that effective mechanism should be put in place for consultation with the affected or likely to be affected parties before imposing Quantitative Restrictions. The Committee however recommends that it should be ensured that the rules framed under this provision be displayed in the website also."

यह है कमेटी की रिकमेंडेशन। यही रिकमेंडेशन एग्रीकल्चर गुड्स के लिए भी है।

> "The Committee recommends that there should be an appropriate legal safeguard for imposing Quantitative Restrictions in respect of agriculture goods."

मैं दो-तीन चीजों की ओर मंत्री जी का ध्यान आकर्षित करना चाहता हूं कि कमेटी ने इस बिल की डिटेल्ड स्टडी की और रिकमेंड किया है कि इस देश में जो एसएसआई के लोग हैं, यह बिल उन लोगों को एडवर्सली अफेक्ट न करे। क्या इस बिल में इस बात का ध्यान रखा गया है या नहीं? जैसा अभी मंत्री जी ने बताया है, इसके इनफोर्समेंट का पूरा जिम्मा डीजीएफटी के पास है। मैं बताना चाहता हूं कि डीजीएफटी एक बहुत छोटा महकमा है, उसके ऑफिसर्स बहुत कम हैं और हर राज्य में उनको कोई एक दफ्तर होता है। पहले से ही आपने एसईजेड का जिम्मा उनको दिया हुआ है, इम्पोर्ट-एक्सपोर्ट लाइसेंस का जिम्मा भी उनको दिया हुआ है, अब सर्विसेज और टेक्नोलॉजी में भी उनको इनफोर्समेंट का आप जिम्मा दे रहे हैं। क्या डीजीएफटी डिपार्टमेंट इसके लिए कैपेबल है? क्या उसके पास पूरा मैनपावर, पूरी मशीनरी है जो इसको इंप्लीमेंट कर लेगी? मेरी जानकारी के मुताबिक इंडियन ट्रेड सर्विस के माध्यम से डीजीएफटी में ऑफिसर जाते हैं और इंडियन ट्रेड सर्विस का रिक्रूटमेंट यूपीएससी ने पिछले 17 सालों से नहीं किया है। अभी लास्ट ईयर उन्होंने कोई 22 पोस्टें भेजी हैं, उनका रिक्रूटमेंट अभी तक हुआ नहीं है, वह कब तक होगा, यह अलग बात है। डीजीएफटी के ऑफिस के बारे में जनता को पता भी नहीं है कि वह ऑफिस कहां है। पहले तो गुड्स एक्सपोर्ट-इम्पोर्ट करने वाले लोग ही वहां जाते थे, अब आपकी सर्विसेज इसमें जुड़ जाएंगी जिनके बारे में आप बता रहे थे कि गैट और डब्ल्यूटीओ का कंप्लशन है कि जोड़नी ही पड़ेंगी जो सर्विसेज जोड़ी जा रही है उनकों मैं कोट करना चाहता हूं - "बिजनेस, कम्यूनिकेशन, कंस्ट्रक्शन एंड इंजीनियरिंग, डिस्ट्रीब्यूशन, एजुकेशन, इनवायरनमेंट, फाइनेंशियल सर्विसेज, हेल्थ, टूरिज्म एंड ट्रेवल, रिक्रिएशन, कल्चर एंड स्पोर्ट, ट्रांसपोर्ट एवं अदर्स "। अगर चाहेंगे तो कुछ और भी सेवाएं इसमें जुड़ जाएंगी। जब इतने लोग इससे जुड़ जाएंगे, तो क्या डीजीएफटी इसके लिए कैपेबल है? मैं राजस्थान से आता हूं, मुझे पता है कि डीजीएफटी का ऑफिस उद्योग भवन में है। वहां कभी-कभी लोग जाते

हैं तो डीजीएफटी के लोग कहते हैं: - we are dealing with enforcement; do not come to us for the development aspect. यह उनकी कल्चर है। मैं उसका भुक्तभोगी हूं। बहुत से लोग जब इम्पोर्ट-एक्सपोर्ट लाइसेंस लेने जाते हैं, जब उन लोगों से पूछते हैं कि लाइसेंस कैसे मिलेगा, कैसे फार्म भरा जाएगा, तो वे कहते हैं: - we are dealing with enforcement; we are not dealing with development. हम यह नहीं बताएंगे। यदि कोई बताने की कोशिश करता है, तो उस कर्मचारी या अधिकारी के खिलाफ उनके ऑफिसर्स कार्रवाई करते हैं। पूरे राजस्थान में एक ही डीजीएफटी ऑफिस जयपुर में उद्योग भवन में है। ऐसे ही हर राज्य में एक ही ऑफिस है और उसमें गिने-चुने लोग हैं, वे इतनी सर्विसेज को कैसे कर पाएंगे? आपने कहा है कि इम्पोर्ट-एक्सपोर्ट के लिए कोड भी अनिवार्य होगा, इसके बिना काम नहीं कर सकते हैं। मैं आगाह करना चाहता हूं कि - is DGFT capable to deliver the goods or not? यह मंत्री जी से मेरा प्रश्न है? इंटरप्रिटेशन का मसला स्थायी समिति के सामने भी आया कि इंटरप्रिटेशन के कारण कई दिक्कतें हो सकती हैं।

Comment [r15]: cd. by u1

इंटरप्रिटेशन के मसले पर स्टेंडिंग कमेटी में डिसकशन हुआ और उन्होंने यह पाया कि इंटरप्रिटेशन के मसले में बहुत से कानूनों की व्याख्या, जो इन्फोर्समेंट वाले करते हैं, गलत कर लेते हैं इसलिए लोगों को दिक्कत होती है। मैं एक उदाहरण देना चाहूंगा। प्लास्टिक कैरी बैग को बैन करने का भारत सरकार का नोटिफिकेशन है। उसके तहत महाराष्ट्र, हिमाचल प्रदेश और राजस्थान सरकार ने उसे बैन किया है। उस एक्ट में यह साफ-साफ लिखा हुआ है कि प्लास्टिक कैरी बैग बंद होगा। उसका एक डिजाइन भी दिया हुआ है कि यही बंद है। उसमें कितने माइक्रो के ऊपर का बंद होगा, यह राज्य सरकारों पर छोड़ दिया, लेकिन उसके बावजूद भी जिन राज्यों में बैन हुआ है, उसमें जो एक्सैप्शन है, फूड स्टफ, ब्लड को स्टोरेज करने वाली पैकेजिंग प्लास्टिक थैली और मिल्क को स्टोरेज करने वाली प्लास्टिक थैली, इन्हें उसमें छूट दी गई है। लेकिन जो इन्फोर्समेंट एजेंसीज हैं हर राज्य में, मैं फिर कह रहा हूं कि वे बहुत कम हैं, खासकर प्लास्टिक थैलियों के लिए। उनमें मुख्य हैं, स्टेट पॉल्युशन कंट्रोल बोर्ड, सेंट्रल पॉल्युशन कंट्रोल बोर्ड, इनके राज्यों में एक-एक ही ऑफिस हैं। इसलिए वे ढंग से डील नहीं कर पा रहे हैं। जिस वजह से जनता परेशान हो रही है और भ्रष्टाचार को भी बढ़ावा मिल रहा है। गांव का कोई गरीब आदमी थैली लेकर जा रहा हो, उसे कहते हैं कि लाओ, हमें दो, क्योंकि यह प्लास्टिक थैली बैन है, तुम्हारे ऊपर जुर्माना करेंगे और उस पर 500 रुपए तक जुर्माना कर दिया जाता है। वह आदमी कहता है कि यह वह थैली नहीं है, यह सिली हुई है, बैन नहीं हैं। लेकिन कहा जाता है कि नहीं, सारी प्लास्टिक की थैलियां बैन हैं। यह मैं अपना फील्ड का अनुभव बता रहा हूं। इसलिए इसमें भी स्टेंडिंग कमेटी ने एक एप्रिहेंशन रखा था इंटरप्रिटेशन के मसले पर कि जनता को तकलीफ हो सकती है। मैं यह कहना चाहता हूं कि जैसे प्लास्टिक की थैलियां बैन कीं, स्टेट पॉल्युशन बोर्ड हर राज्य में एक ही है, ऐसे ही इतनी सर्विसेज आप इसके साथ जोड़ देंगे, तो कहीं ऐसा न हो कि डीजीएफटी केपेबल नहीं हो और बीच में दलाल

पैदा हो जाएं सर्विसेज देने के लिए। इसके लिए सरकार को सावधान होना पड़ेगा, नहीं तो इसके पूरे इम्प्लीमेंटेशन में दिक्कत आएगी।

सभापति जी, अब मैं एक महत्वपूर्ण इश्यू, लीगल इश्यू के बारे में कुछ कहना चाहूंगा। यह बिल कहता है- The Bill states that all licenses for import or export shall be regulated only under this Act. This will override the provisions under all other Acts. यह क्लाज़ तीन कहती है। उसमें यही लिखा हुआ है कि कोई और एक्ट होंगे, यह बिल उन्हें ओवरराइड करेगा। मैं पूछना चाहता हूं कि कोई विदेशी बैंक भारत में आना चाहता है, तो उसमें आरबीआई का रेग्युलेशन लागू होगा या इस बिल का होगा? क्योंकि फाइनेंशियल सर्विसेज इसमें आपने जोड़ी हैं। आरबीआई की एक अलग अथोरिटी है। उसी तरह कम्युनिकेशन में अगर कोई सर्विसेज आना चाहती हैं तो उन पर ट्राई का नियम लागू होगा या इस एक्ट के अनुसार उस पर कार्रवाई होगी? यह अनसर्टिनिटी स्टेंडिंग कमेटी ने भी जाहिर की थी और यह आज भी बनी हुई है, क्योंकि क्लाज़ में अलग-अलग चीजें दी हुई हैं। क्लाज़ तीन यह कहता है, जो मैंने बताया है। This will override the provisions under all other Acts. आगे 19 में कुछ और लिख देते हैं कि this implies that service providers will no longer require to be licensed at least for foreign trade in services by the regulator on other sectors. Under its own laws, the RBI regulates the entry of foreign bank under the Banking Regulation Act, 1949. This may lead to uncertainty about which regulator or Ministry has jurisdiction to license cross-border trade in the relevant sector. यह अनसर्टिनिटी बनी हुई है। इसलिए मैं मंत्री जी से पूछना चाहता हूं कि इस अनसर्टिनिटी को दूर करेंगे या नहीं करेंगे?

मैं एक अन्य महत्वपूर्ण और पवित्र उद्देश्य का जिक्र करना चाहता हूं। हमारे यहां जो एसएसआई सेक्टर की इंडस्ट्रीज हैं, MSME सैमी सेक्टर है, उसे हम लेवल प्लेइंग फील्ड उपलब्ध कराना चाहते हैं। यह स्टेटमेंट ऑफ ऑब्जेक्ट में भी लिखा हुआ है और इस बिल में भी लिखा हुआ है।

मैं जानना चाहता हूं कि डब्ल्यूटीओ और गैट एग्रीमेंट के बाद, पूरा संसार खुल गया, यहां कोई इंडस्ट्री वाला कोई उत्पादन करता है, वह ब्राजील में जाकर बेच सकता है, ब्राजील वाला इंडिया में आकर बेच सकता है लेकिन क्या इंडस्ट्रियल सेक्टर को अमरीका में जो सुविधा है, क्या वह इंडिया में है? मैं यह कहना चाहता हूं कि अमरीका में कोई आदमी अगर इंडस्ट्री लगाता है और आयात-निर्यात की बात करेगा या बड़ा ग्रुप बनाएगा, उसको दो या तीन परसेंट पर कर्ज उपलब्ध है, क्या भारत में दो या तीन परसेंट पर कर्ज उपलब्ध है? अगर नहीं है तो यह लेवल-प्लेइंग फील्ड कैसे हुआ? ऐसे बहुत से सेक्टर हैं, इंग्लैंड में, अमरीका में क्या इंडस्ट्रीज को सुविधाएं मिल रही हैं, क्या वे सुविधाएं यहां मिल रही हैं? सरकार कभी-कभी किसी नोटिफिकेशन से कोई बहुत

Comment [r16]: cd. by w

Comment [I17]: Cd by Meghwal

अच्छा काम करती है लेकिन उसकी इंटरप्रीटेशन पर ध्यान नहीं देती है। जैसे I.T. में ई-सब्मिशन शुरु किया। अगर कोई आदमी इन्कम-टैक्स चाहे तो कंप्यूटर पर घर से ही जमा कर सकता है। लोगों ने सोचा कि जब ई-सब्मिशन शुरु किया है तो ई-रिफंड भी होगा, लेकिन जब इन्कम-टैक्स डिपार्टमेंट में बात की तो उन्होंने कहा कि नहीं-नहीं, केवल ई-सब्मिशन ही है, ई-रिफंड नहीं है, उसके लिए तो आपको दफ्तर आना ही पड़ेगा। यह उनकी इंटरप्रीटेशन है। इसलिए यह जो इंटरप्रीटेशन का मैटर है, इस पर सरकार को सावधान रहना पड़ेगा। स्टेंडिंग कमेटी ने यह जो एक प्रीकॉशन दिया, इस प्रीकॉशन पर माननीय मंत्री जी अपने जवाब में बताएं कि स्टेंडिंग कमेटी ने जो कहा है उस बिन्दु को इन्होंने बिल में लिया है या नहीं। जैसे यह शब्द इन्होंने कहा कि हमने "ग्रेवली " शब्द हटा दिया, तो बहुत अच्छा किया। मेरी समझ में नहीं आया कि नेचुरल जस्टिस को भी इन्होंने इंकार कर दिया। सीआरपीसी या आईपीसी, सब जगह लिखा हुआ है कि एफआईआर जो दर्ज होगी, वह सब-इंस्पेक्टर से नीचे के रेंक वाला नहीं कर सकता है। इसमें यह लिखा दिया कि कोई भी ऑफिसर, किसी भी आदमी का लाइसेंस सीज कर सकता है, सस्पेंड कर सकता है, आंकड़े देख सकता है, उसमें ऑफिसर शब्द लिखा है, रेंक नहीं लिखी। उसमें यह और लिख दिया है कि उसे सुनवाई का अवसर नहीं मिलेगा। मैं आपके माध्यम से कहना चाहता हूं कि क्या हम नेचुरल जस्टिस के खिलाफ यह बिल ला रहे हैं। आगे लिखा है कि 6 महीने के बाद उसे सुनवाई का अवसर मिलेगा। 6 महीने क्यों, जब उसने कहा कि यह गुडस मेरी ठीक हैं, मैं इसके कागज दिखाना चाहता हूं तो वह डीजीएफटी का जो ऑफिसर है, उसमें रेंक नहीं लिखी है, उसमें रेंक लिखनी चाहिए कि डिप्टी डायरेक्टर जनरल होगा या जाइंट डायरेक्टर जनरल होगा। अगर ऐसा नहीं होगा तो कोई भी आदमी आकर किसी को भी तंग कर सकता है। इसलिए इसमें रेंक लिखना जरुरी है। हर एक्ट में रेंक लिखी जाती है। आईपीसी, सीआरपीसी में भी लिखा हुआ है कि एफआईआर जो आदमी दर्ज करेगा, वह सब-इंस्पेक्टर से कम रेंक का नहीं होगा। तो इसमें क्यों नहीं लिखा है? यह और कह दिया गया है कि उसे 6 महीने बाद सुनने का अवसर दिया जाएगा। जब आप लाइसेंस रदद् करोगे, उसकी गुडस सीज करोगे, वह कहेगा कि मेरी गुड्स ठीक हैं, अपना एकाउंट और बिल दिखाना चाहता है, लेकिन नहीं, अधिकारी बोलेगा नहीं सुनेंगे हम। तो यह नेचुरल जस्टिस के खिलाफ है, इस पर अमेंडमेंट आना चाहिए। आपने जो "ग्रेवली" शब्द हटाया है, उसके लिए मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूं लेकिन यह नेचुरल जस्टिस वाली बात का भी आप ध्यान रखें। मैं पुनः यह कहना चाहता हूं कि बिल के उद्देश्य पवित्र हो सकते हैं लेकिन जो इंटरप्रीटेशन का मसला है, जैसे और अधिनियमों में आता है, जो स्टेंडिंग कमेटी ने भी सिफारिशें की हैं, उन्हें ध्यान में रखकर अगर माननीय मंत्री जी इस बिल में अमेंडमेंट करेंगे, तो यह देश के लिए और आयात-निर्यात करने वाले लोगों के लिए भी यह बिल फायदेमंद होगा। इतनी बात कहकर मैं अपनी वाणी को विराम देता हूं।

श्री संजय निरुपम (मुम्बई उत्तर): सभापति जी, इस विषय पर आपने मुझे बोलने के लिए अनुमति दी, इसके लिए मैं आपका आभारी हूं। आज हमारे सदन में फॉरेन ट्रेड डिवेलपमेंट एंड रेगुलेशन अमेंडमेंट बिल, 2009 पर चर्चा हो रही है। यह मूलतः 1992 का कानून है जब यह कानून बना था। वर्ष 1992 में यह कानून तब बनाया गया जब डब्ल्यूटीओ रिज़म शुरु हुई, ग्लोबलाइजेशन शुरु हुआ, तब कहा गया कि जो विभिन्न देशों के बीच व्यापार की दीवारें हैं, उन दिवारों को गिरा देना चाहिए और एक मुक्त अर्थव्यवस्था की कल्पना की गयी। इसमें निश्चित तौर पर एक चुनौती थी कि जो डिवेलपिंग कंट्रीज हैं, उनके और जो पहले से विकसित देश हैं, उनके बीच अर्थव्यवस्था खुली हो जाए तो जो अविकसित और विकासशील देश हैं वहां के उद्योग-धंधे और परिस्थितियां प्रभावित हो सकती हैं। उसे नियंत्रित करने के लिए यह व्यवस्था करके दी गयी। मैं माननीय मंत्री जी का अभिनंदन करना चाहूंगा कि वे बहुत समय पर यह अमेंडमेंट लेकर आये हैं। इसमें तीन तरह की अमेंडमेंट्स हैं। एक तो यह है कि इसमें क्वांटेटिव रिस्ट्रिक्शन्स की बात कही गयी है। एक अरसे से अपने देश में लगातार क्वांटेटिव रिस्ट्रिक्शन्स के लिए एक चिंता जताई गयी। डम्पिंग हो रही है और चाइना से सबसे ज्यादा डम्पिंग होती है और जो भी हमारे ट्रेडिंग पार्टनर्स हैं, वहां से डम्पिंग होती है और इस पर सदन में भी कई बार चर्चा हुई है और चिंता व्यक्त की गयी है। एक, क्वांटेटिव रिस्ट्रिक्शन्स जो हमें सेफगार्ड मेज़र के तौर पर हमें लगाना है, वह अधिकार हर देश को पहले से ही डब्ल्यूटीओ में दिया गया था, लेकिन उसे एक कानूनी तौर पर अमली जामा पहनाने के लिए यह संशोधन प्रस्तुत किया गया है। दूसरा, अब तक जो फॉरेन ट्रेड होता था वह माल का होता था, पहली बार इसमें एक संशोधन करके सर्विसेज और तकनीक को शामिल किया गया है। निश्चित तौर पर हमारी पूरी अर्थव्यवस्था में और जीडीपी में सर्विस सेक्टर का बहुत बड़ा योगदान है और पूरी दुनिया में सर्विस सेक्टर बहुत तेजी से बढ़ रहा है। तकनीक का जो आदान-प्रदान है वह भी अपने आप में एक बड़ा विषय बन गया है, तो दूसरा संशोधन इस आशय का है और तीसरा संशोधन जो माननीय मंत्री जी डब्ल्यूएमडी के संदर्भ में लाये हैं जो अनलॉफुल एक्टिविटी एक्ट 2005 के तहत जो एक प्रावधान किया गया है कि जो वैपन्स फॉर मास डिस्ट्रक्शन्स के लिए, दुबारा यूज होने वाले जो पदार्थ हैं, उसके ऊपर एक प्रकार का रिस्ट्रिक्शन लगाया है, वह कानून तो बन गया था लेकिन उस कानून को लागू कौन करे, उसका एनफोर्समेंट कैसे हो, वह एक चिंता थी और इसमें एक अमेंडमेंट करके, इस कानून के तहत, कॉमर्स मिनिस्ट्री को यह हक दिया गया है कि जो खतरनाक पदार्थ हैं, जिनसे बर्बादी हो सकती है, उन पदार्थों के आयात-निर्यात के धंधे में कोई शामिल पाया जाता है तो उस दिशा में, रोक लगाने का आप प्रयत्न करें। ये तीनों संशोधन बहुत अच्छे हैं और इनके माध्यम से आने वाले दिनों में विदेश व्यापार के क्षेत्र में, हमारी पूरी अर्थव्यवस्था के क्षेत्र में, स्थानीय उद्योग-धन्धों को संरक्षण देने के क्षेत्र में सराहनीय कदम होगा।

Comment [l18]: Cd by Y

मैं मंत्री जी ध्यान दो-तीन बातों की तरफ आकर्षित करना चाहूंगा। आप जो क्वांटेटिव रिस्ट्रिक्शन्स ले कर आना चाहते हैं, वह बहुत अच्छी बात है। पूरी दुनिया में हिंदुस्तान को आज सबसे बड़े एंटी डम्पिंग इन्वेस्टीगेटर के रूप में जाना जाता है। सबसे ज्यादा डम्पिंग के हम शिकार हो रहे हैं। डम्पिंग को रोकने की दिशा में प्रयास हुए भी हैं। इसी बिल पर चर्चा के दौरान मैं चाहता हूं कि उस विषय पर भी थोड़ा-सा प्रकाश डालने की कोशिश करूं।

> "Investigations initiated by the Director-General of Anti-Dumping since 1988 till 2005. The number of cases where final findings have been issued – 177 cases; number of cases where preliminary findings have been issued and further proceedings are on – two cases; and number of cases under investigation for preliminary final findings – nine cases."

इस हिसाब से देखा जाए, तो कुल 188 केसिस 2005 तक रजिस्टर्ड किए थे और उस समय तक 96 केसिस के मामले में कदम उठाए थे। मैं कंट्री वाइज़ ढूंढ़ने की कोशिश करता रहा, तो समझ में आया कि सबसे ज्यादा डम्पिंग के केसिस चाइना की तरफ से 88 केसिस आए है। दूसरा यूरोपियन यूनीयन और तीसरा यूएस। रशिया से भी बड़े पैमाने पर हुआ है। ऐसे में जब आप आयात और निर्यात को विकसित और नियमित करने के हिसाब से कानून ले कर आ रहे हैं, तो मैं थोड़ा-सा सावधान करना चाहता हूं कि एक्सपोर्ट जितना बढ़ेगा, उतना ही देश को फायदा है। पिछले एक वर्ष में वर्ष 2008 के बाद की मंदी थी, उसके बाद एक्सपोर्ट थोड़ा-सा प्रभावित हुआ था। वर्ष 2008-09 में 185 बिलियन यूएस डालर का एक्सपोर्ट था, जबकि वर्ष 2009-10 में 178 बिलियन यूएस डालर का एक्सपोर्ट था। इस साल ऐसा दिख रहा है कि 32 प्रतिशत का राइज़ एक्सपोर्ट में आ रहा है और यह बहुत ही संतोष की बात है। अप्रैल-जून 2009 में अगर 38 बिलियन था तो अप्रैल-जून 2010 में 50 बिलियन हो गया। आपके मंत्रालय ने ऐसी अपेक्षा की है कि लगभग 200 बिलियन यूएस डॉलर एक्सोर्ट होगा, लेकिन उसके साथ-साथ मुझे एक खतरनाक ट्रैंड दिखाई दे रहा है, जिसमें आपके इस नये कानून की छानबीन करने की जरूरत पड़ेगी, वह है उसी गति से इम्पोर्ट भी बढ़ रहा है। निर्यात से ज्यादा आयात बढ़ रहा है। यदि देखा जाए, जब वर्ष 2006-07 126 बिलियन डॉलर का निर्यात था, तब इम्पोर्ट 185 बिलियन डॉलर का था, जब एक्सपोर्ट 163 बिलियन डॉलर था तो इम्पोर्ट 249 बिलियन डॉलर हो गया। यदि इसी तरह से देखा जाए, आगे जाकर यह 319 बिलियन डॉलर के इम्पोर्ट की संभावना बतायी जा रही है और इस इम्पोर्ट पर आपके इस कानून के द्वारा रिसट्रीक्शन डालने की बहुत जरूरत होगी। मुझे इस बात की खुशी है कि एग्रीकल्चर प्रोडक्ट्स को संरक्षण देने का सरकार का इरादा है, क्योंकि जब से ग्लोबलाइजेशन आया है, तब से इस देश का बहुत बड़ा वर्ग अपने कृषि उत्पादों को लेकर चिंतित है। पूरी दुनिया में इनपुट्स कॉस्ट हमारे से कम है। उनके

सामान हमारे से सस्ते हैं। इससे हमारी कृषि जन्य अर्थव्यवस्था प्रभावित हुई है, ऐसे में आपके ऊपर एक बड़ी जवाबदेही आ रही है।

महोदय, मेरी दूसरी चिंता एफटीए है। हमने पिछले कई वर्षों में लगातार फ्री ट्रेड एग्रीमेंट्स किए हैं। 13 अगस्त 2009 को आपने स्वयं आसियान के साथ फ्री ट्रेड एग्रीमेंट किया है। फ्री ट्रेड एग्रीमेंट कोई नई बात नहीं है, लेकिन कहीं न कहीं यह पूरी व्यवस्था को कोन्ट्राडिक्ट करता है। आप पूरी सावधानी बरतते हैं, कई वर्षों के कंसलटेशन के बाद फ्री ट्रेड एग्रीमेंट होते हैं। आपने कई देशों के साथ एग्रीमेंट किए हुए हैं। आसियान के अलावा आपने श्रीलंका, नेपाल, सिंगापुर और साउथ एशियन कंट्रीज़ के साथ फ्री ट्रेड एग्रीमेंट किया हुआ है। फ्री ट्रेड एग्रीमेंट करते समय आपने ध्यान रखा होगा, लेकिन एग्रीमेंट के बाद आयात बहुत तेजी से बढ़ता है। एग्रीमेंट करते समय आपने नैचुरल लिस्ट को नैगेटिव लिस्ट में रखा, क्योंकि जिन देशों के साथ हमने एग्रीमेंट किया है, वे इसका बहुत अधिक उत्पादन करते हैं। साउथ एशियन कंट्रीज में रबर का उत्पादन बहुत अधिक होता है और इसलिए आपने रबर और कई एग्रीकल्चर प्रोडक्ट्स को नैगेटिव लिस्ट में रखा है। इस आधार पर मैं आपका अभिनंदन करता हूं कि आपने हमारे देश के किसानों और कृषि उत्पादों का ध्यान रखा। जब आयात बढ़ेगा, तब इस कानून का उपयोग भी ज्यादा बढ़ेगा, इस का प्रभाव भी बढ़ेगा। डीजीएफटी को आपने इस कानून के द्वारा अधिकार दिए हैं। डीजीएफटी की इससे जवाबदेही निश्चित तौर बढ़ेगी। मैं अपने भारतीय जनता पार्टी की इस बात से सहमत हूं कि डीजीएफटी का जितना विस्तृत कार्य होना चाहिए, शायद उतना नहीं है। इस कानून के कार्यान्वयन के साथ-साथ डीजीएफटी को विस्तार देने का प्रयास किया जाना चाहिए। उसे ताकत तो मिल गई है, लेकिन उसका इन्फ्रास्ट्रक्चरल सपोर्ट को बढ़ाया जाना चाहिए।

महोदय, दूसरा विषय है कि टैक्नोलॉजी और सर्विसेज को आपने साथ लिया है। भारतीय जनता पार्टी के एक साथी का अच्छा प्वाइंट था कि पहले तो गुड्स की ट्रेडिंग होती थी, सर्विसेज ऑफ टैक्नोलोजी की भी ट्रेडिंग होगी जो कि इस एक्ट के तहत आपके अधीन आएगा। अब इसमें थोड़ा सा एक कंफ्यूजन बना रहेगा क्योंकि बैंकिंग सर्विसेज जब आएंगी तो हमारे पास पहले से ही बैंकिंग रेगुलेशंस एक्ट 1949 का है जिसके तहत विदेशी बैंक को आरबीआई लाइसेंस दिया करती है। इसलिए वह जो कंफ्यूजन है, उसे दूर करना पड़ेगा। टेलीकॉम सर्विसेज के बारे में उन्होंने बताया। इसी तरह से इंश्योरेंस सैक्टर है। इंश्योरेंस सैक्टर ओपन होने के बाद पूरी दुनिया की इंश्योरेंस कंपनीज हमारे यहां आ रही हैं। ठीक है, उनका स्वागत है। लेकिन ऐसे में इरडा को हमने एक रेगुलेटरी ऑथोरिटी बनाकर रखा है, वैसे ही उस इरडा के रहते हमारे इस कानून के तहत आपके मंत्रालय के सामने कुछ चुनौतियां आएंगी। उनको भी हमें थोड़ा समझना होगा। एसईजैड जो कानून 2005 का है, इसके तहत जो हम बनाते हैं, उसमें जो एक्सपोर्ट ओरिएंटेड यूनिट्स होती हैं, उसमें एसईजैड और इस कानून के तहत मंत्रालय में थोड़ा सा कंफ्यूजन हो सकता है तो उसे भी दूर करने की आवश्यकता है।

Comment [I19]: Cd by z1

उसके बारे में मैं बताना चाहूंगा। "The Ministry puts SEZ units, developers on notice with law change and Foreign Trade Development and Regulation Act to determine offences" यह बेसिकली एसईजैड की यूनिट वाले जो लोग हैं, उनको काफी हद तक इस कानून के तहत आना पड़ेगा, ऐसा विषय निकलकर आया है। तीसरे, वैपन फॉर मॉस डैस्ट्रक्शन एक्ट के तहत निकलकर आया है। अच्छा है कि नैचुरल जस्टिस का इंतजाम होना चाहिए लेकिन यह इतना खतरनाक विषय है कि जो खतरनाक पदार्थों की ट्रेडिंग में शामिल है, उसके एक्सपोर्ट इम्पोर्ट में शामिल है और अगर डीजीएफटी को समझ में आता है कि यह एक खतरनाक चीज है और इससे वैपन फॉर मॉस डैस्ट्रक्शन बन सकता है तो उसको 6 महीने के नोटिस देने के बाद उसका लाइसेंस केंसिल किया जाए। लेकिन मुझे लगता है कि यह सही नहीं होता। इसलिए इस कानून में जो प्रावधान है कि पहले लाइसेंस केंसिल करिए और उसके बाद 6 महीने का आप उसको नोटिस दीजिए कि 6 महीने के अंदर आप साबित कर सकते हैं कि आप सही हैं, आप साबित करिए कि आप जिस पदार्थ का व्यापार कर रहे हैं, वह घातक या ज़हरीला पदार्थ नहीं है। उस हिसाब से मुझे लगता है कि इस कानून में सही व्यवस्था है और उस व्यवस्था पर बहुत ज्यादा एतराज नहीं होना चाहिए क्योंकि यह ट्रेंड पड़ता चला जा रहा है।

14.52 hrs.

(Shri P.C. Chacko *in the Chair)*

अंत में, मैं इतनी ही कहना चाहूंगा कि यह पूरा कानून एक प्रोग्रेसिव किस्म का कानून है। दुनिया में जिस प्रकार की नयी अर्थ व्यवस्थाएं निकल कर आ रही हैं, दुनिया में जिस प्रकार से बदलाव हो रहा है, उस हिसाब से बहुत ही महत्वपूर्ण कानून है। इस कानून के कार्यान्वयन के समय थोड़ी सी सावधानी बरतने की आवश्यकता है। क्वांटिटी ऑफ रैस्ट्रिक्शन के समय थोड़ा सा अपने उद्योग धंधे जो हमारी डॉमैस्टिक इंडस्ट्री है, उसे पूरा संरक्षण देने की आवश्यकता है। व्यवस्था है कि किसी भी देश का इम्पोर्ट अगर तीन प्रतिशत से ज्यादा होने लग जाता है तो आप रोक लगाते हैं। कई विकसित देशों में यह व्यवस्था है कि अगर 9 प्रतिशत से ज्यादा हो जाता है तो आप रोक लगाते हैं। वह सारी व्यवस्था उस एक्ट में है। उसी व्यवस्था का लाभ उठाते हुए ज्यादा से ज्यादा सख्ती के साथ अगर काम किया जाए तो 1991 के बाद लगातार लगभग 20 वर्षों से जो एक चिंता जताई जा रही है कि ग्लोबेलाइजेशन आने के बाद हमारी जो स्थानीय अर्थव्यवस्था है, उसके ऊपर बुरा असर पड़ा है और बहुत लोग परेशान हो गये हैं। इसलिए उस परेशानी को दूर किया जा सकता है। एक बार फिर से मैं माननीय मंत्री जी को बधाई देना चाहूंगा और इस कानून के समर्थन में मैं यहां खड़ा हुआ हूं। जितनी जल्दी

हो, इस विधेयक को पास किया जाए, इसे कानूनी अमलीजामा पहनाया जाए ताकि हमारे देश में विदेश व्यापार का काम और भी सरल ढंग से विकसित ढंग से हो।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे विदेश व्यापार विकास विनिमय (संशोधन) विधेयक 2010 पर बोलने के लिए अवसर दिया है, इसके लिए मैं आपका आभारी हूं। अभी अर्जुन मेघवाल जी ने बहुत विस्तार से एक्सपोर्ट इम्पोर्ट और तमाम बातों पर अपनी बातें रखीं। आज अगर देखा जाए तो इस पूरे संसार में दो तरह के देश हैं, एक तो विकसित देश हैं और दूसरे विकासशील देश हैं। हम विकासशील देशों में आते हैं और जहां तक देखा जाए तो आज भी भारत वर्ष के करीब 70-75 प्रतिशत लोग कृषि पर निर्भर हैं।

Comment [r20]: Ctd by a2

जहां तक वर्ल्ड ट्रेड आर्गेनाइजेशन, विश्व व्यापार संगठन में अगर भारतवर्ष की भूमिका देखी जाए तो मैं विदेश मंत्री जी से यही कहना चाहूंगा कि जब भी इस तरह की कोई बात हो तो किसानों के हित की बात होनी चाहिए। अपने यहां के किसानों की भौगोलिक परिस्थितियों और अपने यहां के उत्पादन को देखते हुए किसानों के हित की ही बात होनी चाहिए। खासकर हमें विकसित देशों के साथ नहीं बल्कि विकासशील देशों के साथ खड़े होकर अपनी बात को मजबूती के साथ कहना चाहिए।

महोदय, जैसे दोहा में पिछले सालों में एक सम्मेलन हुआ था और 153 देश वहां एकत्र हुए थे। वहां देखा गया कि विकसित देशों का विकासशील देशों पर दबाव हमेशा बढ़ता रहा है। खासकर सब्सिडी को लेकर दबाव रहाता है। जैसा आपने अभी अपने उद्बोधन में बात कही कि इस विधेयक में बीस धाराओं का संशोधन है और स्थायी कमेटी की जो सिफारिशें हुई हैं, हमने उन पर अमल किया है। यह बहुत अच्छी बात है। हम लोग अपने कुछ सुझावों पर बल देते हुए अपनी बात समाप्त करेंगे। लेकिन मैं कुछ सुझाव देना चाहूंगा कि विश्व व्यापार संगठन की सलाह पर कुछ औद्योगिक वस्तुओं पर इम्पोर्ट ड्यूटी में कटौती करने की बात आप कर सकते हैं। जिन क्षेत्रों में आप टैरिफ घटा सकते हैं, वे टैक्सटाइल, आटो पार्ट्स, फुटवियर और साइकिल जैसे तमाम ऐसे उत्पाद हैं, जहां कटौती की जा सकती है। इसके अलावा अगर देखा जाए तो मुख्य वस्तु कपास हैं। भारत, चीन और अर्जेन्टीना कपास का उत्पादन करते हैं। यह टैक्सटाइल में हमेशा प्रयोग होता है। खास तौर पर देखा गया है कि हमारे देश में कपास की जो खेती होती है, उसकी कीमतों पर अंतर्राष्ट्रीय व्यापार का असर जरूर पड़ता है। इसके बारे में पिछली लोक सभा और इस लोक सभा में हम लोगों ने यहां बड़े विस्तार से चर्चा की है। खासकर हमारे किसानों की माली हालत को देखते हुए हमने डिस्कस किया है। चूंकि हमारे देश के किसान आत्महत्या तक करने के लिए मजबूर हुए हैं। इसलिए मैं कहना चाहूंगा कि हमारा देश कृषि पर आधारित है, इसलिए हमें इस पर अधिक ध्यान देना होगा कि कहीं किसानों के हितों की कोई अनदेखी न हो, बल्कि उनके हितों की रक्षा के लिए हम लोग यहां मौजूद हैं। हम लोगों पर अमरीका का दबाव हमेशा रहता है और विकासशील देशों में भारत, ब्राजील और चीन मुख्य देश हैं और तमाम तरह की वस्तुओं का उत्पादन हम करते हैं, चाहे रसायन का उत्पादन हो, चाहे औद्योगिक मशीनरी, इलैक्ट्रोनिक आदि तमाम तरह के उत्पादन हों. जिनके सीमा शुल्क को घटाकर शून्य प्रतिशत पर ले जाने की बात कही जाती है।

महोदय, मैं कहना चाहूंगा कि अमरीका की जो अतिरिक्त अस्थाई मांगें हैं, उन्हें पूरे तरीके से स्वीकार नहीं करना चाहिए, बल्कि उक्त देशों में चाहे भारत, चीन और ब्राजील हो, वहां के उद्योगों को जो भी नुकसान होगा, उससे हमारा उत्पादन भी नष्ट होगा। इस पर भी हमें विशेष ध्यान देना होगा। जून, 2010 में हमारा निर्यात 30 प्रतिशत की उछाल पर था और इसमें 12 प्रतिशत का इजाफा भी हुआ। इस पर मंत्री जी को विशेष ध्यान देना चाहिए कि अंतर्राष्ट्रीय बाजार में हमारी अन्य देशों के प्रति क्या स्थिति हैं। इसका मूल्यांकन करके हमें इस पर विशेष ध्यान देना होगा। इसके अलावा वाणिज्यिक मंत्रालय तथा आपके विभाग को भी इस पर विशेष ध्यान देना होगा कि तमाम ऐसे उत्पाद जैसे ज्वैलरी, टैक्सटाइल, फार्मास्युटीकल्स, इंजीनियरिंग और कृषि उत्पाद जैसे पांच अहम् क्षेत्रों पर हमें विशेष नजर रखनी होगी।

Comment [BS21]: (cd. by b2)

15.00 hrs.

सभापति जी, मैं पुन: एक बार मंत्री से कहना चाहूंगा कि पूरे विश्व में जिस चीज का उत्पाद होता है, हर देश चाहता है कि हमें अच्छी क्वालिटी और क्वांटिटी का सामान मिले लेकिन इन जरूरतों को देखते हुये कोशिश करनी चाहिये कि जब भी इस प्रकार की कोई बात हो तो अपने देश के किसानों के हितों को सामने रखकर कोई ऐसा समझौता न करें जिसमें किसानों का अहित हो।

सभापति जी, मैं अपने ये चंद सुझाव देकर अपनी बात समाप्त करता हूं और विधेयक पर बल देता हूं कि यह विधेयक अच्छा है, इस पर ध्यान दिया जाये।

श्री विजय बहादुर सिंह (हमीरपुर): सभापति महोदय, जहां तक इस बिल का सवाल है, इसमें दो बातें खटकती है कि यह विधेयक बड़ा क्रान्तिकारी है और इसमें इम्प्रूवमेट आ रहा है लेकिन इस बिल में दो भंयकर खामियां हैं। पहले मैं आपका ध्यान सैक्शन-8 में अमैंडमेंट हुआ है, उस ओर दिलाना चाहता हूं और एक लाईन पढ़ देता हूं

> "The proviso says that the Director General or any other officer authorized by him may call for the record or any other information from that person and may, after giving to that person a notice in writing informing him of the grounds on which it is proposed to suspend or cancel the Importer-exporter Code Number and after giving him a reasonable opportunity of making a representation in writing within such reasonable time as may be specified in the notice and, if that person so desires, of being heard, suspend for a period, as may be specified in the order, or cancel the Importer-exporter Code Number of that person."

इसका मतलब यह है कि अगर इसमें इम्पोर्टर की गड़बड़ है तो उसे एक कोड नम्बर मिलता है। अगर आपने कोड नम्बर से पता किया तो मालूम हुआ कि वह गड़बड़ कर रहा है। उसे कैंसिल करने की पावर आपके पास है लेकिन यह आपका आब्लिगेशन है कि उसे आप अपार्चुनिटी देंगे, इन राइटिंग आप रीजन्स पास करेंगे और उसे कर देंगे। यहां पर तो आपने प्रिंसीपल ऑप नेचुरल जस्टिस,1888 से जो कानून आ रहा है, no person will be condemned without being heard. यह आपने बहुत अच्छा पालन किया। त के संविधान से ऑनरेबल मिनिस्टर परिचित हैं। लेकिन आपने इसका एकदम विरोधाभास कंट्राडिक्शन सैक्शन 14बी किया है। अगर सदन की अनुमति हो तो मैं उसे पढ़ दूं। सैक्शन 14बी में लिखा है -Suspension or cancellation of a licence आपने कोड नम्बर में नेचुरल जस्टिस का पालन किया। इसमें कह रहे हैं -

> "The Director General or any competent officer authorized by him, यह बिलकुल सही है। District Magistrate or any officer authorized by him may, by order, suspend or cancel a licence to import or export or specified goods or services or technology without giving the holder of the licence a reasonable opportunity. …"

बाई एक्ट आपने रीजनल अपार्चुनिटी को कैंसिल कर दिया। आपने पॉवर ले लिया कि

> You can suspend the licence or anything without giving the holder of the licence a reasonable opportunity of being heard but such person shall be given a reasonable opportunity of being heard within six months of such order.

आपने प्रॉयर अपार्चुनिटी न देकर उसे बाद में जो अपार्चुनिटी दी, यह गलत है। अब सुप्रीम कोर्ट...(व्यवधान)

SHRI ANAND SHARMA: These are only for specified goods, services or technologies which can be used for the weapons of mass destruction. These have been very clearly defined. This is not a general thing. This is where your security of the State and your international treaty obligations are concerned. Therefore, when there is information that there is a trading of such technologies or such material which can be used for making weapons of mass destruction, immediate action is required.

Comment [t22]: cd. by c2

If, in those situations, six months are given, we will be prejudicing, in fact, the national security itself. Therefore, only in these case, as I have said, "specified

technology" is mentioned. It is just for the benefit of the hon. Members. Those are listed.

SHRI VIJAY BAHADUR SINGH : It is not that. I am conscious of it. I have read it twice or thrice yesterday also when I had an opportunity. I am coming to that. I am telling the other way of it. I was the first lawyer who challenged the *vires* of the POTA Act. Our arguments were copied in the Chennai court in a case. What I am saying is that even in the case of a weapon of mass destruction, you can straightway suspend and then you can give him the opportunity. It is not necessary that you inherit that power. For example, the Satyadev Patil case is there. You have a power for immediate suspension. Suppose a person is using a weapon which is a weapon of mass destruction. For example, there is a case before the Supreme Court about the weapon AK-47 saying whether it is a weapon of mass destruction. It is an automatic rifle. In one minute, it fires 640 cartridges. It is a weapon of mass destruction. The point is that you can straightaway arrest him. While arresting, you give him the opportunity. In this Bill, you are saying "no". You have usurped the power straightaway and after six months, you would give an opportunity. That is not in consonance with the principle of natural justice.

Everyday, certain things happen. Article 311 is there. The hon. Minister Shri Kurshid is here; he is also a lawyer. The point that I am making is that you can straightaway suspend and while suspending, you can give a opportunity and make an inquiry. There is suspension pending inquiry. But if you are incorporating a provision which is redundant and not necessary, it is not correct. I will make it more clear.

There is one argument which is advanced from that side that you want to take immediate action in a the case of a very serious weapon. No matter, you can take immediate action without having this provision. You have the inherent right of suspension straightaway. Anyway, this is a thing which requires a little bit of consideration. Otherwise, the Act would become barbaric. In 2010, you are saying about a person who has committed a serious crime. Even the investigation of Prime Minister's murder took 12 years and the matter went on. Somebody was then acquitted. So, this will not hold ground when it comes to logic. Nowadays, you have

the power of six months. Then, you exercise it. There is more likelihood of abuse of power. That is what I say. Being a nationalist, I say it is a very good attempt that you want to arrest all those nefarious things which are detrimental to the interest of the country. लेकिन उसके अलावा भी माननीय शर्मा जी आप उसी तरह इलैक्ट्रोनिक स्पीड से उसकी गर्दन पकड़ सकते हैं, बिना इस प्रोविजन के, मैं यह कहना चाहता हूं। आप इसे देख लीजिये।...(व्यवधान)

MR. CHAIRMAN : Sharma ji, you can answer to these things at the end. We have paucity of time.

श्री विजय बहादुर सिंह : मेरे कहने का मतलब यह है कि जैसे मैं कह रहा हूं कि आई एम योर्स तो ठीक है आई एम योर्स, लेकिन अगर कोई यह कहे कि आई एम योर्स विद रिजर्वेशन, इसका मतलब यह है कि आप दोनों चीजें कह रहे हैं। आई एम योर्स तो है, मगर विद रिजर्वेशन तो इनहैरिएंट है, मतलब जो चीज इम्प्लीसिट है, उसे एक्सप्लीसिट मत कीजिये। मान्यवर, यही मेरा निवेदन है।

महोदय, मैं अपनी तीसरी बात कहकर अपनी बात समाप्त करना चाहता हूं। जब माननीय सांसद जी चेयर पर बैठते हैं तो मैं बहुत घबराता हूं। आप समय के बहुत पाबंद हैं। आप और गोवा के सांसद जी, सारदीना साहब भी समय के बहुत पाबंद हैं। मैं आधा मिनट में अपनी बात समाप्त कर रहा हूं। एक क्लॉज आर्बिट्रेशन का भी होना चाहिए।...(व्यवधान) इसे मैंने इसलिए लाइटर किया क्योंकि यह बहुत ही ड्राई सब्जेक्ट है। भोपाल गैस त्रासदी विषय होता तो लोग ऍन्जॉय करते।...(व्यवधान)

सभापति महोदय : ठीक है, आप अपनी बात पूरी कीजिये।

श्री विजय बहादुर सिंह : लॉ बहुत ही ड्राई सब्जेक्ट है। माननीय लॉ मिनिस्टर इसे एप्रिसिएट करेंगे। मैं यह कह रहा था कि एक आर्बिट्रेशन का भी क्लॉज रखिये। आप बहुत अच्छे हैं, लेकिन आजकल जितने भी लोग फॉरेन ट्रेड्स में हैं, वे अपने यहां आर्बिट्रेशन क्लॉज रखे हुए हैं। मान लीजिये हमने मुरादाबाद में किया और उन्होंने गलत भेज दिया। कुछ इस तरह की भी इसमें सोच हो सकती है कि मान लीजिये हमें किसी सप्लायर ने गलत ट्रीट किया, लेकिन हमारे एक्ट में ऐसा कोई प्रोविजन नहीं है। अगर इसे भी इसमें देख लें कि जैसे मान लीजिये हमने किसी से बाहर से कोई चीज इम्पोर्ट की और उसमें कुछ गड़बड़ी है तो एक ऐसा कोई आर्बिट्रेशन क्लॉज हो, जो उसे भी बाउन्ड हो और हम इंटरनेशनल कोर्ट ऑफ जस्टिस में बता सकें कि हमारे देश में भी एक ऐसा एक्ट है।

Comment [r23]:

Comment [r24]:

Comment [r25]:

Comment [c26]: Contd. By d2

Sir, I congratulate the Ministry, I congratulate the Minister, I wish him all good luck and I support this Foreign Trade (Development and Regulation) Amendment Bill with a rider. I am yours with reservation.

DR. RATNA DE (HOOGHLY): Mr. Chairman, Sir, at the very outset I would like to say that I extend my support to the Bill which has been placed by the hon. Minister of Commerce and Industry. I do not want to go deep into the various issues involved in this Bill.

The Foreign Trade (Development and Regulation) Act, 1992 was enacted primarily to provide for the development and regulation of foreign trade by facilitating imports into and augmenting exports from India and for matters connected therewith or incidental thereto.

The UPA Government has already announced the new Foreign Trade Policy on 27th August, 2009. It is a welcome step. We support it. It is also to be noted that the Government has set a merchandise export target of US $ 200 billion by March, 2011. If we have to achieve this target and if we have to boost exports in various sectors, we have to support the Government in every respect.

The Government is making all out efforts to improve the overall export performance of the country, be it handlooms, handicrafts, agriculture, marine sector and Parliament has to extend every possible assistance to the Government to move in that direction. It is a matter of pride to all of us that as per the World Investment Report, 2009, India is the third most attractive destination for Foreign Direct Investment. The number of foreign companies has increased more than three times from 2000 to 2010, though there was a declining trend in the later half of 2008-09 due to global recessionary trend.

Coming back to the Bill, I would like to say that the proposed amendments would undoubtedly enable the Government to impose quantitative restrictions as a safeguard measure to provide the domestic industry not only a much needed fillip but also a level playing field. The Amendments proposed in the Bill, as stated in the Statement of Objects and Reasons, would also ensure that trade in sensitive technologies is regulated, additional modes for recovery of penalty are available and India's growing trade in services is facilitated.

We have entered into Free Trade Agreements (FTA) with many countries like Sri Lanka, South Asian FTA, Singapore, Nepal, Bhutan and Japan in the recent past.

The Government is making innovative efforts under the leadership of our hon. Minister Shri Anand Sharma. I am sure that it would result in extraordinary results in the years to come.

Sir, I have some suggestions. In the case of dual use goods, quantitative restrictions must be imposed and the Government should control import of weapons of mass destruction and delivery systems. It is well and good to bring in technology and services into the ambit of the Foreign Trade (Development and Regulation) Act, 1992. But there must be a quantitative restriction on the imports. Then, our export has increased to 30 per cent in June this year as compared to last year and our import has also increased to 35 per cent.

With these few words, I extend my support to this Bill.

SHRI KALIKESH NARAYAN SINGH DEO (BOLANGIR): Mr. Chairman, Sir, I thank you very much for allowing me time to speak on the Foreign Trade (Development and Regulation) Amendment Bill, 2010. I was part of the Standing Committee which went into detail on this Bill.

Sir, essentially this is an enabling Bill. It attempts to enable the Government to come up-to-date with the current crunch situation of global commerce, the new tenements of World Trade Organisation and allows the various functioning departments of the Government to have enabling powers to act upon the tenements of policies laid by the Government.

It is a Bill which is required to bring the Department up to date as to what is happening. It attempts to encourage trade by incorporating services into the Act, by allowing services to get incentives on the basis of that and by preventing fraud on getting those incentives.

However, there are two or three issues which, I think, require further clarification. The devil always lies in the detail and it is the manner in which, and I say this without casting any aspersions either on the hon. Minister or the Department or the DGFT or the individuals working in the DGFT, the Department conducts the powers which it imbibes from this Bill is essential.

Let us understand, in today's global scenario, India has out performed most countries in the areas of services, primarily because the Government has had the least amount of regulation on services. The first point of concern is always that whenever you bring services under the ambit of its jurisdiction, what kind regulation, what kind of cumbersome procedure you put on the industry.

I know the DGFT in the Standing Committee and I can see why the hon. Minister is shaking his head now that that is not the intention of the Bill. However, in practice that could differ. I understand it is only for those services which seek to get financial incentives. However, the level of procedural burden, which is put on, let us say, the IT sector or any other communication sector, could be cumbersome and that needs to be checked.

Comment [s27]: (Cd. by e2)

Comment [RS28]: Kalikesh ctd

Sir, many of the Members have raised a concern about abrogation of the powers of various other regulators by this Bill. I think that concern existed when the Bill was placed in the Rajya Sabha. I was looking at the Bill now, the concern seems to alleviate with the sopping of the word notwithstanding in Section 4 of the Amendment Act on page 3 provides for the inclusion of sub-Section 4 in the Principle Act that reads 'without prejudice'. Am I correct?

SHRI ANAND SHARMA: Yes.

SHRI KALIKESH NARAYAN SINGH DEO : I am assuming that was a typographical error, otherwise, we would had many more instances and situation of the SEBI fighting IRDA which would have resulted out of this.

Sir, the other concern laid down in the House has been of the principles of natural justice. The hon. Minister has confirmed and this applies only to weapons of mass destruction or tenements of that. However, I would like to clarify that even the most innocuous products could very well be used in weapons of mass destruction. Let us say, a simple screw. Now, a nut and bolt producer in India gets a chance to export nuts and bolts and comes out somehow by some vague coincidence that one country a rogue trader and one country supplied it to somebody who is building a nuclear weapon. These are issues which need to be looked into. I think, he has mentioned that there is a specification of what is termed as weapons of mass destruction. I have not read that as yet. I do not know if I am contradicting what he has already stated. However, I think, this needs to be looked into.

I would agree with most Members that the licence can be suspended. This is mostly in due with exports and not imports. For people who are exporting, the licence can be suspended and part 14 (d) of the newly inserted Chapter of 14 (a) of Section 15 on page 8 of the Act, which quotes as:

> "The Director General or an officer authorized by him may by order suspend or cancel a licence to import or export of specified goods and services or technology…"

The word 'without' which follows there be substituted by 'after'.

Comment [RS29]: Ctd by f2

This would allow for a level playing field. Essentially, I hold no personal prejudice against the hon. Minister or the members of the DGFT. But, in our country, cases of discrimination or violation of discretion has been seen in the country. We should be very careful when we put a law which probably lasts for years to come to ensure that clarity exists and the functioning of that concerned body remains above board and above question by all.

Most laws provide for a specification of the level of officials who act on the basis of the tenet of the law. To that extent, I would like to quote, with your permission, Section 11 on Page 5 of the Amendment Bill which provides for amending Section 10 of the Principal Act. It says:

> "The Central Government, may, by notification in the Official Gazette, authorize any person for the purposes of exercising such powers with respect to…."

And it goes on to mention the powers. Coming to Section 11 of the Amendment Bill, most laws would specify the level of seniority, the level of gradation of the officers who can act by filing a case or by entering into the premises of companies. The background of this tenet again is that company should not be harassed. Companies working in the service sector should be harassed unduly. Therefore I would recommend that the hon. Minister amends the law to install an officer not below the rank of, let us say, Additional Director General or an officer which he thinks is legally fit to carry out such raids.

We always keep referring to debates on the Ministry of Commerce vis-à-vis WTO. We have also seen in today's environment and this I say so after congratulating the hon. Minister on his recent positions on the WTO and the recent arguments which he gave on behalf of the country in WTO. But, however, WTO is in many ways subjugated by regional agreements, FTAs, which is under the ambit of the legal jurisdiction of the WTO. I think, by and by as we go on and see what is happening further and further in most of the countries whether in India, in the United States or the EU, they are entering into local Free Trade Agreements which will, in turn, bypass the WTO and have a special relationship between these countries.

In terms of quantitative restrictions I have no issues; I have no problems with that. What really happens is that despite WTO pressures, despite FTA pressures, most countries can, specially in the case of agriculture imports and exports, ban or prevent agricultural imports by issuing health warnings. Many a time we have seen that India's agricultural produce has been refused by the US because of certain pesticide being used. These are the issues which have been unaddressed in the policy of the Government. I hope the hon. Minister will take into account.

SHRI PRABODH PANDA (MIDNAPORE): Thank you, Mr. Chairman, Sir. I must welcome the Minister and welcome this Bill. The Bill has a limited scope; it has 'technology' and 'services' within its purview. It also aims to impose quantitative restrictions and bring in provisions for more stringent control for trade of dual-use goods and technologies. Further it seeks to dispense with requirements of obtaining any licences other than those provided under this Act. But while saying so, I seek some clarifications on some points, and I think the Minister and the Ministry would state further what is said, what is taken in the purview of technology and services and state further with regard to the quantitative restrictions on agriculture produce.

Comment [R30]: Contd. by g2

So far as commitment to the WTO is concerned, the Quantitative Restrictions on 1,429 items have been withdrawn. Now, what the Government is thinking in regard to technology and services, the Government should think in the same way in regard to agricultural produce also. I think, all the Quantitative Restrictions with regard to export of agricultural produce from other countries should be withdrawn.

Now, I am coming to the other points. The Bill does away with all licensing requirements for cross border trade in services, except as provided for under the Act. But it is not clear as to what the status of other regulators, who may have their own licensing requirements for cross border trade in such services, is. Will the Minister explain it? I seek a clarification from the Minister in this regard.

Then, Sir, the services to be covered by the Bill include all tradable services under the General Agreement on Trade Services (GATS) under the WTO. These cover 12 sectors.

So far as industry is concerned, the Government may impose Quantitative Restrictions on an article which can cause serious injury to domestic industry. The same formula should be employed in regard to agriculture also.

The Bill regulates trade in materials or technologies which can be used in the manufacture of weapons of mass destruction or other delivery systems. The point as to which materials or technologies used in the manufacture of weapons of mass destruction should be defined, clarified and specified. This is not clear. So, this should be specified.

Now, I am coming to the services. The Bill extends the ambit of the Act to cover trade in services. The Bill brings licensing requirements for services trade exclusively within the purview of this Act, unless a specific notification is issued stating otherwise. This implies that service providers will no longer require to be licensed at least for foreign trade in services, by the regulators in other sectors under their own laws.

My previous speaker from BJP mentioned about the Reserve Bank of India. They have their own laws in respect of giving licences to foreign banks. So, are there not any contradictions? Is there any uncertainty which has been developed in this regard? So, I would like to know the reply of the Minister in regard to this. Please remove this uncertainty and also these contradictions.

Another point which I would like to make is that the Bill restricts the trade of specified materials which can be used in the design, manufacture or delivery of weapons of mass destruction. Authorised Officers or the Director General of Foreign Trade may cancel or suspend a licence to trade in such materials without giving the holder a reasonable opportunity to be heard. Though the exporter has to be provided an opportunity to be heard within six months of such a cancellation or suspension, the Bill does not require the DGFT to issue the final order within a specified period of time. So, this may create uncertainty for those who export materials with dual-use capabilities. So, I think, there is uncertainty.

Sir, my last point is that on the one hand you are going to impose quantitative restrictions – it is good – but on the other hand you are going in for Free Trade Agreement.

Comment [L31]: cd. by h2

This is quite contradictory. There is a Free Trade Agreement with the ASEAN countries. Now, I think, the Government is going to have the Free Trade Agreement with the European countries and Israel. So far as the Agreement with the ASEAN countries is concerned, they have declared some Negative List. But we do not know what Negative List has been proposed so far as the agreement with European countries and Israel is concerned. This sort of a Free Trade Agreement would lead to

make our country a dumping ground, which would adversely impact the agricultural sector, particularly the farmers of our country.

Therefore, I hope, in the course of his reply, the hon. Minister would remove all these doubts, apprehensions and uncertainties. With these few words, I support this Bill.

SHRI P.R. NATARAJAN (COMBATORE): Mr. Chairman, Sir, I rise here to support this Foreign Trade (Development and Regulation) Amendment Bill, 2010.

Previously, we had strongly protested the withdrawal of Quantitative Restrictions, which had created serious crises in the agri-industries in India. Even that led to farmers committing suicides. Now, this Act provides a statutory provision for safeguard measures enabling imposition of Quantitative Restrictions. So, we welcome this Amendment Bill.

But we also want to caution the hon. Minister. We have had some experiences. We have already got Free Trade Agreement with ASEAN and it has created problems for the Indian industries. Now, we have been told that some negotiations are going on between India and the European Union to get the Free Trade Agreement. It has got some secret negotiations. But in every secrecy, there is a leakage and through that leakage, we have come to know that the European Union is imposing certain conditions. The European Union is giving huge subsidy on their agricultural products. Now, this will allow the European Union to dump subsidized European farm products in the Indian market. We have already seen the impact of such an agreement on the Indian agriculture with cheap palm oil imports destroying the domestic production.

Similarly, on the intellectual property, the European Union is asking the TRIPS plus provisions, and rewriting of Indian Patent and Copyright Laws. Further, a set of pro-monopoly and pro-corporate measures is being demanded by the European Union. They are asking for extension of patent life by five years, reduction of farmers rights in favour of agri-business. Therefore, we have to be very cautious on these issues.

Sir, the European Union is also asking India to brand as "counterfeit" all pharmaceutical products that are not in conformity with European Union's Patent Laws that India exports to other countries through European Union Territory.

The European Union is also proposing massive cuts in import duties on industrial goods, which would greatly impact India's manufacturing sector that is already facing job loss with shrinking markets.

Comment [r32]: Contd by j2.e

These are all the cautions, through you, Sir, we are giving to the Government.

Further, this Bill seeks to bring in tighter export or trade control in the case of dual-use goods and related technologies and providing enabling provisions for establishing controls as in the Weapon of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005. But our experience is, over the past few years, the Indian Defence establishment has been using the Foreign Military Sales Programme of the US Government to carry out major defence acquisitions. Under this programme, we have purchased so many essential items for the Army, Navy and Air Force like aircraft, helicopters and all that. This is the state of affairs in our Defence, the great holy cow.

So, the provision for dispensing with the requirement of obtaining licence/permit for import and export needs to be examined and scrutinized properly and the Act should enlarge the lists of items to be imported with licence, requiring prior licence for import of such items on which the country progresses in domestic production capacity.

Lastly, enabling India to become a major player in world trade requires not only the promotion of exports, which it is doing by following approaches like Focus Products and Focus Area but similar measures also need to be taken to safeguard the Indian industries, especially the textile industry.

I conclude with the support of this Bill but at the same time I demand a White Paper on WTO and its impact on the Indian peasantry.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, विदेश व्यापार कानून में संशोधन लाते हुए सरकार ने दावा किया है कि विदेश व्यापार को दुरुस्त करने के लिए उसमें मात्रात्मक प्रतिबंध लगाएंगे तो यह ठीक हो जाएगा। विदेश व्यापार हिन्दुस्तान के लिए परम्परागत पुराने जमाने से हो रहा है। जिस जमाने में माल ढोने के लिए हवाई जहाज नहीं था, तब समुद्र, नाव, पनिया जहाज या घोड़े, खच्चर पर सिल्क रूट से देश-विदेश से हिन्दुस्तान का व्यापार चलता था। फिर डब्ल्यूटीओ का दौर आया। मुक्त व्यापार की बहस चल रही है। दोहा फेल हो गया, कतर वाला गड़बड़ हो गया। हाल में जेनेवा में छोटे मंत्री जुटे थे, बड़े मंत्रियों का सम्मेलन नहीं हो सका। हम देहात के लोग यह सब सुनते रहते हैं कि विदेश व्यापार में हो क्या रहा है। सामान्य बुद्धि के लोग मानते हैं कि विदेश व्यापार नीति वह होनी चाहिए कि अपने देश से विदेश में ज्यादा सामान भेजा जा सके और विदेश से कम आए, तो यह सफल होगा। लेकिन हम देखते हैं कि आयात बढ़ रहा है और निर्यात घट रहा है। बीच में यह हुआ कि एक्सपोर्ट 3.8 प्रतिशत घट गया। मंदी हो गई। क्या मंदी सिर्फ हमारे देश के लिए हुई, चीन के लिए मंदी नहीं हुई, हम सवाल उठाना चाहते हैं? हमने माना कि विदेश से हमारा जो व्यापार है, दुनिया में हमारा व्यापार कितना प्रतिशत है और कितना प्रतिशत होना चाहिए।

Comment [r33]: Cd by k2

अगर प्रतिशत का हिसाब जोड़ा जाये, तो हिन्दुस्तान नगण्य में आयेगा। इतना बड़ा मुल्क है। हम दुनिया का छठा हिस्सा हैं। हमारी आबादी 16-17 फीसदी है। हमारे पास बहुत मेधा है। डब्ल्यूटीओ के बारे में हम सुनते हैं कि सामान की आवाजाही फ्री कर देंगे। आप केवल एक शर्त यहां से रखिये, ज्यादा नहीं। जैसे डब्ल्यूटीओ में सामान की आवाजाही फ्री कर रहे हैं, उसी हिसाब से आप आदमी की आवाजाही फ्री करवा दीजिए यानी पासपोर्ट खत्म करवा दीजिए, फिर देखिये कि हिन्दुस्तान का क्या होता है? हमारे लोग दुनिया भर में छा जायेंगे। यहां के लोग मेहनती, मेधावी हैं, लेकिन वहां रिस्ट्रिक्शन है। अब आपने ठीक किया है। माल की परिभाषा में आपने सेवाएं और टेक्नोलॉजी को जोड़ दिया है। अब केवल सामान नहीं है, आपने यह ठीक उपाय किया है। यदि हम यहां ही सारे कानून पास करेंगे, लेकिन डब्ल्यूटीओ में कौन सा कानून लागू होगा? आप वहां अपना तर्क रखिये, डिप्लोमेसी करिये और चीन और अर्जेंटीना को मिलाइए। अब अमेरिका या विकसित मुल्क जो भी साजिश करते हैं, हम गांव में रहकर उसे देख और समझ रहे हैं। अब गेट्स आ गया, ट्रिप्स आ गया, ट्रिम्स आ गया। जनरल एग्रीमैंट ऑन ट्रेड रिलेटेड इंटलैक्चुअल प्रापर्टी राइट और जनरल एग्रीमैंट इन सर्विसेज आदि सभी तरह की बातें जब हम सुनते हैं, तो लगता है कि हमने ऐसे ही डंकल प्रस्ताव की खिलाफत की। लेकिन यह होता है कि यह नेसेसरी बिल है, इससे हमारा नुकसान है, लेकिन इससे हटने का कोई उपाय नहीं है। हमने इसलिए दस्तखत कर दिये हैं, लेकिन इसमें कम से कम तकलीफ हो और देश का नुकसान कम से कम हो, यह प्रयत्न चल रहा है। हम इसी से समझ जाते हैं कि क्या मामला हो रहा है। इसलिए हम देखते हैं कि हिन्दुस्तान के बाजार में चीन का सामान छा गया। हम हाल ही में चीन गये थे, वहां हमारा कौन सा सामान बिक

रहा है? यहां से कच्चा माल जैसे ओर, लोहा, आदि पानी के जहाज में लादकर ले जाया जा रहा है। वे उससे स्टील बनाकर फिर हमारे देश में भेज रहे हैं। इसलिए विदेश व्यापार में एक्सपोर्ट बढ़े और इम्पोर्ट घटे, इस कसौटी के साथ आप क्या सामान बाहर भेज रहे हैं? आप हमारा कच्चा माल बाहर भेज रहे हैं और उनका पक्का माल हमारे यहां आ रहा है। यह विदेश व्यापार की सफलता है या विफलता, यह हम सवाल उठाना चाहते हैं? आयरन ओर से यहां लोहा बनाने का उपाय होता है, फिर सबसाइड, लिमोनाइट, हिमाटाइट आदि होता है। उससे फर्नेस ऐसा बनाइये कि हाई स्टील बने, लोहा बने, ढलवा, पिटवा लोहा बने। माननीय मंत्री जी माइन्स के बारे में समझते हैं। हमने कहीं इनका बयान देखा है कि हमारे यहां से सस्ते में बहुत कच्चा माल जा रहा है। यहां पर इतना लोहा बनाने का कोई उपाय नहीं है। ...(व्यवधान)

सभापति महोदय : रघुवंश जी, अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : मैं अपनी बात खत्म ही कर रहा हूं। ...(व्यवधान) मंत्री जी हमारे प्रथम सवाल का जवाब दें कि डब्ल्यूटीओ में कैसे हिन्दुस्तान की रूचि हो। हिन्दुस्तान के हित को, अपने देश और किसान का सर्वोच्च हित देखना चाहिए। वे कहते हैं कि हम सब सब्सिडी नहीं रोकेंगे, लेकिन यहां कहते हैं कि किसानों की सब सब्सिडी रोक दीजिए। आप वहां जो बहस चलाते हैं, उसे हम सब सुनते हैं। डब्ल्यूटीओ में सभी देश भर के मंत्री जिनेवा आदि सब समझौतों में जा कर बहस करते हैं। अब वह फेल होने पर लगा हुआ है, ऐसा हमें लगता है। अब आप यह कानून ला रहे हैं। हम जानना चाहते हैं कि पहले यह कानून नहीं था, तब क्या देश का नुकसान नहीं हुआ होगा? अगर यह कानून पहले रहता, तो देश का फायदा हुआ होता। हमें ऐसा लगता है कि पहले इस कानून को नहीं लाने से देश का नुकसान ही हुआ होगा। इसलिए डब्ल्यूटीओ से आप कैसे सुधरेंगे?

Comment [r34]: Cd by l2

एक्सपोर्ट के बारे में आपने कहा कि यह लगभग 200 बिलियन यानी लगभग नौ-दस लाख करोड़ रुपये का टारगेट रखा है।...(व्यवधान) ट्रेड डेफिसिट 116 बिलियन होने का अनुमान है। ट्रेड डेफिसिट मतलब एक्सपोर्ट ज्यादा और इम्पोर्ट कम। इसका क्या उपाय करेंगे? 116 बिलियन ट्रेड डेफिसिट हो जाएगा। यह इन्हीं का आंकड़ा है। यहां से किसानिया सामान जाए, फूड प्रोसेसिंग होकर जाए। दवा के मामले में हम देखते हैं कि चरक हमारे यहां के, हमारा आयुर्वेद, सुश्रुत, वाणभट्ट, धनवंतरि, सब हमारी उत्पादित जड़ी-बूटियां, लेकिन चीन भेज रहा है ज्यादा और हमारे देश में उनका कुछ पता ही नहीं है। इस सबके लिए आप क्या करेंगे? विदेश में यहां से अंग्रेजी दवाइयां जाती हैं, वे जाएं ठीक है। लेकिन जो हमारी जड़ी-बूटियां हैं, उनको भेजने का आपने क्या विशेष प्रबंध किया है क्योंकि बाहर इनकी मांग है? चीन हमसे आगे जा रहा है। गणेश जी की मूर्ति चीन यहां आकर बेच रहा है। गणेश जी एवं अन्य सभी रंग-बिरंगी मूर्तियां, बिजली का सामान यहां सस्ते में लोगों को

मिल रहा है। चीन में बना हुआ बिजली का सामान हमारे बाजार में डम्प किया हुआ है। आपका कॉमर्स विभाग कहां था?...(व्यवधान)

MR. CHAIRMAN : Dr. Raghuvansh Prasad Singh, please take your seat. The time allotted to you is over. I have given you enough time. Please conclude.

डॉ. रघुवंश प्रसाद सिंह : चीन की बनी हुई गणेश जी की मूर्ति अपने देश में सस्ती मिल रही है। गणेश जी हमारे देवता, ये लोग उनको दूध पिलाते हैं और मूर्ति भेजता है चीन। यह कैसा खेल है, कैसा अचरज है? इन सभी चीजों के लिए सरकार क्या व्यवस्था करेगी जिससे अपने देश का, यहां के किसान का अहित न हो, अपने देश से एक्सपोर्ट ज्यादा हो, इम्पोर्ट कम हो और देश से जो सामान जाए, वह कच्चा नहीं, बना-बनाया सामान यहां से जाए। उसके बाद आदमी को भेजने का यहां से प्रबंध कीजिए। दो-चार पानी के जहाज में आदमी यहां से ले जाकर विदेश में पहुंचा दीजिए, वहां वे मेहनत करके उत्पादन करेगा, उस देश का फायदा करेगा और अपने देश का भी फायदा होगा। आपने माल के लिए जो व्यवस्था की है, वही व्यवस्था आदमियों के लिए कीजिए। डब्ल्यूटीओ से कहिए कि पासपोर्ट प्रथा खत्म करो, जहां जिसको जाना हो जाने दो, यह धरती सबकी माता है। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए कहूंगा कि विदेश व्यापार का सुधार कीजिए, इससे देश का लाभ होगा।

श्री पन्ना लाल पुनिया (बाराबंकी): महोदय, आयात को सुगम करने और एक्सपोर्ट को बढ़ावा देने के लिए फॉरेन ट्रेड डेवलपमेंट एंड रेगुलेशन बिल, 2009 इस सदन में विचाराधीन है। आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं।

फॉरेन ट्रेड डेवलपमेंट एंड रेगुलेशन एक्ट, 1992 काफी पुराना हो गया था।

Comment [r35]: cd. bym2.h

इस बीच में कुछ समस्याएं भी आईं और आवश्यकताओं में भी बदलाव आया। इसके साथ ही तेजी से ग्लोब्लाइजेशन हुआ, गैट और डब्ल्यूटीओ के अंतर्गत अन्य देशों से समझौते हुए। उसकी वजह से अंतर्राष्ट्रीय स्तर पर प्रतिबद्धताएं बढ़ीं और हमें एक परमाणु शक्ति सम्पन्न राष्ट्र के रूप में मान्यता मिली और परिस्थितियों में बदलाव आया। इसलिए इन परिस्थतियों को देखते हुए कानून में भी बदलाव की अनिवार्यता होती है, जिसके फलस्वरूप यह बिल आज हमारे सामने है।

नवम्बर 2009 में इस बिल को राज्य सभा में पेश किया गया था। वहां से इसे स्टेंडिंग कमेटी को रैफर कर दिया गया। स्टेंडिंग कमेटी ने व्यापक अध्ययन करके अपनी संस्तुतियों के साथ इस बिल को लौटा दिया। उसके बाद राज्य सभा में इस बिल पर गहन विचार विमर्श हुआ और यह पास हुआ। वहां से पास होने के बाद आज यह हमारे सामने चर्चा के लिए आया है। इस एक्ट में संशोधन द्वारा अनेक महत्वपूर्ण बिंदुओं का प्रावधान करने की बात है। मंत्री जी ने अपने सूक्षम भाषण में विस्तार से उन सबके बारे में सदन को अवगत कराया है। मैं उन्हें इस बात के लिए धन्यवाद देता हूं।

इस बिल के माध्यम से आयात-निर्यात को सरल बनाने का प्रावधान तो है ही, साथ ही साथ लाइसेंस की आवश्यकता को भी समाप्त किया गया है। इसके माध्यम से एक्सपोर्टर और इम्पोर्टर को एक कोड नम्बर दिया जाएगा। इस बिल के अंतर्गत प्रतिबंधित वस्तुएं टेक्नोलॉजी, सर्विसेज को छोड़ कर बाकी किसी भी वस्तु को, सर्विसेज को या टेक्नोलॉजी को बाहर भेजने के लिए लाइसेंस की आवश्यकता नहीं है और न कोई प्रतिबंध है। किसी भी चीज का निर्यात किया जा सकता है और आयात भी किया जा सकता है। सन् 1992 के एक्ट में सिर्फ गुड्स के आयात-निर्यात का प्रावधान है। इस बिल के माध्यम से उसे विस्तारित किया गया है। उसमें गुड्स एंड सर्विसेज को भी शामिल किया गया है, यह बहुत ही महत्वपूर्ण है।

जैसा हमारे पूर्व वक्ताओं ने बताया कि गुड्स एंड सर्विसेज का शेयर जीडीपी में बहुत महत्वपूर्ण है। लोग भारत सरकार की आयात और निर्यात सुविधाओं का लाभ लेना चाहते हैं तो इसके अंतर्गत गुड्स एंड सर्विसेज को भी शामिल किया गया है। इस बिल के माध्यम से आयात-निर्यात में जो क्वांटेटिव रिस्ट्रक्शन लगाई गई है, वह भी अत्यंत महत्वपूर्ण है और यह बहुत आवश्यक भी है। जब बाजार खुला है, फ्री ट्रेड है, ग्लोब्लाइजेशन का दौर है, बाहर से हर चीज आ सकती है और हर चीज को भेजा जा सकता है, तो ऐसी परिस्थितियां भी पैदा होती हैं और हमारे सामने आई भी हैं विशेषरूप से चीन की तरफ से और और कुछ अन्य देशों की तरफ से कि

उनके द्वारा बनाया गया जो सामान हमारे यहां आता है, उसकी खुदरा कीमत ही हमारे यहां उस सामान की उनकी अपनी उत्पादन कीमत से कम है। इसलिए इस बात पर भी सावधानी बरतने का प्रावधान किया गया है कि किसी वस्तु पर, जिस पर प्रतिबंध लगाने का प्रस्ताव है, वह उनके टोटल आयात से तीन प्रतिशत से कम न हो। अगर तीन प्रतिशत से कम है तो हम प्रतिबंध नहीं लगा सकते। कई देशों को मिलाकर उस वस्तु का आयात अगर नौ प्रतिशत से कम हैं तो भी हम रिस्ट्रक्शन नहीं लगा सकते। ऐसा नहीं है कि यह बहुत आर्बिट्रेरी है, बहुत सावधानी से इस बिल में प्रावधान किया गया है। यह आवश्यक इसलिए भी है कि हिन्दुस्तान के उद्योगों को जानबूझकर नुकसान पहुंचाने के लिए कोई देश उतारू हो जाता है, तो उस पर अंकुश लगाना आवश्यक है। उसी उद्देश्य को लेकर अपने उद्योगों को बचाने के लिए यह क्वांटेटिव रिस्ट्रक्शन लगाई गई है।

सेज़ के बारे में हमारे एक मित्र ने बताया कि इससे बहुत परेशानी होगी। इस बिल के अंतर्गत उन्हें लाइसेंस लेना होगा। मैं कहना चाहता हूं कि अगर इसे सही ढंग से पढ़ा जाए तो इसमें सब लिखा हुआ है कि सेज़ से आयात-निर्यात गुड्स एंड सर्विसेज के लिए सेज़ एक्ट 2005 के अंतर्गत ही होता रहेगा।

Comment [r36]: cd.by n2

कुछ खास वस्तुएं, खास सर्विसेज और टेक्नॉलोजीज, उनके आयात-निर्यात के नियंत्रण का प्रावधान किया गया है और जो दोहरी-यूज की गुड्स एंड टेक्नॉलोजीज हैं, उनके ऊपर यह रिस्ट्रिक्शन्स लगाने का प्रावधान किया गया है। वैपन ऑफ मास डिस्ट्रक्शन्स और उससे संबंधित डिलीवरी सिस्टम, जैसे मिसाइल - उनकी तकनीक, उनकी सर्विसेज, उनके गुड्स के ऊपर रिस्ट्रिक्शन्स लगने का प्रावधान है। आपको पता है कि भारत हमेशा शांति के लिए परमाणु ऊर्जा के प्रयोग का हिमायती रहा है। अगर उसमें फ्री-ट्रेड के माध्यम से खिलवाड़ किया जाए, तो उसे भारत कभी बर्दाश्त नहीं करेगा। हमारे अनेक समझौते और ट्रीटीज हैं, उनसे भी अगर देश की प्रभुता को खतरा हो या अन्य देशों के साथ समझौतों को नुकसान हो, तो मैं समझता हूं कि वह भी हमारे देश के हित में नहीं है। इस बिल में दिये गये प्रावधानों के अनुसार, जो झूठे तथ्य देकर, गलत काम करने वाले लोगों पर, उनके कोड नम्बर को निरस्त करने का, उनको सस्पेंड करने का तत्काल प्रावधान है। जैसे कि बहुत स्पष्ट रूप से बताया गया है कि इसमें पहले से नोटिस देना, समय देना संभव नहीं है। यह इतना संवेदनशील मामला है जिसमें तत्काल कार्रवाई करना अनिवार्य हो जाता है। इसलिए मैं समझता हूं कि यह भी सही प्रावधान किया गया है।

मैं माननीय मंत्री जी को बधाई देना चाहूंगा कि अंतर्राष्ट्रीय मंदी के बावजूद हमने अपनी अर्थव्यवस्था को स्थिर रखा है। हमने आयात-निर्यात को स्थिर रखा है। पिछले वर्ष जो ग्लोबल मंदी को कम करने के बावजूद निर्यात में 4.7 प्रतिशत की कमी जरूर आई है लेकिन निर्यात को बढ़ाने के लिए जो स्टेमुलस पैकेज दिये गये थे, उनके बहुत अच्छे परिणाम आये हैं। उसके फलस्वरूप इसी साल के माह अप्रैल में 36 प्रतिशत की वृद्धि

निर्यात में हुई है। मई तथा जून के महीने में पिछले वर्ष इस अवधि के मुकाबले 30 तथा 35 प्रतिशत की वृद्धि हुई है। इसके लिए माननीय मंत्री जी बधाई के पात्र हैं।

प्राइममिनिस्टर इकोनोमिक एडवाइजर कौंसिल के अनुमान के अनुसार वर्ष 2010-2011 में अनुमानित निर्यात वृद्धि 22 प्रतिशत की आशा है और उससे 216 बिलियन यूएस डॉलर का एक्सपोर्ट होगा। जबकि हमारे वाणिज्य और उद्योग मंत्रालय के द्वारा 200 बिलियन यूएस डॉलर का ही अनुमान लगाया गया था। अगले वर्ष प्राइममिनिस्टर इकोनोमिक एडवाइजर कौंसिल के अनुमान के अनुसार 254 बिलियन यूएस डॉलर का निर्यात होने का अनुमान है। पांच वर्षों में निरंतर निर्यात में वृद्धि हुई है। हमारे आदरणीय रघुवंश प्रसाद जी पूछ रहे थे कि दुनिया में हमारा ट्रेड में शेयर क्या है? मैं बताना चाहूंगा कि ग्लोबल मर्केन्टाइज ट्रेड में हमारा शेयर वर्ष 2003-2004 में 0.83 प्रतिशत था वह बढ़कर 1.45 प्रतिशत हो गया। ग्लोबल कमर्शियल सर्वेसेज में हमारा शेयर वर्ष 2003-2004 में 1.4 प्रतिशत था जो बढ़कर 2.8 प्रतिशत हो गया। गुड्स एंड सर्विसेज में वर्ष 2003-2004 में हमारा शेयर 0.92 प्रतिशत था जो बढ़कर 1.64 प्रतिशत हो गया है। आज देश में जितना एक्सपोर्ट हो रहा है वर्ष 2014 में वह दुगुना हो जाएगा, ऐसे अनुमान की घोषणा माननीय मंत्री जी ने की है। मेरा पूरा विश्वास है कि यूपीए सरकार की अच्छी नीतियों के कारण, वाणिज्य मंत्री जी के कुशल नेतृत्व में, अंतर्राष्ट्रीय व्यापार में ऐतिहासिक वृद्धि होगी क्योंकि आयात-निर्यात में जो कठिनाइयां थीं, इस बिल के माध्यम से उनका समाधान हो रहा है। मैं इस सदन के माध्यम से, इस ऐतिहासिक बिल को सर्वसम्मति से पास करने की अपील करता हूं और इस बिल का समर्थन करता हूं।

MR. CHAIRMAN: Thank you.

Hon. Members, we have exceeded the time allotted for this Bill. But I am allowing three more Members to take three minutes each to speak.

The next speaker is Shri Prasanta Kumar Majumdar.

Comment [l37]: Fd by O2

16.00 hrs.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Hon. Chairman Sir, I take the floor to support this Foreign Trade (Development & Regulation) Amendment Bill, 2010 because the clause of 'quantitative restriction' has been inserted in this Bill which will help the domestic agro industries to a great extent. But the quantitative restriction, according to the Bill, can be imposed only when the total import will be 3% more than the production. In this regard, I want to mention that a huge cartel operates within the export-import arena. The Government officials, customs officers, exporters, importers – all are in cahoots with one another to resort to over-invoice or under-invoice. Besides, a large number of commodities are smuggled into this country illegally. Thus it is often difficult to ascertain the three percent mark.

I propose that along with quantitative restrictions, there should also be qualitative restrictions. It means that if the imported commodities are not of a certain standard and quality, they can be outrightly rejected. It has been observed that hundreds of commodities and products are being regularly imported from China which are of poor quality. These should be checked and barred from coming to our country. When quantitative restriction is imposed by issuing notices, the concerned state files a case in the WTO. I want to know about the actual scenario from Hon. Minister in this regard.

All the Free Trade Agreements which have been signed or are yet to be signed should be ratified by the Parliament. In every democratic country this system is followed. Even in America, the practice is in place. So India should also follow suit. It has been said in the Foreign Trade Policy 2009-2010 that the annual growth would be 15%. But actually we find that the quantum of foreign trade is coming down. Trade in gems and jewellery has also declined. Textiles are no longer exported; tea export has drastically comedown along with the spice export. So in what manner do you propose to increase export earnings?

* English translation of the speech originally delivered in Bengali.

It has been announced that towns of export excellency will be opened. But it is always seen that the places which are chosen for such activities do not possess any additional advantage but are considered merely for political reasons. I would draw the attention of Hon. Minister to take care of this aspect too. Moreover the rules which have been implemented in the context of double – used goods are also welcome.

Therefore, I once again congratulate Hon. Minister for introducing this Bill and thank you for allowing me to participate in this debate.

SHRI S. SEMMALAI (SALEM): Thank you, Mr. Chairman, Sir, for giving me this opportunity. I will not take much time.

At the outset, I welcome the Bill because the amendment in the present situation is unavoidable. Willingly or unwillingly, almost all the countries are sailing the same boat with the slogan of liberalization and globalization. So, the trade is not an exception. To meet the changing needs of the complexion of international trade, the Act has to be redefined. I welcome the proposed amendment Bill that addresses various issues.

I want to touch upon only two points. Section 5(b) of the Bill intends to provide certain modifications and exceptions in the foreign trade policy in respect of firms under the Special Economic Zone. My submission to the hon. Minister is that already the Government has given quite a lot of concessions to the firms in the Special Economic Zone. If the proposed Section 5(b) is to give further concessions, I think, in all probability, the Government cannot escape the charge of favouring the rich at the cost of the poor.

I would request the hon. Minister to have a re-look at Section 5(b) of the Bill and see that no undue advantage and concession are further given to the firms in the Special Economic Zone.

16.05 hrs.

(Dr. M. Thambidurai *in the Chair*)

The hon. Minister has explained in detail about the quantitative restrictions in his opening speech.

Comment [S38]: Cd by p2

I would like to point out that the quantitative restrictions on import of goods that causes injury to the domestic industry be periodically reviewed through a verifiable mechanism as the hon. Minister knows that uncontrolled import of goods from China is causing greater damage to our domestic industry despite denial from our Government. The Government should not be swayed by trade agreements and encourage unrestricted import of goods from country like China and possibly from Korea which is emerging as a major exporter to India. I fear that a limited period of

four years of quantitative restrictions and automatic lifting of restrictions on expiry of four year period is not conducive to the growth of domestic industry.

I ask our hon. Minister to put in place a mechanism to assess the impact of the quantitative restrictions imposed in respect of goods imported from a country and if only it is satisfied that lifting of restrictions may not affect the domestic industry, then only the restrictions be lifted. The time limit of four years of operation of quantitative restriction as found in Chapter-III of the Bill may suitably be replaced. With these comments, I am hoping that it will be given due consideration by our hon. Minister, I resume my seat.

SHRI P.T. THOMAS (IDUKKI): I am welcoming this Bill. The initiative taken by the hon. Minister is a notable one. It will also help our economic growth.

Sir, the trade cannot be considered as an end in itself. On the other hand, trade is a means to economic growth and national development. The primary purpose is not to mere earning of foreign exchange but the stimulation of greater economic activity in the country.

After Independence, India embarked on a programme of national economic self-sufficiency which include import substitution policies by 1991. However, a sluggish economy combined with the forces of globalization led to a more open Indian economy. There was simultaneously a gradual rise in exports, imports, FDI and overall economic growth in the 90s.

Actually, the original Bill was introduced in this august House on 20th July, 1992 by the then hon. Minister Shri Salman khursheed. At that time, while introducing the Bill he wisely said that the Bill provides for the development and regulation of foreign trade by facilitating import and augmenting export from India. According to the Economic Survey 2009-10, the Dubai debt crisis is likely to have some impact on Indian exports and imports as the Gulf region is the country's largest trade partner. There would be some impact on India's exports and imports keeping in view the significant share of the region in the trade.

The year 2009 witnessed one of the most severe global recessions in the post-war period. Countries across the world have been affected. WTO estimate projects a grim forecast that global trade is likely to decline by nine per cent in volume terms and the IMF estimate projects a decline of over 11 per cent. The recessionary trend has huge social implications. World Bank estimates suggest that 53 million more people would fall into the poverty net in the year and over a billion people would be chronically hungry. Though India has not been affected to the same extent as other economies of the world, our exports have suffered a decline in the last ten months due to contraction of demand of traditional markets for our exports. In this economic scenario, this Bill assumes great importance.

Comment [SR39]: cd. by q2

The foreign trade policy announced by the UPA Government in 2004 had set two objectives mainly - to double our percentage share of global merchandise trade within five years, and to use trade expansion as an effective instrument. WTO estimates of our share of global economic services export was 1.4 per cent in 2003. It rose to 2.8 per cent in 2008. Not only that, we would like to set a policy objective of achieving an annual export growth of 15 per cent with an annual export target of US dollar 200 billion by March 2011. In the remaining three years of the foreign trade policy up to 2014, the country should be able to come back to the high export growth path of around 25 per cent.

These and other things are projected in this amendment Bill. In the principal Bill under Section 2 the goods were specified. But now the services are also included in the purview of foreign trade. The definition of services is specified in this amendment. In Section 3 of the principal Act in subsection below Chapter 2, for the words 'export and import policy' the words 'foreign trade policy' shall be substituted. This also widens the scope of this Bill.

The Government seeks to promote India through six or more 'Made in India' shows to be organised across the world every year. For upgradation of export sector infrastructure, towns of export excellence and units located therein would be granted additional focus and support and initiatives.

It is true that the Government extends several initiatives for information technology sector in the country. Under software technology, approved units are allowed to import goods required by them. The exports of IT sector in 2007-08. were 40.4 Billion US dollars. In 2008-09 they were 47.7 billion dollars.

Comment [KMR40]: Cd by r2

According to 2009-10 estimates, it was 49.7 49.7 billion dollars. Years back, people were opposing our IT development. Now, the things have changed a lot.

The other thing I would like to point out is this. The chunk of this Bill is in the Chapter 3A. The Quantitative Restriction is the safeguard for everything. Earlier, this was there only by a notification. Now, it becomes a part of law. This is very important as it is protecting the interests of our country. Even though I would like to know from the hon. Minister that if some Quantitative Restrictions are put in certain products, the aggrieved country would go to the WTO, then, what will be our approach? I would humbly request the Minister to respond to this. On the other hand, the effect of imports on our economy is also an important issue. Being a Member from Kerala, I have some apprehensions also about the import of synthetic rubber. Will it affect badly our natural rubber? I have apprehension on this even though the Government would take protective measures.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Sir, I would like to thank all the hon. Members for acknowledging and appreciating the need of this amendment Bill, and also the positive aspects, particularly since the Bill seeks to align our Foreign Trade Policy and Foreign Trade Act with the WMD Act, (Weapons of Mass Destruction and Proliferation), that Act was passed by Parliament in 2005 for dual use technologies for the weapons of mass destruction. Keeping our security interests in view and the the fact that India is a nuclear weapons State, and also international covenants, treaties and the obligations thereunder. It was equally important that through this amendment we put in the Statute, the provision of Quantitative Restriction as a trade defence measure. WTO provisions sanctions on imposition of Quantitative Restrictions but there was no provision under any Indian law, which would have enabled such an imposition. It is true that there is a provision against dumping and there are provisions for safeguards for trade practices which are price distorting but at the same time to protect the domestic industry from any injury, if there was a surge of imports or cheaper imports coming in, the Government had to act to restrict that. With this amendment, we will be able to ensure that.

There are many issues which have been raised; many concerns that have been expressed as to whether it should add to the logistics, the capacity of the Directorate General of Foreign Trade, whether they are adequately equipped or not, the trade imbalance, the regional and the trade agreements, bilateral trade agreements, free trade agreements, trade and investment agreements with ASEAN signed earlier, or what is being negotiated with the European Union, I shall try to, in brief, respond to some of these questions that have been raised and the concerns that have been expressed. But, at the outset, I would like to say that the hon. Members, and the first speaker, Shri Arjun Meghwal, they talked about the implementation.

Comment [r41]: Cd by s2

The implementation, in part, is the responsibility of the Directorate-General of Foreign Trade. But when it comes to the enforcement of restrictions, that is carried out by the customs at the border. So, that is at our ports or airports; it is not the officials of the DGFT, who are conducting such inspections or ensuring the implementation of these restrictions.

However, we are trying to ensure that there is simplification of the procedure, there is greater degree of uniformity and rationalization, and also, most of the services are e-enabled. 85 per cent of the applications in the DGFT are today through the Net; it is not in person. Most of the approvals are done in the same manner. We have been trying since last year and we have made much progress and soon, we will be able to report that – to have most of our destinations, that is, ports and airports, e-enabled so that there is the inter-changeability of electronic data between the DGFT and the custom stations or port stations. That will bring down the transaction cost. … (*Interruptions*) That is exactly what I am informing. That is what we are seeking to do. We have made substantial progress. The customs had some issues when it comes to putting in place the systems.

India is a big country. You look at the location of the ports, airports and even the land custom stations, which you should be familiar with, that India has, not only large borders with many countries, in addition to what is sent out through sea or the air cargo routes; there are also the land custom stations which too have to be strengthened and they do play a role.

I am not here to suggest that all is well and we have enough manpower and strength when it comes to the implementation aspect in the DGFT. But one thing which I want to say is that besides the DGFT, we have the Additional and the Deputy-Directors General in the Foreign Trade. We have 35 regional authorities with more than 2400 employees.

So, Shri Arjun Meghwal's understanding that it is a very small organization is incorrect and I say it with all humility that it is an organization having this number of offices – not that there are no vacancies, there are. When it comes to the trade service which you referred to, there is not only the trade service, but there are Indian Administrative Service, Indian Economic Service, Indian Trade Service, Indian Statistical Service, etc. and they are all engaged, when it comes to our foreign trade. It is not one Service, but there are multiple services and multiple disciplines; that is how we are able to ensure an effective implementation of what we seek to do.

There is always scope for improvement as I have informed the hon. Member; that is a constant effort; we are conscious of that and we are taking steps in that direction.

The issue of agriculture has been raised both with regard to the amendment Bill as well as the various regional trade agreements or the FTAs which have been referred to in this august House. I would like to respond to that; we have incorporated agriculture as per the recommendation of the Standing Committee and the quantitative restrictions can also be imposed for agricultural imports. So, it is within the ambit; and I hope that it satisfies his query.

I am a bit surprised about the objection that was being made to the provision of immediate cancellation and suspension with regard to specific goods and services.

Comment [p42]: Cd t2

I had in my opening statement referred to the specified goods or services or technology meaning as those export import, transfer or re-transfer, transhipment of which is prohibited or restricted in respect of which conditions have been imposed on grounds of their being pertinent or relevant to our security and also requirement as a nuclear weapon State. Therefore, it should not be mixed with what we are seeking to do when it comes to liberalisation. There is no restrictive regime being put in place with regard to our trade except for those specified goods. Shri Singh had asked about the list which is there. It is in public domain. It is a SCOMET List, that is Special Chemicals Organisms Material Equipment and Technology. So, it is only with regard to those chemicals as per the SCOMET List and the specified goods I have explained and that I am afraid is not where you bring in, what you were referring to, the doctrine or the principle of natural justice. They come into play in all other fields but when it comes to national security, your international treaty obligations and also in direct conflict with a law enacted by the Indian Parliament on the weapons of mass destruction, I am afraid we are not in a position to be that generous on this particular issue.

With regard to consolidation of the various restrictions where permissions are required, which have been imposed by various other departments, we are not doing away with that. The words are, 'without prejudice'. They very much remain there.

But they come under the Foreign Trade (Development and Regulations) Act. So, all such clearances, permissions can be obtained under a single window. It is surely not a step in the reverse direction but a very positive step forward so that people get the benefit, transaction costs are reduced and early decisions are made. I hope, the House will endorse that and welcome what we have done.

Regarding the FTAs, the PTAs which were referred to by many Members, let me make it abundantly clear, first, we, as a country, are keen that India's share in the global trade increases. It is true that, given our size, given our share of the global population, our share of the agricultural production, the capacity of the Indian industry, also our innovation, the strengths of the manufacturing sector, India's share is very low. It is definitely below 2 per cent and that is why it is a constant effort to ensure that our share increases in the global trade. Last year was a bad year which many Members referred to. It was not only 9 per cent contraction in global trade, which IMF had forecast or 11 per cent that WTO was saying. It was between 14-16 per cent. So, it was a difficult time. We were worried, even if we were less adversely impacted as an economy, that many of our sectors which were labour intensive did get hurt. All those sectors have not recovered. We are having regular sectoral reviews. The Government did make many interventions; whether the Finance Minister or the Prime Minister, through the three stimulus packages which took away more than 3.5 per cent of the GDP, if you look at what was given.

But under the Foreign Trade Policy last year, we were conservative because at that time our exports were in the deep red territory, in the negative territory. It was minus 39.4 per cent last May. Industrial production had gone for a very brief but negative dip. So, there were serious concerns and policy interventions were made. We went in consciously for those steps and measures which gave support to the labour intensive sectors first.

Comment [R43]: cd. by 'u2

These were handcrafts, gems and jewellery, leather, carpets and textiles, particularly, apparels. Many have recovered and some sectors have not recovered. Those measures ensured that we ended the last calendar year by reversing the trend which was the objective – arresting the fall and moving to the positive territory which

we did move both with regard to our exports and with regard to our industrial production. India registered the highest industrial production of the last 15 years in December, 2009. The credit definitely goes to the resilience of our industry. The credit goes to entrepreneurs and also to all those who have been engaged in this collective national effort. We hope that with what we are doing we will be able to achieve the targets which we have set for ourselves. It is true that under the Foreign Trade Policy, the target which we have set is only $ 200 billion. But last year if you were in my place, you would have seen that even $ 200 billion looked difficult. I am sure that we are going to increase that and we are going to improve upon that.

We have gone in for conscious market expansion and diversification. August last year, we identified 39 new markets – 26 under one Scheme where incentives are given; then under Focus Market Scheme – 16 of them are in South America; 13 of them are in Oceania and Asia. Then in another 13 markets under another Scheme, that is the Market Linked Focus Product Scheme, incentives were given. These 13 are very big markets – six of them are in Africa; two in South America; two in Pacific; one in Central Europe; and two in the far East. If we look at those markets from Egypt to Mexico, Australia and New Zealand, all have been brought in one embrace. Why we did so? It is because if we have to have a global presence, if we have to have a Foreign Trade Policy which relates with the global realities, we cannot embrace a truncated globe. We have to reach out and try to go to those markets where the demand is still there and where growth is taking place. So, I would like to inform the Members that we could not have waited as a country for demand to return in the traditional destinations of our export where recovery is still weak. It remains a matter of concern. It is not that we moved away from the traditional destinations. We try to connect to the new destinations to achieve the long term objective of doubling India's foreign trade both in merchandise goods and services in percentage terms by the year 2020. By 2015 it would have doubled up over where we were in the year 2008-09.

I do not agree with the argument that the FTAs which have been signed are in conflict with the WTO. I also do not agree with the apprehensions that have been expressed by some hon. Members that it has hurt our trade and that it has also resulted

in a bigger trade imbalance or it has resulted in a surge in imports. Particular references were made to the India-ASEAN FTA and also the on going negotiations in the India-EU Bilateral Trade and Investment Agreement. First with the ASEAN, it was negotiated over a number of years. Mr. Sanjay Nirupam reminds me that it was six years. It is true and we are in the seventh year. Similarly, with EU the negotiations have been going on for the last five years. Ten rounds of negotiations have been competed. But in the case of ASEAN, we had a negative list to protect our plantation sector and to protect our agricultural sector. It is a long negative list of over 500 products.

Comment [r44]: cd. by w2

The marine sector has been protected. But there was a campaign based on the lack of comprehension, or a deliberate campaign by some sections to mislead. But the fact remains that trade takes place only on the basis of supply and demand. What you produce, if the other countries have a market for that, you export; whereas what you need, you import.

References were made about palm oil and that cheaper imports have been encouraged. Now, look at the bound rates and applied rates. It is 90 per cent and 80 per cent bound rates for refined and for crude palm oil; whereas the applied rates are 7.5 per cent and 0 per cent. Why is it so? We have a huge shortage of edible oils which is to the tune of eight to nine million tonnes. So, we need to import. Now, there is no wisdom in raising the bar, putting 90 per cent duty and then bringing it in and then further subsidizing it to ensure that domestic availability is there and that it goes to the Public Distribution System. I would like to be educated as to how it is hurting our consumers, our country where the Government has a responsibility to ensure that there is no food shortage. Similar is the case with the pulses. We have a shortage. We have to import. It is not that this country is not making efforts to increase productivity. It is a different matter. When it comes to our self-reliance it would always be a nation's endeavour that we do not have these shortfalls and whatever we can, we should be able to produce on our own. But there are many things which we do not.

Sir, with regard to the agreements being signed, as I said the other day in the Rajya Sabha, who are the negotiators? They work on a mandate. The mandate is given by a Committee called the TERC which is chaired by the hon. Prime Minister and where all the key Ministers of Departments which matter and are relevant to trade and commerce with other countries are present. The negotiations are carried on within the ambit of the mandate and by subject specific experts. It was not that they are just walking into a negotiation overlooking the country's interest and signing documents. That is not true. We have to have trust in their ability and also their commitment to our national interest is the same which you and I have. Surely, care is taken to see that the national interest is fully protected when we enter into any such agreement. We do not accept pressures; we do not accept pre-conditions. The only thing that determines

our decision is what is in India's interest. We are guided only by that and no other consideration.

Sir, issues are raised by other countries and matters were referred about the Intellectual Property regime. We have put in place, over the years, a robust IPR regime. The domestic legislation is in conformity with international agreements and with India's Treaty obligations. But when it comes to the generic medicines, specific reference was made. A move was made by some countries for the counterfeit medicines and that was done to confuse the generic with the counterfeit. We are very clear on this. Indian generic medicines have made notable contributions particularly in bringing down the prices of life saving medicines ensuring their availability at affordable prices not only in India but also in Africa, South America and other countries of Asia. They have broken the stranglehold of the Multinational cartels. Therefore, there is no question of accepting anything which is TRIPS plus. Action was taken against some of the generic shipments which were meant for Third world countries. We had intervened assertively with the EU and that happened twice last year about a shipment that was meant for Brazil. The EU finally realised the correctness and merit of our argument. They have now offered to amend Regulation No. 1383. But we realise and recognise that even that amendment is not going to meet India's requirements because the powers of seizure are not taken away. Therefore, we have moved the WTO for consultations which is the first step taken before we move the WTO dispute redressal mechanism. Brazil has also joined India in that effort. Therefore, we shall not only be alert but we will also take action where and when required.

Comment [R45]: Contd. By x2

Dr. Raghuvansh Prasad Singh is not present now. But of course, he has made a very passionate intervention.… (*Interruptions*) I would only say that the suggestion that India should export and not import is a bit strange. This is not how you exist in a world which is globalised, which is interconnected and which is interdependent. If every country decides to construct a barrier or a wall around it, then in which world would we live in? That is not possible. Also, to say that our export should be more and there should be free movement of people without passports, I am afraid, is beyond me and that is beyond any Government. That is where this matter should rest.

But there are concerns about trade imbalance and that imbalance is there primarily because there are many things which this country need which we do not produce ourselves like crude, oil and gas. Nearly 80 per cent of our needs are met through imports. To a large extent, we are dependent on import of fertilizers. We cannot do away with that. If we were producing on our own, surely, we will be happy to do it. It is true that we have strengths in certain areas where we encourage through policy interventions and by giving incentives. In services sector, India has acknowledged strengths particularly in IT sector. Therefore, we have taken every care to ensure that the interests of the IT sector are fully protected and there is no harm which is done through agreement or understanding which we make.

Lastly, one important point was raised that whether by consolidation, we are doing away with the inherent jurisdiction of the Reserve Bank of India to give licences for the opening up of banks or the IRDA. We are not doing it. It is only bringing into ambit those services and technologies which directly benefit from the incentive schemes of the Foreign Trade Policy Act so that there is a check and regulation against any violation.

I hope that the steps that we have taken are in line and this provision for the quantitative restrictions which, as I have explained, is in conformity with Article 19 of GATT, the WTO and also the steps taken towards cutting down the transaction cost will find support of this august House.

With these words, I thank the hon. Members once again and I commend the Bill.

MR. CHAIRMAN : The question is:

"That the Bill to amend the Foreign Trade (Development and Regulation) Act, 1992, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 21 stand part of the Bill."

The motion was adopted.

Clauses 2 to 21 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Comment [U46]: Fd. By y2

MR. CHAIRMAN : The Minister may move that the Bill be passed.

SHRI ANAND SHARMA: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: Motion moved:

"That the Bill be passed."

SHRI PRABODH PANDA (MIDNAPORE): The hon. Minister, in course of his reply, mentioned that we have a long negative list in case of the FTA with ASEAN countries. I would like to know whether any list is getting prepared in case of the EU countries and Israel.

SHRI ANAND SHARMA: That will be in public domain once we enter into an agreement, not at this stage.

MR. CHAIRMAN : The question is:

"That the Bill be passed."

The motion was adopted.

16.46 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 2010

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move:

> "That the Bill further to amend the Code of Criminal Procedure Act, 1973, be taken into consideration."

With your permission, I will make a brief opening statement. Hon. Members are aware that the Code of Criminal Procedure was amended by the Code of Criminal Procedure (Amendment) Act, 2008 (Act 5 of 2009). Before we could notify the provisions of the Act, there were a number of representations from the lawyers regarding two Sections of the Cr.PC that are being amended, Section 41 and Section 41(A). This related to the circumstances under which a person can be arrested and reasons to be recorded for arresting a person.

In view of the representations from the lawyers, I consulted with the leading Bar Councils and then I requested the Law Commission to hold a consultation by calling the leading lawyers and the leading Bar Councils and give us its recommendations.

I am very happy to report that the Law Commission called a consultation and was able to evolve a consensus. Based upon that consensus we are now further amending Section 41 and 41(A). The matter went to the Standing Committee. The Standing Committee has unanimously supported the amendments. Therefore, all sections of the House has agreed upon the amendments that are being introduced.

There are only three amendments and let me explain briefly as to what the three amendments are. Perhaps, then we may not require a very lengthy discussion. But I welcome a discussion.

In Section 41 that was introduced by the previous Amendment Act what we are doing is, at the end of clause (b) we are adding a provisio and the proviso reads:

> "Provided that a police officer shall, in all cases where the arrest of a person is not required under the provisions of this sub-section, record the reasons in writing for not making the arrest."

What it means is that if you are arresting, you must record reasons. If you are not arresting also, you should record reasons. The lawyers were asking: Why do you record reasons for arresting and not recording reasons for not arresting? There is merit in that submission. Therefore, the main part of the Section says that if you are arresting you should record reasons and if you are not arresting also you should record reasons.

Then, in 41(A), the word is "may". We are now changing it to "shall". I will read to you the original 41 (A) and I will read to you the revised 41(A). The original 41(A) reads:

> "The police officer may in all cases where the arrest of a person is not required issue a notice to the person. "

Now, we are saying:

> "The police officer shall in all cases where the arrest of a person is not required issue a notice."

So, I think, that is also consequential and a very relevant amendment.

Comment [r47]: contd. by Z2

The last amendment that we are making is in respect of adding a sub-clause (4) where it says:

> "Where such person, at any time, fails to comply with the terms of the notice – that is already there -- or is unwilling to identify himself, the police officer may, subject to such orders as may have been passed by a competent Court in this behalf, arrest him for the offence mentioned in the notice."

That is after a notice is issued to a person either he does not comply with the terms of the notice or he says I would not say who I am. I would not identity myself. Then, the police officer may arrest him. These are the three amendments which the Law Commission recommended. The Standing Committee has unanimously supported it.

I would request the hon. Members to support the Bill.

MR. CHAIRMAN : Motion moved:

> "That the Bill further to amend the Code of Criminal Procedure Act, 1973, be taken into consideration."

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, यह 146वीं स्टैंडिंग कमेटी की रिपोर्ट है। माननीय वेंकैया नायडु जी की रिपोर्ट है और वे भारतीय जनता पार्टी के नेता हैं। उन्होंने इसे स्टैंडिंग कमेटी में पास किया है, इस नाते भारतीय जनता पार्टी इसका समर्थन करती है। यह छोटा अमैंडमैंट है जिसके बारे में मंत्री जी ने बताया है, लेकिन महत्वपूर्ण है। संस्कृत का एक श्लोक है -

राजद्वारे शमशाने च यश तिष्ठति स: बान्धव:।

दुख में और सुख में जो खड़ा होता है, राजद्वार और शमशान में जो खड़ा होता है, वही आपका दोस्त है, भाई है। यदि हम चैन से सोते हैं तो पुलिस हमारे साथ होती है, यदि हम रोड पर मूव करते हैं तो पुलिस हमारे साथ होती है, हमारे साथ कोई मिसहैपनिंग हो जाती है तो पुलिस हमारे साथ होती है। इसलिए वेद के हिसाब से, संस्कृत के हिसाब से यह बहुत महत्वपूर्ण अमैंडमैंट है और हम इसका तहे दिल से समर्थन करते हैं।

मुझे पार्लियामैंट में आए हुए 14 महीने हुए हैं, मैं बहुत ही नया हूं। जिनके सामने मैं बिल के बारे में बोलने के लिए खड़ा हुआ हूं, वे बहुत ही एमिनैंट लॉयर हैं। कल मैंने इनका भाषण सुना। इन्होंने जो कुछ बोला, मैं इनके भाषण का कायल हूं, देश भी कायल है। ये अच्छे, एबल होम मिनिस्टर हैं। लेकिन एक जीवन रहस्य है। जब हम पैदा होते हैं तो रोते हैं और जब हम मरते हैं तो दूसरे व्यक्ति रोते हैं। दोनों समय मरना होता है। इसमें सबसे महत्वपूर्ण यह होता है कि इन दोनों रोने के बीच की कड़ी जो हंसना है, उसमें हम कितनी जिंदगी बांट रहे हैं, कितने लोगों को खुशियां दे रहे हैं और अगर इस पार्लियामैंट में भी आए हैं तो आम जनता के लिए आए हैं और यही हमारे मैम्बर ऑफ पार्लियामैंट बनने का मूल उद्देश्य है। लेकिन मैं 14 महीने से बहस सुन रहा हूं और खुद ही परेशान होता हूं कि हम क्या कर रहे हैं। राष्ट्रीय स्वयंसेवक संघ के द्वितीय सरसंघ चालक हमेशा बोला करते थे कि हम शास्त्रार्थ से किसी आदमी को परास्त कर सकते हैं लेकिन उसे अपना नहीं बना सकते। इस पार्लियामैंट में केवल शास्त्रार्थ चलता है। बाहर लोग क्या कह रहे हैं, लोग हमारे ऊपर कितना हंस रहे हैं, सारी चीजों की मौकरी है। प्राइस राइज़ पर डिस्कशन हो रही थी। उसमें डीरेलमैंट हो गई, उसने अपनी गति खो दी। कामनवैल्थ गेम्स में करप्शन हो रही थी। हम उस पर हंसी के पात्र बन गए। यदि हम न्यूक्लियर बिल पर डिस्कशन कर रहे हैं, तो सरकारी पार्टी ऑपोजिशन को एक गाने के तौर पर लेती है - कुछ तो लोग कहेंगे, लोगों का काम है कहना। आप इसी उद्देश्य से चलते हैं। हमारे वेद, पुराण, लोकोक्तियों, सूक्तियों ने कहा है -

निन्दक नियरे राखिए आंगन कुटी छवाय।
बिन साबुन पानी बिना निर्मल करे सुभाय।।

हम आपसे कुछ ले नहीं रहे हैं, हम आपको जगाने का प्रयास कर रहे हैं। हम एक कंस्ट्रक्टिव ऑपोजिशन का रोल प्ले करना चाहते हैं। हमेशा कहा जाता है - क्षमा सोकती उस भुजंग को जिसके पास गरल है। आपको फलदार वृक्ष की तरह होना चाहिए, आपको झुकना चाहिए, आपको अहंकार नहीं होना चाहिए। लेकिन मैं पूरी

डिस्कशन में पाता हूं कि आपमें इस चीज की कमी है। इसलिए जब आप इन चीजों का जवाब देने के लिए उठेंगे तो मेरी रिक्वैस्ट होगी कि देश के बारे में सोचिए, उस गरीब आदमी के बारे में सोचिए, लोगों को हंसी और खुशी कैसे दे सकते हैं, इसके बारे में सोचिए।

Comment [r48]: Cd by a3

महोदय, यह अमैंडमैंट सही है, हम इसके पक्ष में हैं। लेकिन इससे पहले आप दस अमैंडमैंट कर चुके हैं और यह ग्यारहवां अमैंडमैंट हैं। वर्ष 1973 के बाद से सीआरपीसी में दस अमैंडमैंट पहले भी हो चुके हैं और यह ग्यारहवां अमैंडमैंट है। अब 111वीं, 128वीं, और 146वीं स्टैंडिंग कमेटी की रिपोर्ट है, माननीय सुषमा स्वराज जी, लीडर ऑफ दी ओपोजिशन, जब स्टैंडिंग कमेटी की चेयरमैन थीं, उन्होंने रिकमैंडेशन्स दी हैं, माननीय वैंकेया नायडु जी ने रिकमैंडेशन्स दी हैं। रिकमैंडेशन यह कहता है कि आप पूरी सीआरपीसी के लिए कम्प्रीहैन्सिव लॉ बनाइये। वर्ष 1973 के बाद से देश में बहुत चेंजेज आ गये हैं। इस देश को नये कानून की आवश्यकता है।

आपकी होम मिनिस्ट्री के आफिशियल्स का भी विटनेस हो चुका है और आप इस चीज को स्वीकार कर रहे हैं कि पूरी की पूरी सीआरपीसी चेंज होनी चाहिए। अब सीआरपीसी क्यों चेंज होनी चाहिए? आपने दहेज हत्या का कानून बनाया। उसमें क्या हो रहा है? आप सारे अखबारों को और न्यूज रिपोर्ट्स को देख लीजिए कि महिलाएं ही सबसे ज्यादा प्रताड़ित हो रही हैं। उस सैक्शन का सबसे ज्यादा मिसयूज हो रहा है। हम कभी टाडा ले आते हैं, कभी पोटा ले आते हैं, कभी मकोका ले आते हैं। कोई सरकार गुजकोका ले आती है। आपको जो सूट करता है, आप उसे पास होने देते हैं और जो कानून अच्छा नहीं लगता, आप उसे पास नहीं होने देते। हम कंसीड्रेट कर रहे हैं कि हमारा पोलिटिकल एम्बिशन इसमें पूरा हो रहा है या नहीं? मेरा यह कहना है कि जब इतने लॉ अमैंड कर सकते हैं, शाहबानो का केस होता है, आप अमैंड कर लेते हैं आदि कई ऐसे उदाहरण हैं कि इस पार्लियामैंट ने हमेशा सीआरपीसी को चेंज करने की कोशिश की है।

मेरा यह कहना है कि आज इस देश में जब हम डायरेक्ट टैक्स कोड ला रहे हैं, मैं स्टैंडिंग कमेटी फाइनेंस का मैम्बर हूं, जो कारपोरेट लॉ है, पूरा कम्पनी लॉ हम बदलने की बात कर रहे हैं। हम वेट ला रहे हैं, जीएसटी ला रहे हैं। जब हम सारे कानून को बदलने की बात कर रहे हैं, तो सीआरपीसी क्यों नहीं चेंज होनी चाहिए। मैं इसके उदाहरण दूंगा कि सीआरपीसी कितनी बड़ी बात है।

माननीय सभापति जी, जब मैं चुनाव लड़ने के लिए गया, तो मैं बड़े फख्र के साथ कहता था कि मेरे, मेरे परिवार, मेरे दादा, परदादा, नाना, परनाना, भाई और बहन के ऊपर धारा 107 का भी एक केस नहीं है। आज मेरे ऊपर कम से कम दस केस हैं। ...(व्यवधान) पिछले चौदह महीने में मेरे ऊपर दस केस हैं। अब ये केस कैसे शुरू होता है? चुनाव का दिन था। ...(व्यवधान)

SHRI P. CHIDAMBARAM: Which Government? Was it the State Government? Please tell it.

SHRI NISHIKANT DUBEY : It was your Government, the Central Government. When I was fighting election, that was your Government ruled by Shri K. Sankaranarayanan. He was your Governor, not mine. It was your Government.

आप देखिये कि केस कैसे हुआ? अब 2008 बूथ हैं और उन 2008 बूथों में कैंडीडेट का चुनाव के दिन जाना कितना इम्पोर्टेंट होता है, यह सब जानते हैं। आपको जानकर आश्चर्य होगा कि मैं एक भी बूथ पर विजिट नहीं कर पाया। आपके पास यह अधिकार है, इसलिए मैं आपको बताना चाहता हूं कि सीआरपीसी में अमैंडमैंट की क्या आवश्यकता है? अब केस क्या होता है? मुझे मेरा पोलिंग एजेंट मिलता है और कहता है कि मेरा हाथ तोड़ दिया, आप मेरे साथ चलिए। उस समय मैं और मेरी वाइफ दोनों गाड़ी में थे। उसके अलावा हमारे साथ और कोई नहीं था। हम वहां जाते हैं, तो चारों तरफ से हमें घेर लिया जाता है, क्योंकि मैं भारतीय जनता पार्टी का हूं और जिस सेक्युलर समाज की बात करते हैं, मुस्लिम समाज की बात करते हैं, भारतीय जनता पार्टी ने हमेशा उसे अपने कांफीडेंस में रखा है। हमारा कोई भी रिलिजन से कोई लेना-देना नहीं है। वह पूरा का पूरा बूथ मुस्लिम होता है। हमें चारों तरफ से घेर लेते हैं।...(व्यवधान) आप सुनिये। ...(व्यवधान) मुझे और मेरी पत्नी को घेर लिया जाता है और केस यह होता है कि हम बूथ लूटने आये थे और एक आदमी को, मेरे पूरे खानदान में आज तक किसी ने रिवाल्वर नहीं देखा है, कि हमने रिवाल्वर सटाया और मैंने और मेरी पत्नी ने गोली दिखाने की कोशिश की। इस तरह मेरे और मेरी पत्नी के ऊपर धारा 307 का केस है। सबसे पहला केस यह है। दूसरा केस यह है कि मेरे चुनाव के समय जो मेरे अपोनेंट चुनाव लड़ रहे थे, उस गांव में आज तक किसी पोलिटिकल पार्टी को वोट नहीं मिला, लेकिन गलती से मुझे मिल गया। अब गलती से वोट मिला, तो जिस लड़के ने वोट दिलाया, उसके ऊपर 20 केस लादे गये। जब उस पर बम बनाने, मर्डर करने, रेप करने आदि सारे केस लगे, तो कार्यकर्त्ताओं ने रोड जाम कर दिया।

Comment [r49]: Cd by b3

17.00 hrs.

संयोग से उस दिन मैं अपनी कांस्टीट्वेंसी में था। मैंने पूछा कि यह क्या है? पुलिस से मैंने पूछा कि यह बताओ कि मेरे चुनाव से पहले इस लड़के के ऊपर क्या कोई केस था? चूंकि मैंने प्रिविलेज मोशन दिया हुआ था, उसकी कॉपी आपके पास है, जो झारखण्ड पुलिस ने आपको रिपोर्ट दी है, वह यह कहती है कि उस लड़के पर जो एलिगेशन था, मेरे चुनाव से पहले उस पर एक भी केस नहीं था, लेकिन चुनाव के बाद उस 20 केसेज लगा दिए गए। पुलिस एक्सेप्ट कर रही है कि पहले उसके ऊपर धारा 107 का भी कोई केस नहीं था। यदि मेरा कार्यकर्त्ताओं ने रोड जाम कर दिया, तो मेरे ऊपर धारा 353 के तहत केस हो गया। मैं कोर्ट गया बेल कराने के लिए, कहा अरेस्ट कीजिए।

17.01 hrs.

(Shri Arjun Charan Sethi *in the Chair)*

मैंने कहा कि मैं एक लॉ एबाइडिंग पर्सन हूं, मेरे ऊपर कोई केस नहीं है, मेरे दादा-परदादा, नाना-परनाना किसी ने भी कोर्ट नहीं देखी थी, मैं अपने परिवार का पहला व्यक्ति हूं जिसे कोर्ट आना पड़ा है। जब सरकारी वकील ने कहा कि एमपी साहब ठीक कह रहे हैं, यह एक लॉ एबाइडिंग पर्सन हैं, तो जज साहब ने कहा कि मैं इसको कोट कर दूं कि आप ऐसा कह रहे हैं कि इनको बेल दे दी जाए। उन्होंने कहा कोट कर दीजिए। इस तरह मुझे उस केस में बेल मिली। मैं बता रहा हूं कि Cr.P.C. की खामियां कितनी हैं। मेरे चचेरे भाई का मर्डर हो गया, उसके लिए मैंने प्रिविलेज मोशन दिया हुआ है, आपके पास रिपोर्ट आई है। पुलिस का कहना है कि वह शराब पीता था, इसलिए उसका मर्डर हो गया। कल आपने सोहराबुद्दीन के बारे में बहुत अच्छी बात कही। क्रिमिनल कौन है, कौन नहीं है, यह फैसला कोर्ट करेगी। यदि कोई क्रिमिनल भी है, तो उसे भी गोली मार देने का किसी को अधिकार नहीं है, लेकिन आपकी पुलिस कर रही है कि वह दारू पीता था, इसलिए उसे मार दिया। आपके पास इसकी रिपोर्ट है, स्पीकर मैडम के पास भी यह रिपोर्ट है और होम मिनिस्ट्री से वह रिपोर्ट आई है। चिदंबरम जी, मैंने आपको भी चिट्ठी लिखी थी कि एक क्रिमनल जिसके ऊपर 20 मर्डर का केस है, वह मुझे थ्रेट टू लाइफ दे रहा है। पुलिस की ओर से उसकी रिप्लाई यह आती है कि उसने भी आपके खिलाफ थ्रेट टू लाइफ की शिकायत दी है। यह जवाब आपकी होम मिनिस्ट्री की ओर से आता है। इसलिए Cr.P.C. में इसकी आवश्यकता है। जब हम अपनी न्युक्लियर पॉलिसी बदल सकते हैं, अपनी विदेश नीति बदल सकते हैं - गुटनिरपेक्षता की नीति त्यागकर अमेरिका-परस्त हो सकते हैं, यदि आप कश्मीर की ऑटोनोमी की बात कर सकते हैं, डीटीसी बदल सकते हैं, तो आप Cr.P.C. को पूरा का पूरा रि-राइट क्यों नहीं कर सकते हैं? अभी आप ग्राम न्यायालय बनाने की बात कर रहे हैं। मैं अंत में कहना चाहता हूं कि जो राजा होता है, वह भी एक हेल्पलेस बेबी की तरह पैदा होता है। यह पार्लियामेंट अगर कभी बनी होगी, तो वह भी कभी प्लान हुआ होगा। आज आप इस देश के गृहमंत्री हैं, आपको समय दिया है भगवान ने। Sir Edwin Arnold said in 'Light of Asia':

> "We are the voices of the wandering wind which moan for rest and rest can never find, Lo! as the wind is, so is mortal life, a moan, a sigh, a sob, a storm, a strife."

श्रीमद्भागवत् गीता कहती है :

> नैनं छिन्दन्ति शस्त्राणि, नैनं दहति पावकः। न चैनं क्लेदयन्तापो न शोष्यति मारूतः।।

अर्थात आत्मा अजर-अमर है। मैं सोचता था कि हिन्दू धर्म आत्मा की बात करता है, वह यह बात नहीं करता है। वह कहता है कि हम आप जब पैदा होते हैं, तो इस समाज के लिए, इस देश के लिए कुछ करते हैं। अकबर के बारे में आप सुन रहे होंगे, बुद्ध के बारे में आप सुन रहे होंगे, महात्मा गांधी के बारे में आप सुन रहे होंगे, हमारे-आपके पास भी मौका है, आपके पास भी आज मौका है, ऐसा कंस्ट्रक्टिव अपोजिशन मिला है, मैं आपसे यही रिक्वेस्ट करूंगा कि जो भी 111वीं, 128वीं और 186वीं रिपोर्ट कहती है कि नई Cr.P.C. बनाइए, तो आप कृपा करके उसे मानते हुए नई Cr.P.C. लाइए, हम आपका सपोर्ट करने के लिए तैयार हैं। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI VIJAY BAHUGUNA (TEHRI GARHWAL): Mr. Chairman, Sir, I thank you for the opportunity given to me.

Sir, for the success of our vibrant democracy, it is very necessary that we have a very strong and independent judicial system supported by a procedure of law which is fair and just so that the rights and liberties of the citizens are protected. Our sacred Constitution, under Article 21, confers a very valuable fundamental right that we shall not be deprived of our life and personal liberty except by a procedure established by law. The Code of Criminal Procedure is a code by itself. Over the years, it has been our bitter experience that the prosecuting agency has not lived up to the standards of which it was expected.

Comment [s50]: (Cd. by c3)

There have been a number of cases and instances where the police officers have acted on extraneous considerations and for *malafide* reasons.

Comment [RS51]: Bahuguna ctd

Section 40 of the CrPC gave a power to the police officer that without a warrant or without an order from a Magistrate he could arrest a person, if he has committed an offence which was cognisable and punishable up to seven years. This power was a very uncanalised power and it was a very arbitrary power.

I would like to congratulate the hon. Home Minister, who is a legal luminary of our country, that the first amendment was brought in 2008 by which this power was canalised and it was provided that if you are arresting a person without an order from the Magistrate or without a warrant, then you must record your reason in writing and communicate to the person concerned so that he knows why you are taking that particular action.

Once this amendment was made, further suggestions came from the Bar Council of India and various Bar Associations that law should be more exhaustive and more deterrent for the police officers to exercise their powers. Now, under the present amendment which has been moved and which we all support, if you arrest a person you will have to give reasons why you are arresting him. Now, even if you are not arresting a person, then too you will have to give reasons why you are not arresting him. This provision has been mandatory, and it is not at his discretion. So, once this power is exercised and you apply your mind, you have to record reasons and there is

always a judicial review of all orders. It is not a quasi judicial but an administrative order, which impinges on our liberty. So, certainly, we expect some check on the exercise of police powers by the States.

The other question that I would like to submit with great respect is that there are certain provisions which I would like to bring to the notice of the hon. Home Minister. हमारे सीआरपीसी में और संशोधन की जरूरत है। खास संशोधन की जरूरत है कि जो ट्रायल होते हैं, उनमें कोई सीमा आपने नहीं लिखी है कि केस कितने समय में खत्म होगा। अनंतकाल तक केस चलते हैं, दस, 15 और 20 साल तक केस चलते रहते हैं। इसलिए यह जो इनआर्डिनेट डिले हो रहा है हमारे ज्यूडिशियल सिस्टम में, जिसकी वजह से अंडरट्रायल्स इतने समय तक जेल में रहते हैं कि जो मेक्सिमम सेंटेंस प्रिस्क्राइब्ड है, वह उनकी जेल में ही बीत जाती है। इसके लिए बहुत आवश्यक है कि सीआरपीसी में संशोधन करके आप प्रावधान करें कि ट्रायल कितने समय में समाप्त होना चाहिए।

एक और खेद की बात है कि जब हम विकसित देशों को देखते हैं, पश्चिम देशों को देखते हैं, तो उनका जो खर्च अपने ज्यूडिशियल सिस्टम पर, वह हमसे कहीं ज्यादा है, जनता के अनुपात में और मुकदमों के अनुपात में। हमारा देश इतना बड़ा है, जहां लोगों को अपने अधिकार के लिए लड़ना पडता है और उनके अधिकारों की सुरक्षा के लिए हमने इतने कानून बना रखे हैं। उनके जो मुकदमे चलते हैं, उनमें बहुत विलम्ब होता है। जीडीपी का आप जो कंट्रीब्यूशन ज्यूडिशियल सिस्टम के लिए कर रहे हैं वह बहुत कम है। मैं होम मिनिस्टर और लॉ मिनिस्टर से अपील करूंगा कि आप अपनी जीडीपी का अधिक पैसा लीगल सिस्टम पर खर्च करें। और ज्यादा मजिस्ट्रेट्स और जजेज की नियुक्ति करें ताकि लोगों को न्याय मिल सकें और जो लोग अदालतों में जा रहे हैं, उन्हें राहत मिल सके।

मेरा गृह मंत्री जी से दूसरा अनुरोध है, कानून मंत्री जी से भी, आप तो विशेषज्ञ हैं। इसमें एक और पहलू है, जो बहुत जरूरी है। जो एंटीसिपेटरी जमानत है, कई राज्यों के हाई कोर्ट में एंटीसिपेटरी जमानत का प्रावधान है, कई में नहीं है, जैसे उत्तराखंड है। आप भारत के गृह मंत्री हैं, देश में कानून एक सा होना चाहिए। पूरे देश के हम लोग एक संविधान से गवर्न्ड हैं, Why can we not have a uniform provision in all the States? एंटीसिपेटरी बेल का प्रावधान जो है, यह हर नागरिक को उपलब्ध होना चाहिए ताकि किसी भी प्रकार से, किसी भी राजनैतिक द्वेष या विद्वेष से आप किसी को परेशान न कर सकें। इसलिए एंटीसिपेटरी बेल का प्रावधान बहुत जरूरी है।

मेरा तीसरा और अंतिम अनुरोध आपसे यह है कि आज हम अपने राजनैतिक और सामाजिक जीवन में देखते हैं कि अपराध का भी बहुत बड़ा डायरेक्ट और इनडायरेक्ट इन्फ्लुएंस बढ़ रहा है। मजिस्ट्रेट जो केस करते

हैं, उनसे कभी गलत इक्वेटल होता है। अगर पब्लिक प्रोसिक्यूटर अपील करना चाहे, इक्वेटल के खिलाफ तो उसे डिस्ट्रिक्ट मजिस्ट्रेट की अनुमति लेनी पड़ती है। लेकिन जो कम्प्लेनेंट है, जो इन्फारमेंट हैं, अगर वह मजिस्ट्रेट के आदेश के खिलाफ अपील करना चाहे तो उसे हाई कोर्ट जाना पड़ता है। हर व्यक्ति के पास इतने साधन नहीं होते कि वह हाई कोर्ट जाए और वहां वकील करे। इसलिए आप सीआरपीसी में ऐसा संशोधन करे कि अगर इक्वेटल होता है मजिस्ट्रेट के द्वारा, तो सरकार की तरह कम्प्लेनेंट और इन्फारमेंट भी सैशन में जाए। सैशन जज के पास अधिकार होता है कि समरली डिसमिस कर सके।

इस तरह उसे हाईकोर्ट में जाना नहीं पड़ेगा और सेशन कोर्ट के स्टेज पर ही उसे एक्वेटल के खिलाफ राहत मिल सकती है। इन तीन सुझावों के साथ मैं इस बिल का समर्थन करता हूं क्योंकि अब आदेश में कारण देने पड़ेंगे, मेरा यह भी अनुरोध होगा कि जो इंवैस्टीगेटिंग ऑफिसर है, जो पुलिस एजेंसीज हैं,

they should go and undertake a crash course on some legal principles and guidelines of our jurisprudence because the reasons have to be recorded in writing. I do not think our investigating agencies, our IOs are so well-informed about law that they will be able to exercise their mind independently, fairly, and in accordance with law.

I support the Bill and I expect the hon. Home Minister to bring more amendments in the Cr.PC to make it more effective. हमारे सामने वाले मित्र ने जो अपनी व्यथा कही है, उसके लिए भी हम माननीय गृह मंत्री जी से अनुरोध करेंगे कि चाहे किसी भी दल के सांसद महोदय हों, उनका कानून द्वारा या न्यायालय द्वारा किसी भी प्रकार से उत्पीड़न नहीं होना चाहिए। इन्हीं शब्दों के साथ मैं बिल का समर्थन करता हूं।

MR. CHAIRMAN : Hon. Members, there are 10 more speakers; but we have to pass this amending Bill by six p.m. So, please confine your speeches to five minutes.

SHRI B. MAHTAB (CUTTACK): It was decided in the BAC meeting to allot two hours to this Bill.

MR. CHAIRMAN: It is a fact, no doubt; but there is some time constraint so it is being reduced. Please confine your speeches to five minutes.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे दंड प्रक्रिया संहिता संशोधन विधेयक, 2010 पर बोलने का समय दिया, इसके लिए मैं आपका आभारी हूं। जहां तक हम लोगों ने अभी यह विधेयक देखा, 1973 का अमेंडिड यह विधेयक है, जिसकी उपधारा 41(क) के विषय में संशोधन पर माननीय मंत्री जी ने अपनी बात कही है। यह बात सत्य है कि आज का पुलिस एक्ट, जो आरपीसी और सीआरपीसी की धारा है, वह केवल कमजोर व्यक्ति के लिए है। जैसे अभी माननीय निशिकांत जी ने कहा, यह बात सत्य है और मैं भी इसी परिप्रेक्ष्य में कहना चाहूंगा कि मेरे परिवार में चार पीढ़ियों में कोई मुकदमा नहीं था, चार पीढ़ियों में कोई असहला नहीं और चार पीढ़ियों से प्योर वैजिटेरियन, लेकिन अब की बार क्या हुआ कि एक जाम लगा हुआ था और जिस महिला के साथ बलात्कार हुआ, दो बच्चे मारे गये। मेरे क्षेत्र प्रतापगढ़ में जाम लगा हुआ था, मैंने जाकर जाम को खुलवाया, लाश को पोस्टमार्टम के लिए भिजवाया। मेरे ऊपर चार-पांच धारा और 7 क्रीमनल एक्ट की धाराएं लग गयीं। मैं इस धारा को स्वीकार करता हूं, जमानत नहीं कराऊंगा और न ही स्टे लूंगा और मैं देखना चाहूंगा कि कानून क्या करता है? जैसा अभी माननीय निशिकांत जी ने कहा कि हम उसी अंग्रेजों के बनाए कानून को आज भी ढो रहे हैं। जो उन्होंने सीआरपीसी और तमाम ऐसी धाराएं बनाई हैं, उन्हीं धाराओं को आज भी हम ढो रहे हैं। तब की परिस्थितियां अलग थीं, तब इतनी जनसंख्या नहीं थी, इतना क्राइम नहीं था, ईमानदार लोग थे लेकिन आज परिस्थितियां बिल्कुल बदल गयी हैं। जो कानून बना है, मैं इसका भरपूर समर्थन करता हूं और सीआरपीसी धारा का फिर से मूल्यांकन करते हुए उसमें व्यापक बदलाव की जरुरत है। इस धारा पर तमाम वकीलों ने हड़ताल की, लेकिन मुझे याद है कि वकीलों के विषय में, महात्मा गांधी जी ने " हिंदू स्वराज" नामक अखबार में लिखा कि वकील समाज में विवाद चाहते हैं ताकि उनका व्यवसाय चल सके।

Comment [I52]: Cd by E3

जबकि वह बहुत बड़े वकील थे, लेकिन उन्होंने अपने मन की बात कही। जैसा कि विधेयक में कहा गया कि इसमें पुलिस अधिकारी को मैजिस्ट्रेट के बिना आदेश एक व्यक्ति को गिरफ्तार करने की विशेष परिस्थितियों में वारंट की अनुमति देता है। मैं कहूंगा कि पुलिस को ज्यादा अधिकार मत दीजिए। आज आम जनमानस में पुलिस के प्रति अविश्वास है। जनता में भय और आतंक फैला हुआ है। कोई भी शरीफ आदमी थाने में जाना पसंद नहीं करता है। किसी कारण अगर उन्हें जाना भी पड़ता है, तो सबसे पहले बाहर खड़ा पहरेदार उसे हड़का देता है। वह दरोगा, एसएचओ तक तो बहुत बाद में पहुंचता है। वह पहले ही बेइज्जत हो जाता है। इसलिए मैं कहता हूं कि पुलिस को इतने अधिकार मत दीजिए कि कानूनों का दुरुपयोग हो सके।

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I think, the hon. Member has misunderstood. The existing Cr. P.C. under 41(A) and (B) allows a Police Officer to arrest any person without a warrant of the Magistrate. What we did a year and a half ago was to amend it to say that where the punishment is less

than seven years, you can arrest only if you record reasons. We have restricted the power. This House has passed the law restricting the power.

What we are doing today is not touching that. We are saying that just like when you are arresting you have to reasons, if you are not arresting a person also you must give reasons. We are not expanding the power. On the contrary we have restricted the power of a Police Officer where the punishment is below seven years. And where the punishment is above seven years, of course, you must arrest because those are heinous offences. Where the punishment is below seven years, the normal rule is that you cannot arrest but if you want to arrest, there must be special circumstances and you must record the reasons.

श्री शैलेन्द्र कुमार : सभापति महोदय, यह बहुत अच्छी बात है। निशिकांत जी ने जो कहा है, मैं भी वही कह रहा हूं कि बहुत बड़े बदलाव की आवश्यकता है। मेरे इलाहाबाद क्षेत्र के हाई कोर्ट में कम से कम लाखों की संख्या में स्टे हैं। वहां कम से कम 126 जज होने चाहिए, केवल 73 जज आज वहां हैं। लाखों की संख्या में मुकदमे हैं। आज आवश्यकता इस बात की है कि कैसे आम आदमी को सहजता से न्याय मिल सके। यही बात विजय बहुगुणा जी कह रहे थे कि कई ऐसे लम्बित मामले हैं, जिनकी एक-एक, दो-दो पीढ़िया मुकदमों में बीत जाती हैं।

ग्राम न्यायालय के बारे में कहना चाहता हूं। मैं भी पर्सनल पब्लिक ग्रिवेंस लॉ एंड जस्टिस कमेटी में हूं। मेरे खयाल से यह अभी तक लागू नहीं हुआ है। इसे जल्दी से लागू कीजिए। हुक्मदेव जी और हमारे तमाम पुराने साथी यहां बैठे हैं। उन्हें मालूम होगा कि पहले पंचायतों को भी कानूनन अधिकार था कि वे छोटे-मोटे झगड़ों में फैसला दिया करते थे। आज छोटी-छोटी बात को लेकर हाई कोर्ट से स्टे ले लिया जाता है। यही कारण है कि आज फैसला जल्दी नहीं हो पाता है और सही आदमी को न्याय नहीं मिल पाता है। इसी कारण अपराध बढ़ रहे हैं। आज जरूरत इस बात की है कि माननीय मंत्री जी जो संशोधन ले कर आए हैं, इसका मैं पुरजोर समर्थन करता हूं और कहता हूं कि आप ऐसा अमेंडमेंट कीजिए कि पूरा सीआरपीसी धारा का एक बार बैठ कर चाहे सदन में चर्चा हो, चाहे एक्सपर्ट समिति का गठन किया जाए, हमारे जितने एक्सपर्ट रिटायर जज हैं, उनकी समिति गठित करके पूरा मूल्यांकन इस धारा का होना चाहिए।

इन्हीं शब्दों के साथ इस बिल का समर्थन करते हुए मैं अपनी बात समाप्त करता हूं।

श्री गोरखनाथ पाण्डेय (भदोही): सभापति महोदय, दण्ड प्रक्रिया सहिता (संशोधन) विधेयक, 2010 पर आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका आभार प्रकट करता हूं। माननीय गृह मंत्री जी की बात मैं सुन रहा था। उन्होंने शुरुआत में ही कहा कि वे विधिवेत्ताओं और वकीलों से परामर्श करके यह विधेयक लाया है। निश्चित रूप से सरकार की मंशा होनी चाहिए कि सर्वे भवन्तु सुखिन:, सर्वे संतु निरामया:। इस बिल के अंदर कुछ बातें उभरकर आई हैं, वे दहेज प्रकरण से लेकर, बलात्कार से लेकर यौन शोषण इत्यादि तक हैं। ऐसे अनेक उदाहरण समाज में आते रहे हैं कि जो बलात्कार की पीड़ित महिला होती है, वह शर्मवश अपनी बात कहने में संकोच करती थी क्योंकि प्रक्रिया इतनी दुरुह थी जिसकी वजह से कठिनाइयां आतीं थीं। इसी तरह से दहेज कानून का भी दुरुपयोग हुआ है और उसमें उस कानून के तहत जिनको दंड मिलना चाहिए था, उनको दंड नहीं मिलता था और जिनको दंड नहीं मिलना चाहिए था, वे उस प्रक्रिया में आ जाते थे। लेकिन मैं आपका ध्यान आकर्षित करना चाहूंगा।

अभी हमारे माननीय सदस्य जी अपनी बात बता रहे थे। उसी से संबंधित मैं कुछ कहना चाहूंगा कि पिछले दिनों चुनाव के समय मेरे छोटे भाई की हत्या कर दी गई। डे लाइट मर्डर हुआ। उसे सारे देश ने, सारे समाज ने देखा और वह हत्यारा जिस पर मुकदमा चला, मुकदमे में गवाहियां गुजरीं और जो छोटा भाई जिसमें आई विटनैस था, उसने भी गवाही दी लेकिन किन कारणों से जज प्रभावित हुआ और उसे निर्दोष साबित किया। हाइकोर्ट में मामला गया। आज भी वह मामला लम्बित है। सुनवाई नहीं हो रही है। उस समय सपा की सरकार थी। मैं आपके माध्यम से माननीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि इन धाराओं में आप संशोधन करके समाज को एक व्यवस्था देना चाहते हैं। पुलिस की निरंकुशता जो आज व्यापक रूप से घर कर गई है, जहां उस पर आप अंकुश लगाना चाहते हैं, वहीं आज जरुरत है कि न्यायपालिका पर भी अंकुश लगाया जाए। रोज अखबारों, मीडिया और हमारे टी.वी. पर दिखाया जाता है कि रोज ऐसी घटनाएं हमें सुनने को मिलती हैं जहां इस तरह की घटनाएं होने के बाद भी अगर न्याय नहीं मिलता तो वहां एक्ट में संशोधन करने की आवश्यकता है। उधर आपका ध्यान जाना चाहिए। हम जैसे लोग जो समाज सेवी हैं, जब उनके साथ यदि ऐसी घटनाएं होती हैं और न्याय नहीं मिलता तो आम समाज पर क्या बीतेगी? मैं कहना चाहूंगा कि जहां इस तरह के एक्ट में आप संशोधन ला रहे हैं तो इस तरफ भी आपका ध्याान जाना चाहिए। जो डे लाइट मर्डर हो, जहां गवाहियां हो रही हैं, उसके बाद भी किसी वस्तुधन से प्रभावित होकर यदि फैसला विपरीत जाता है तो वहां के लिए आप क्या व्यवस्था दे रहे हैं? इसके बाद भी हाइ कोर्ट में वर्षों मामला लम्बित है, सुनवाई नहीं हो रही है, हियरिंग स्टेज पर केस नहीं आ रहा है, किन कारणों से उसे प्रभावित किया जा रहा है? इसलिए मैं माननीय मंत्री जी से कहना कहूंगा कि टाइम बाउंड होना चाहिए। कानून में संशोधन की जरूरत वहां है। मैं माननीय मंत्री जी से आग्रह करना चाहूंगा और इस पर जवाब भी चाहूंगा।

SHRI KALYAN BANERJEE (SREERAMPUR): Mr. Chairman, Sir, in support of the Code of Criminal Procedure (Amendment) Bill, 2010, I am going to make my submissions and statements.

Firstly, I would like to congratulate the hon. Home Minister who has really responded to the demands made by the Lawyers and the Bar Councils all over India in respect of existing Code of Criminal Procedure. Within a very short period of time, in just one year -- in fact, the earlier amendment was in 2009 – the corrective measures have taken place. If I remember correctly, on all India basis, there was cease work of the lawyers at the time when the earlier Act was there and the amendment was sought for.

Comment [r53]: Contd by g3.e

The reason is the link between the mind and the Act, and it is a Constitutional obligation and implicit in Article 14 of the Constitution of India itself, which has been brought by this amendment. In fact, by this amendment, to certain extent, the uncanalised and unbridled power of the police has been restricted. It is really an aid to Section 157 of the Code of Criminal Procedure, which has been stated in Chapter XI of the Code of Criminal Procedure.

Violation of law by the police in our country is countless. Everyone is having his experience. Police is violating the law. That is a normal practice of our country. No one can prevent them. No Government could have done it. It is the normal rule now. Non-registration of an FIR itself is a common phenomenon. It is known to everyone. It is not unknown.

My good friends have sought for bringing up one new Code of Criminal Procedure. Before that, what is needed in our country is a new Police Act that is required and not the old Police Act. Although all the duties and responsibilities have been given to the police, they are under the old Act of 1851 or 1861, if I correctly remember. New amendments are being brought but we have not yet amended the provisions of the Police Act which has given responsibilities and duties to them, which is very significantly required. Therefore, first I support this Bill because this unbridled power of the police, to a certain extent, has been controlled by this Act itself.

Another part is that a mandatory provision has been made under Section 3A of the new amendment Bill, which is Section 41A (i). Earlier it was a directory. It has been made mandatory. This is needed. Unfortunately, in our country, the police is having such a discretionary power which is required to be controlled. More amount of control is needed. Sir, today in our country that we are having this experience, irrespective of the places where we are, whether you are a poor man or a rich man, whether you are a politician or a non-politician, either police highhandedness or police inaction is a regular feature. Everyone is knocking the door. Unfortunately, it has not yet been decided as to which is the real forum where the people will go. Which is the forum? Is it under Article 226? Or, is it complaint under Section 190 or 200? Under what forum affected citizen of this country get the relief?

I would request the hon. Home Minister, who is an erudite lawyer, who is really a model to us--as a lawyer I am requesting to apply his own mind to this extent. Section 190 and Section 200 of the Code of Criminal Procedure are not sufficient for getting protection. When one after another criminal is committing crime preventing you from entering into places or harassing your family, you can lodge a complaint under Section 190 or Section 200. Whether cognizable offence is there or not, it is for the investigation authorities to make out. But to prevent them, where is the power? Even a civil court passes an injunction, who will execute it?

Everyday, police has a tremendous role in our everyday's life but, unfortunately, these powers are being exercised incorrectly, I am not saying anything on political line. It has been thoroughly abused. It has been done in the interest of so many persons. Therefore, today a new Police Act is needed, before the amendment of the new Code of Criminal Procedure. New Police Act is essentially needed. It was pointed out also. Judges are really needed. So many criminal courts are there. Fast track courts have been created, and this is only done by the Central Government.

Comment [m54]: Ctd. By h3

The Central Government is spending money for fast track courts. We are aware that much time is taken to dispose of the criminal cases.

I am giving my heartfelt thanks to the hon. Home Minister for bringing about this type of a legislation which will really control the power of the police. I will be

waiting for the day when a real law will come which will control the entire police system of the country and they will be answerable in any place. We are waiting for the day.

SHRI R. THAMARAISELVAN (DHARMAPURI): Mr. Chairman, thank you for allowing me to take part in the discussion on the Code of Criminal Procedure (Amendment) Bill, 2010. This Bill aims to improve the administration of the criminal justice system. I rise to support the Bill. At the same time, I feel it is my bounden duty to express my views on this Amending Bill before this august House.

Sir, the provisions which existed before the amendment of the Code of Criminal Procedure in 1973 were subsequently expanded and liberalized in certain class of cases by the Code of Criminal Procedure (Amendment) Act, 2008. Now a days, police officers are misusing the power of arrest in cognizable cases. Hence, the new provision provides the power to the investigating officer or Station House Officer to issue notice inviting the persons concerned to cooperate with the investigating agency in finding out the truth. In certain cases due to innocence, ill-advice or fear some people used to avoid such notices from the police. The present amendment which is now proposed gives the power of arrest in two circumstances. Firstly, where such a person at any time fails to comply with the terms of the notice, and secondly, is unwilling to identify himself, the police officer may, subject to orders as may have been passed by the competent court in this behalf, arrest him for the offence mentioned in the notice.

In both the cases, the police officers are vested with more powers as against innocent citizens. These powers were earlier given to a Magistrate; now it is shifted to the prosecution side. Hence, as a lawyer, I would like to say that some people fear that this may be used as a tool to compel an individual or a group of persons to abide by the dictate of the police officers; otherwise, he will be sent to jail. We cannot understand whether the police officers are mature enough to understand the liberal provisions of this law, by training and experience. Therefore, I can only submit at this stage that the superior officers of the Police Department should oversee in such cases and try to implement the law to the need of the modern society and this law should not be misused by the authorities concerned.

With this, I conclude my speech and support the Bill.

SHRI M.B. RAJESH (PALAKKAD): Mr. Chairman, at the outset I would like to congratulate the hon. Minister for positively responding to the concerns raised by the legal fraternity and various sections of our society. At the same time, I do agree with some other hon. Members that instead of piecemeal amendments, the Cr.PC has to be reformed and amended comprehensively.

This Bill states that if police officers are not required to arrest under the provisions of the Act, they have to record reasons in writing not making the arrests. In this context, I would like to draw the attention of the hon. Minister to one very important aspect. In a number of cases related to the harassment of women, the imprisonment is not up to seven years.

Comment [K55]: cd. by j3

Sir, for example take the cases registered under Sections 354 and 498(A) of IPC, the accused are not arrested. Even this Bill is not enough to ensure that those accused in cases against women, especially in which imprisonment is below seven years, will be arrested. I urge upon the hon. Minister to take special note of this aspect also.

I do agree that the law has to be amended from time to time in order to make the law more effective with changing times. However, not only the law but the law enforcement agencies also have to be strengthened and improved. I feel that we have to be cautious in giving more powers to the police. Giving more powers to the police and merely amending those will not prevent crimes. Along with changes in the laws, police reforms are also to be brought in. There has to be some mechanism to monitor how the police is using the powers they are exercising and also to ensure that police is not misusing its powers. In this regard, the police authorities, at the State and the District levels, can deal with complaints against police excesses.

I would like to cite this example from our Kerala experience. In Kerala we have already formed this Police Complaint Authority with a High Court Judge as Chairman and the ADGP and Home Secretary as Members at the State level and at the district level, a retired District Judge is the Chairman and the District Collector and the Superintendent of Police are the Members. In addition to this, Kerala has also set up a Security Commission as per the directions of the hon. Supreme Court in

Prakash Singh vs. the Union of India case. The Leader of the Opposition, the Home Minister, the Minister of Law and three members nominated by the Government are included in this Security Commission.

Sir, I am concluding. I will take one more minute. Further, strengthening of community policing can also, to a great extent, prevent the misuse of powers by police. Community policing can also ensure that the law is implemented in a more efficient manner and crimes are prevented in a better way. In Kerala we have also implemented student policing.

Before concluding, I just want to say that parallel to the changes in the law, the police system has also to be reformed and reformed such a manner that the police is made more accountable to the people and also transformed into a modern, efficient and civilised force. I would like to reiterate that a comprehensive reform of the Code of Criminal Procedure is crucial in making the law enforcement agencies more effective, judicial system more efficient and in providing speedy justice to the people of our country.

SHRI B. MAHTAB (CUTTACK): Thank you Mr. Chairman. The much awaited provisions which seek to curb the power of police to make arrests are once again before us, once again open to debate in this House. This new amendment owes its existence to certain provisions of the Code of Criminal Procedure (Amendment) Act, 2008 which were vehemently opposed by certain sections of our country.

Except for Sections 5, 6 and 21(b), the Cr.P.C. (Amendment) Act, 2008 had come into force on 31st December, 2009. There are three, as the hon. Minister has said, major amendments proposed in this Bill and they are to make the police officer duty-bound to not only record his reasons for making an arrest but also for not making an arrest under Section 41.

Comment [k56]: cntdby k3

The second amendment is to substitute the word 'may' in section 41A by the word 'shall'. The third one is to add a proviso in section 41A whereby police could arrest a person if he fails to comply with the terms of notice or is unwilling to identify himself during issuance of a notice of appearance of police. I shall deal with these three sections very limitedly.

This amendment sounds a death-knell on the arbitrariness of police to make arrests. There is no doubt about it. But we all know how the police work. The very fact that reasons shall have to be recorded in writing fixes responsibility and makes the police officers accountable for justifying the arrest, but there is every chance that less number of cases will be registered to avoid the paper work. Recording an arbitrary reason would be difficult since it would need to be substantiated and will also be open to judicial scrutiny. As a matter of fact, to have the power to arrest is one thing but to justify that arrest is something completely different.

If this amendment actually bridges the gap, then it should be welcomed, but the reality is quite different. Many of us have visited police stations and we know how the police work in the *thana*. The amendment lays considerable stress on the importance of investigation before an arrest is made or not made. This further means that the officer must be convinced about the *bona fide* of the case. A mere complaint would not be sufficient enough to exercise the power of arrest.

Insertion of section 41A pertaining to issue of notice of appearance is in line with the right to life and liberty for every Indian citizen. This would help bring down the number of arrests which would in turn decongest the crowded jails of India. Simultaneously, the innocents too can feel secured in case they stand a chance of exposure to implication in false cases. I hope by this amendment, system of administration of law and justice would become more transparent. This amended CrPC Act together with the Right to Information Act would be able to inject necessary checks and balances in the process of administration of law in India. This is the thought behind this Act, but a lot depends on how awakened the citizens are to their right to information.

Perhaps after a long time, one sees the Government and this House determined to bring about policy changes whereby innocents could be protected in its quest to apprehend the guilty. What seemed like succumbing to pressure from a section of the society has actually turned out a better methodology to reaching consensus. This deserves appreciation, but what remains to be seen is that while refraining the police to make unwarranted arrests, police will restrict itself to arrest the culprits at all or not. The women NGOs have come out vociferously in relation to this clause and they have expressed their concerns, which need to be addressed too. Kalyan *babu* had mentioned those apprehensions in a different way, but I think, it needs to be deliberated again.

The Act requires police officers to state the reasons in writing for arrest in case of offences punishable with imprisonment up to seven years, and the police officer is satisfied that the arrest is necessary to prevent further offences or for proper investigation.

Comment [s57]: contd by L3

This Bill states that if police officers are not required to arrest under the provisions of the Act, then they have to record the reasons in writing for not making the arrest. Does this provision solve the ticklish issue of Ruchika Talwar's case and rectify the anomaly in the law? As far as I understand, it does not.

The Act states that instead of arresting a person, the police officer may issue a "notice of appearance" to the person, requiring him to present himself as specified in

the notice. This Bill makes it mandatory for the police officers to issue notices in all cases where arrest is not required. The question is this. How will it be complied with, and at what level will it be monitored?

Under Section 41, as it originally stood before the 2008 amendment, a police officer may -- without an order of a Magistrate and without a warrant -- arrest any person who has been concerned in any cognizable offence. Now, radical changes have occurred and are being further improved upon. Here, I would like to remind the Government about what is often being said by the conscious citizen of this country. It was Lord Macaulay who had framed the Indian Penal Code, which was just a re-translation of the Irish Penal Code in the mid 19th Century. The Cr.PC is a part of it. There is an imperative need to reform and rationalise the criminal law of the country. I would like to repeat this as many Members have done. Why not introduce a comprehensive legislation in the Parliament instead of bringing amendments in bits and pieces? It seems *ad hocism* is the rule of the day.

I would urge upon the Minister to set in motion a debate on this subject both inside and outside the Parliament to formulate a national policy. There is an urgent need to have a National Criminal Justice Policy.

With these words, I conclude.

डॉ. राजन सुशान्त (कांगड़ा): सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। मैं थोड़े से समय में दो-तीन सुझाव देना चाहूंगा। सबसे पहले मैं माननीय चिदम्बरम जी द्वारा सीआरपीसी, 2010 का जो संशोधन लाया गया है, उसका मैं स्वागत करता हूं। यह बड़ा सामयिक और अतिआवश्यक भी है। मैं कहना चाहता हूं कि जैसे एक आशंका व्यक्त की जा रही है कि पुलिस को आप शक्तियां देंगे, तो उनका दुरुपयोग न हो। उसे रोकने के लिए मैं कुछ सुझाव देना चाहूंगा, एक तो पुलिस स्टेशन में जब भी कोई इंक्वायरी या इंटेरोगेशन हो तो उसकी ओडियो और वीडियो रिकार्डिंग का प्रबंध करना चाहिए और साथ-साथ जब लॉकअप में एक्यूज़ डाले जाते हैं तो उनकी भी कॉंसटेंट वीडियोग्राफी होनी चाहिए तथा जो भी थर्ड डिग्री मेथर्ड हैं, वे कम हो जाएं या खत्म हो जाएं। पुलिस ट्रांसपिरेंसी से काम करे, इसके लिए भी कोई नया सिस्टम इज़ाद करना चाहिए।

सभापति महोदय, मेरा दूसरा सुझाव यह है, हम यह तो उम्मीद कर रहे हैं कि अपराधियों को पकड़ा जाए, उन्हें सजा मिले। जब से सीआरपीसी, आईपीसी का पुराना नियम एवं कानून चला है, तब से ही थानों की हालत भी पुरानी चली हुई है। अंग्रेजों के वक्त के ही थाने हैं और उनके वक्त का ही पुलिस बल भी है। हम निहत्थे पुलिस के अधिकारियों और कर्मचारियों से उम्मीद करते हैं कि वे आतंकवादियों और अपराधियों पर काबू पाएं। मैं समझता हूं, आज पुलिस के विरोध में हम बातें उठाते हैं, लेकिन पुलिस की पूरे राष्ट्र में जो दयनीय हालत है, उसकी तरफ हमारा ध्यान नहीं है।

Comment [S58]: M1cd

महोदय, इसलिए मैं चाहता हूं कि शीघ्र न्याय देने के लिए जिस तरह से कोर्ट्स की संख्या बढ़ाने पर विचार किया गया है, जजेज की संख्या बढ़ाने पर विचार किया गया है, उनके वेतन और भत्ते बढ़ाने पर विचार किया गया है, उसी तर्ज के ऊपर पुलिस दल को भी मजबूत करने के लिए ज्यादा थाने खोले जाएं, पुलिस में ज्यादा से ज्यादा पुलिसकर्मी भर्ती हों। उन्हें ज्यादा साधन उपलब्ध कराए जाएं, मोबिलिटी भी ज्यादा दी जाए और हथियार भी मॉडर्न और अच्छे दिए जाएं, ताकि वे मुकाबला कर सकें। पुलिस बल की कम संख्या तथा अच्छे और मॉडर्न हथियारों के अभाव में पुलिस वाले निरन्तर निरुत्साहित हो रहे हैं, फिर चाहे जम्मू-कश्मीर हो, पूर्वान्चल हो, वनांचल हो या कोई और प्रदेश हो, हम सब जगह पुलिस को कोस रहे हैं। इससे वे डीमॉरेलाइज हो रहे हैं। इसलिए मैं समझता हूं कि माननीय आडवाणी जी जिस प्रकार से बार-बार मांग करते हैं कि उन्हें ताकत दी जानी चाहिए, तभी वे जान और माल की सुरक्षा कर सकते हैं, उसी प्रकार से उन्हें आधुनिक साजोसामान उपलब्ध कराया जाए। जो अमेंडमेंट आया है, उसमें मैं समझता हूं कि मान्यवर मंत्री जी इस ओर भी ध्यान दें और निश्चितरूप में एक नया आई.पी.सी. और सी.आर.पी.सी. हिन्दुस्तान के परिप्रेक्ष्य में और हिन्दुस्तानियों के लिए लाया जाए। यह सुझाव देकर मैं अपनी बात समाप्त करता हूं।

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): Mr. Chairman, Sir, thank you very much for giving me this opportunity to speak on the Code of Criminal Procedure (Amendment) Bill, 2010. First of all, I would like to state that Cr.P.C. which is a procedural law which authorizes the judiciary and the courts to deal with crimes and criminals. This law was enacted in the year 1973. When we talk about offences, briefly the offences can be divided into two – cognizable and non-cognizable offences. Cognizable offences are those offences which are serious in nature wherein the police officer does not require the permission of the Magistrate to arrest a person who is accused of a criminal activity. Non-cognizable offences are those offences wherein the police officer requires the prior permission of the Magistrate to arrest a person who is accused of a criminal activity. Therefore, these are the two basic offences which have been described in the Code of Criminal Procedure. Schedule I which is attached to the Code of Criminal Procedure deals with the offences which have been given and which are mentioned.

Coming to Section 41 of the Cr.P.C., it clearly states that a police officer may arrest a person for a cognizable offence. Now, the person may be arrested if the police officer has suspicion or has credible information or a written complaint has been filed against a person, and other than that, if the police officer in his presence witnesses the commission of an offence, if any of these conditions are satisfied, the police officer has the right to arrest the person. But the best part about this amendment is that the word 'may' has been substituted with 'shall'. Now, any police officer who arrests an accused person for a cognizable offence has to mention, has to record the reasons in writing if he is arresting and if he is not arresting, that also he has to exclusively mention in writing. He has to give the reasons in writing. So, this is the best part about the Cr.P.C. Amendment Bill, 2010.

Section 41(a) of the Cr.P.C. which was inserted in the year 2008 gives the authority to the police officer to summon, to issue notice to a person who is accused and if the person has been asked to come before the police station or appear before the SHO, and if he fails to come and comply with the conditions, the police officer has

the authority to arrest the person. This is again a commendable amendment that has been brought about.

Therefore, Section 41(a) and Section 41, both these Sections in this Cr.P.C. which is going to be amended are commendable. I would like to also state that article 21 of the Constitution gives the right to life. Right to life does not only mean mere right to live, but also means right to life with liberty, with dignity and with self-respect. There have been instances wherein innocent persons have been booked and they have been detained by the police, and filing of the charge-sheets have been delayed resulting in their being detained as under-trials. If we see the period of incarceration that they have completed behind the bars, it is more than the punishment that has been prescribed by law.

Therefore, taking all these conditions into account, I would congratulate our hon. Home Minister, who has taken the initiative to amend the law. I would also request and urge him to take further steps to amend the IPC, the Indian Evidence Act and also the Cr.PC.

Comment [S59]: Cd by n3

Comment [r60]: (Cd. by Shri Rajan Sushant)

SHRI PRABODH PANDA (MIDNAPORE): Sir, I must welcome the hon. Minister for bringing this type of Bill and his attempt to restrict the arbitrary power of the police. It is a welcome step.

The Bill seeks to amend the Code of Criminal Procedure Act, 1973. The Act allows any police officer to arrest a person without an order of the Magistrate and a warrant in certain specific circumstances. That is why, the Act requires police officers to state the reasons in writing for arrest in case of offences punishable with imprisonment up to seven years. So, it is limited to seven years. So, the arbitrary power has not been removed totally. Even if the police officers do not arrest, then they have to record the reason in writing for not taking the action. They have the right to arrest or no arrest. Only one thing is there that they have to give the reason in writing. This is good that they have to give the reason in writing, but arrest or no arrest would depend on the judgment of the police officer himself. How should we substantiate his judgment or his decision? Still there is a scope of abuse of arbitrary method.

MR. CHAIRMAN : He has to give the reasons.

SHRI PRABODH PANDA : Yes, but that will be assessed, that will be scrutinized by the Court at a later stage. Secondly, the Act says that instead of arresting a person, the police officer may use a notice of appearance to the person. It is good. But my question is if any crime has occurred before the police officer, even then they will issue first the notice of appearance. And if the person does not comply with it, then the police will go for arrest. If any offence has occurred in the presence of police, this is to be defined. It should not be implemented in all cases. There are so many cases where police are becoming passive. Excess of police acquisition, of misusing the power of the police is there. This type of acquisition is also there. But even then, the police has become inactive in different cases. They are becoming passive. In front of police, several crimes are occurring and the police has become inactive. My question is that even in those cases, police will not arrest them for committing the crime. They will first issue the notice of appearance with a specific notice. And if the person does

not comply the notice, then police will go for arrest. I would request the hon. Minister to explain this.

I think, it is a welcome step. All other Members have already said, I do agree with them, that this should not be done in a piecemeal manner. We should have a re-look at the Cr.PC and a comprehensive legislation should be brought before this august House.

MR. CHAIRMAN: There are only two more speakers. If the House agrees, the time of the House may be extended by one hour. There is 'Zero Hour' also.

SEVERAL HON. MEMBERS: Yes.

Comment [SR61]: fd. by o3

18.00 hrs.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Hon. Chairman Sir, I want to congratulate Hon. Minister of Home Affairs for introducing this Code of Criminal Procedure (Amendment) Bill 2010. He must be praised for not only bringing this very important Bill but also for some other Bills which have been passed in this House earlier.

We must remember that once we were under the British regime. Therefore the policemen have been extremely powerful from the very beginning. The CRPC and Indian Penal Code are all fruits of that period of subordination. The concepts are very much similar to the British ideals. Therefore, things cannot be changed in a jiffy; it will take some time to change – a process needs to be followed to bring about any major transformation.

Section 41(A) of the said Act has curbed the power of the police to a great extent. They new cannot arrest or detain a person as and when they deem fit – they have to follow a certain procedure. In this manner, the high-handedness of the police can be drastically curtailed. For this reason too I thank Hon. Minister.

Another point is that IPC and CRPC should be revamped and refurbished. If that is not done then they will fail to keep pace with the democratic tenets of our society. There is a saying in Bengali – if a tiger pounces upon you, that will be less harmful than if a policemen comes in your way. People actually fear the police. They do not know when and where the police will come across them or under which sections they will be booked. This attitudes of the people as well as they police have to be changed. This is the responsibility of the citizens and the administration, both.

The rule for providing anticipatory bail should be similar everywhere. It should not differ from place to place. This aspect must be taken care of.

* English translation of the speech originally delivered in Bengali.

Moreover, you all know that the lawyers fleece the common people who go to courts to fight various cases and as such court proceedings have become very costly. Therefore to help the poor people more and more lawyers should be appointed by the Government. The question is that in what manner the judicial system can be reformed. We have seen what happened in case of the Bhopal Gas tragedy. After 26 long years the verdict was given and justice was denied. If this happens, people will no longer have faith in the judiciary of the country. There are a number of vacancies in so far as the posts of judges are concerned. As a result, the ordinary citizens suffer; they harassed for no fault of theirs. This must be looked into seriously.

Once again I congratulate and thank Hon. Minister for introducing such an effective Bill which is a commendable step on his part.

DR. TARUN MANDAL (JAYNAGAR): Mr. Chairman, Sir, I find no reason not to support this amendment. Almost all the speakers before me have supported it. However, I equally want a comprehensive reform of the CrPC because many of these codes are remnants of the British period who used to treat Indians not as civilized people but as natives and it was for oppressive and exploitative reasons only they used it. We used to get the IPS Officers Association journals in our houses. In several articles they have also criticized many of the criminal procedure codes.

As far as I know, perhaps some Commission was formed earlier to reform the CrPC. I request the hon. Home Minister that if he desires he should take some initiative to form an independent Commission to reform the CrPC comprehensively.

Comment [KMR62]: Cd by p3

My second point is not to stress to form or frame an Act or rule in this regard. But the main point of a good Government is not to frame or formulate only but to ensure its implementation and application for all the citizens. We know that without connivance with the police people, no major crime in this land can happen. We can see the discrimination like the dreaded criminals and murderers like Anderson are kept in guest houses but our innocent people are treated as dreaded criminals. I believe that it is the work of a good Government to implement the essence and contention of any good Acts or rules.

Regarding the women's chapter, the women particularly of the Scheduled Castes, the Scheduled Tribes, Adivasis, and the Minorities very much come under the police excesses and oppressions and malpractices. It is equally true from Lalgarh to Manipur to Jammu and Kashmir and everywhere. I want to get some enlightenment from our revered lawyer, Home Minister that some High Courts of our land wanted to withdraw the women's protection, that they would not be arrested at night time and particularly without accompaniment of women constable. I can remember that Nagpur Bench of Mumbai High Court withdrew it. One of the Women's Organisations, All India Mahila Sanskritik Sangathan also met the Prime Minister in this regard to extend protection to the womenfolk of our country. I do not know the fate of this presently. I would like to know from the hon. Home Minister on this.

I want not only this kind of reforms but also total reforms and I demand the same. Thanking the hon. Home Minister, I support this amendment.

SHRI S. SEMMALAI (SALEM): On behalf of my Party, I also welcome the Bill moved by our hon. Home Minister. It may be recorded.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I thank hon. Members for supporting the Bill. Under the existing Criminal Procedure Code, arrest of a person is dealt within Chapter V. It starts with Section 41 and there are a number of Sections. Section 41 (1)(a) and (b) are the subject matter of the amendment we made earlier and the amendments we are making today. A police officer can arrest a person with a warrant and with an order of a Magistrate. That does not require any explanation. This deals with the arrest of a person without an order from a Magistrate and without a warrant. That is where society feels that police officers have absolute discretion. In fact, they exercise that power arbitrarily. Section 41 is intended to reduce the arbitrariness. Existing Cr.PC says under (a) and (b) – you may arrest without an order of a Magistrate and without a warrant if the person is concerned in any cognizable offence or against whom a reasonable complaint has been made, etc. of his having been so concerned. This is about a cognizable offence. Sub-Section (b) says that who has in his possession without excuse the burden of proving which excuse lie in such person, any implement for housebreaking. From (c) to (h), there is no problem. Those are self-contained provisions which contain some restriction. In the name of (a) and (b), people were being arrested indiscriminately. What we did by the earlier Bill was, replace (a) and (b) and said, this will be the new (a) and (b) of Section 41(1).

Comment [r63]: Cd by q3

It says:

> "You may arrest a person without a warrant or without an order, if the person commits an offence in the presence of the police officer."

Then, you can arrest him. Obviously the police officer will not see an offence being committed; he has to be arrested; then, bail and others will follow.

In (b) we say:

> "… against whom a reasonable complaint has been made …. that he has committed a cognizable offence, punishable with imprisonment for a term which may be less than seven years, which may extend to seven years, whether with or without fine, if the following conditions are satisfied."

So, we have drafted the conditions under which, for a cognizable offence, punishable with less than seven years, these conditions must be present. They are:

> "The police officer has the reason to believe that the person has committed the offence;
> that the police officer is satisfied that such arrest is necessary;
>
> (a) to prevent him from committing any further offence;
> (b) for proper investigation;
> (c) for preventing such person for causing the evidence to disappear;
> (d) for preventing the person from making any inducement, threat or promise to any person who may be a witness; and
> (e) unless the person is arrested, his presence in the court cannot be ensured."

If these conditions are satisfied, then the police officer shall arrest. Then, we added a further safeguard, 'record the reasons which are the conditions under which you have arrested'.

Now, representations were received saying that it is all right, you have said "Record the reasons for arresting." But what about the cases of which we know where the police officer colludes with the person or with someone interested and does not arrest him, even if the conditions are attracted.

Therefore, the Law Commission called this consultation at my instance and they said, "All right, record reasons, if you are arresting, if these reasons are present; and record reasons, if you are not arresting despite the fact that these reasons are present."

If reasons are recorded, the accused can go to court and say, "Give me bail, look at the reason; it is such a shoddy reason; he should not have arrested me." It is for arresting. If reasons are recorded for not arresting, the complainant can go to court

and say, “Look at the reasons; he should have been arrested; he is not being arrested; poor reasons are recorded.” So, either way, the arbitrariness is reduced; or rather, the scope of arbitrariness is reduced. The accused can go to court and complain about his arrest and the complainant can go to court and complain about the non-arrest. That is what we are doing. This is balancing the D.K. Basu guidelines.

Sub-section 2, which was already passed by Parliament last time says, “Subject to the provisions of Section 42, no person concerned in a non-cognizable offence can be arrested except with a warrant or an order. So, there is a clear division now. For cognizable offence, you must have reasons for arresting and for not arresting. For non-cognizable offence, you can only arrest with a warrant or an order.

We think that we must give it a fair trial. I know that the police enjoy huge powers in this country. If you ask 100 people as to what do they think of the police, they would say that yes, we want the police, but the police act arbitrarily. It is not that they say, they do not want the police. They will say that they want the police, but please restrain the police from acting arbitrarily. So, we are making an effort to restrict the arbitrariness.

But then, when you do not arrest a person, the earlier Section says,

> “The police officer, may in all cases, where the arrest of a person is not required, issue a notice, directing him to appear before him at such place and at such time. Where such a notice is issued, it shall be the duty of the person to comply. Where the person complies and continues to comply, he shall not be arrested; where such person fails to comply, then the officer may arrest him.”

What we are now saying is, “… if you do not arrest a person and you may issue a notice.” Then, that gives great room for persons who have committed offences to avoid investigation and to avoid interrogation. The whole idea of giving notice is that the person must join the investigation. But what happens is that he is not arrested; you may issue a notice to him; then, the fear is that the person will delay the investigation; he will not join the investigation.

Therefore, what we are saying is this. If the situation is such that he is not arrested, the police officer shall give him notice so that he will join the investigation and the investigation can be completed. Otherwise, there is a danger that the person who is not arrested – even for reasons to be recorded – will not join the investigation; he will drag the investigation for a year or two and the whole case will go into cold storage. Therefore, we are amending 'may' to replace it by the word 'shall'.

Now, I think, we have got a fair balance. In a non-cognisable offence, you shall have an order. In a cognisable offence punishable above seven years, you shall arrest. In a cognisable offence punishable with less than seven years, you may arrest but you must record reasons; you may not arrest but you must record reasons but if you do not arrest you shall give notice so that the person joins the investigation. Let us see how this new scheme works. We will have to give it a fair trial for about six months or a year and let us see how the new scheme works.

Now, of course, the police officer have pointed out that when he does not arrest but give notice to a person, if that person does not identify himself how can he give notice? Therefore, we are now saying that if a person refuses to identify himself, he can be arrested straightaway. Otherwise, if he does not identify himself how do you give him notice? Those are all the amendments that we are making and I am grateful to you for the support you have given.

I entirely agree with Shri Nishikant. My favourite muse, favourite poet Thiruvalluvar, 2000 years ago said:

"Idipparai illatha emara mannan

Kedupar illanung kedum"

A king without critics will face his ruin even if he has no enemies. Therefore, I welcome critics. I do not like enemies but I welcome critics. I am grateful for criticism. Please criticise us because if you do not criticise us we will face our ruin even if we have no enemies in the field. Therefore, please criticise us. I welcome criticism. I have no problem about criticism.

On the model Police Act, I think Shri Kalyan Banerjee has mentioned it, we have framed a model Police Act in 2006. This has been circulated to all the States. I

am repeatedly pressing the States to adopt the model Police Act or to amend their Police Acts to bring it in line with the model Police Act. The model Police Act contains 16 chapters. It is in the library. It talks about primary ranks in civil police, armed police units, the structure of the district police, policing in metropolitan urban areas, criminal investigation, training research and development, regulation, control and discipline, police accountability – a Board has to be set up – welfare and grievance redressal for police personnel and all this is contained in the model Police Act. Unfortunately, the States are not very forthcoming in adopting the model Police Act. It is my intention to continue to press the States for a model Police Act.

Finally, there were recommendations that we should have a comprehensive Criminal Procedure Code. I have on July 7, 2010 written to the Law Minister saying:

> "The Departmentally related Parliamentary Standing Committee on Home Affairs has recommended that there should be a comprehensive review of the criminal justice system, an introduction of composite draft legislation for revamping the criminal justice system in its 146th Report.
>
> Earlier also, in its 111th and 128th Reports recommended that there is an imperative need to reform and rationalise criminal law."

In view of the recommendations, I requested the Law Minister to request the Law Commission to examine and give a comprehensive Report covering all aspects of criminal law so that comprehensive amendments can be made to the IPC, CrPC and Evidence Act. The Law Commission may also take into account the recommendations made by the Justice Malimath Committee and the Madhava Menon Committee and other Commissions and Committees in this regard. The Law Commission may be given a timeframe of one year.

The Law Minister replied to me on 13th July saying :

> "I have received your letter. I am in agreement with your view regarding the need for such a comprehensive legislation. I have asked my Ministry to immediately look into the concerns and take necessary steps to bring about a comprehensive legislation. "

So, I hope this will be followed up. In about a year, I hope we can have a comprehensive Report. With these words, I request that the Bill be passed.

Comment [R64]: Fd. By 's3'

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, मैं एक प्रश्न मंत्री जी से पूछना चाहूंगा। जैसा अभी मंत्री जी ने कहा कि जो व्यक्ति पकड़ा जाएगा, उसे लिखित रूप में दिया जाएगा कि किस कारण वह क्यों पकड़ा गया है। अगर वह संतुष्ट नहीं है तो न्यायालय में भी जा सकता है। आप न्यायालयों में फिर मुकदमें बढ़ने की प्रक्रिया शुरू कर रहे हैं, क्योंकि हर व्यक्ति कहेगा कि मुझे गलत पकड़ा गया है और वह न्यायालय में जाएगा। जबकि न्यायालयों में पहले ही इतने मुकदमे हैं और ये जो मुकदमे जाएंगे, क्या उसकेलिए आपने कोई फास्ट ट्रैक कोर्ट या जजों की नियुक्ति की है, जिससे उनकी सुनवाई हो सके?

SHRI P. CHIDAMBARAM: I think you have misunderstood it. You see when a Police Officer is obliged to record reasons for arresting and for not arresting, that increases transparency of his action. When I am arrested, I will normally apply for bail. Today, if the Police Officer records the reason for arresting, when I go to the Magistrate and say, see why has he arrested me, this is the reason he has given and for this reason should he arrest me? Therefore, it is not a new case and when he seeks bail, he can argue his case better citing the reasons why the Police Officer has arrested him. The prosecutor also cannot then invent reasons. He has to justify the arrest based on the reasons already recorded and the prosecutor has to oppose bail or agree to bail. The converse is when a person is not arrested and he is asked only to join the investigation. The complainant then can go and say that this man should have been arrested; look at the reasons recorded and that it is such a hopeless reason and he should have been arrested. I think this increases transparency. It does not increase the work load of courts. It simply brings about greater transparency when bail is applied for and bail is either opposed or not opposed and bail is granted or not granted.

MR. CHAIRMAN : Now The question is:

"That the Bill further to amend the Code of Criminal Procedure Act, 1973, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

डॉ. राजन सुशान्त (कांगड़ा): सभापति महोदय, जम्मू-कश्मीर का लेह बादल फटने से ध्वस्त हो गया है। कल पाकिस्तान का सिंध प्रांत भी भयंकर बाढ़ की चपेट में आ गया है। सतलुज आदि प्रमुख नदियां खतरे के निशान की ओर बढ़ रही हैं। बाढ़, सूखा, अतिवृष्टि, अनावृष्टि और प्राकृतिक आपदाएं, ग्लोबल वार्मिंग और पर्यावरण संरक्षण आज पूरे संसार के लिए गम्भीर व प्रथम चिंताजनक पहलू हैं। ग्लेशियर्स पिघलेंगे तो गंगा भी लुप्त हो सकती है और सभी प्रमुख नदियों का अस्तित्व खतरे में पड़ सकता है। क्योंकि बर्फ से बारी, बारी से वृक्ष, वृक्ष से वायु, विद्युत, सूर्य, बादल, वाष्प, यह सारा चक्र है। इसलिए यह चक्र बचाना हमारे लिए जरूरी है।

सभापति जी, आज हमारे जो पर्वतीय राज्य हैं, उनमें 10,000 ग्लेशियर हैं, जो 37,000 वर्ग किलोमीटर क्षेत्र में फैले हुए हैं। आज सारे विश्व को अगर हमें बचाना है, तो इन ग्लेशियर्स को बचाना जरूरी है, क्योंकि इन पर खतरा है। अगर ये ग्लेशियर्स पिघलेंगे तो जहां पीने के पानी की दिक्कत होगी, वहीं जल प्रलय भी हो सकती है। इसलिए विश्व में पर्यावरण के संरक्षण हेतु मैं कहना चाहता हूं कि हिमाचल प्रदेश, उत्तराखंड, पूर्वांचल के अरुणाचल प्रदेश और सिक्किम तथा जम्मू-कश्मीर सहित सभी हिमांचल राज्य जो प्रकृति की नयनाभिराम आकृति हैं, इन्द्रधनुषी छटाएं हैं, उन्होंने बर्फ की सफेद चादर ओढ़ रखी है। आज ये सभी राज्य बेपनाह हैं। उनके त्याग की रश्मियां उपेक्षित हैं व आंतरिक शक्ति दम तोड़ने लगी है। बर्फ के टीले जमा होने के कारण हम पहाड़ी लोग वहां खेती भी नहीं कर सकते, बगीचे भी नहीं लगा सकते हैं। इससे बेरोजगारी और भूख हमारी आत्मिक पुकार बनने लगी है। यद्यपि बिजली और पानी में थोड़ी सी रायल्टी देकर केन्द्र सरकार की ओर से राहत के कुछ कदम उठे हैं। परन्तु यह कदम पर्याप्त नहीं हैं और इनसे हमारी आवश्यकताओं की पूर्ति नहीं हो रही है। इस अवस्था में, मैं भारत सरकार से पुरजोर मांग करता हूं कि भारत सहित, समस्त संसार को बचाने वाले व शुद्ध जल-वायु व पर्यावरण देने वाले, हिमाचल, उत्तरांचल, पूर्वांचल और जम्मू-कश्मीर सहित सभी हिमांचली राज्यों को, जहां बर्फ है, जिसे सफेद सोना कहिये या चांदी सा चमचमाता हीरा, इन बर्फ के पहाड़ों को विशेष तौर पर तथा साथ ही वारि, वृक्ष, वायु, विद्युत तथा वनांचल राज्यों को वन व वायु पर विशेष रायल्टी का पैकेज शीघ्र दिया जाए।

Comment [r65]: cd.by t3

सभापति महोदय : श्री अर्जुन राम मेघवाल व श्री गोविंद प्रसाद मिश्र जी को डा. राजन सुशान्त जी के उपरोक्त प्रकरण से संबद्ध किया जाता है।

कुमारी सरोज पाण्डेय (दुर्ग): सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान एक विशेष तकलीफ की ओर दिलाना चाहती हूं। इस्पात मंत्रालय के अधीन सेल है और सेल के अधीन भिलाई इस्पात संयंत्र है। भिलाई इस्पात संयंत्र के माध्यम से एक संयुक्त उपक्रम, भिलाई इस्पात संयंत्र ने, भिलाई क्षेत्र में स्थापित किया है और जेपी सीमेंट ग्रुप के साथ में यह उपक्रम स्थापित किया गया है। माननीय सभापति महोदय, मैं आपका ध्यान और इस पूरे सदन का ध्यान इस बात की ओर दिलाना चाहती हूं कि जो सीमेंट प्लांट वहां पर शुरु किया गया है,

उससे वहां के लोगों को बहुत परेशानी है। उस प्लांट को जिस स्थान पर लगाया जाना था, उसे वहां न लगाकर सेल ने उसे किसी दूसरे स्थान पर लगाया है जो रिहायशी क्षेत्र है और इससे वहां के लोगों को परेशानी होती है। वहां पर 21.6.2006 को अनुमति दे दी गयी कि वे वहां पर अपना उत्पादन शुरु कर सकें। उत्पादन शुरु करने के बाद 8 जुलाई 2010 को जेपी ग्रुप के लिए स्थानीय शासन द्वारा एक इश्तहार निकाला गया। यह इश्तहार इस बात का द्योतक है कि प्लांट जिस स्थान पर लगना चाहिए था, उस स्थान पर न लगाकर जिस स्थान पर लगाया गया है वह स्थान ग्रीन-बैल्ट है। उसका भूमि परिवर्तन किये बिना उस स्थान पर प्लांट को स्थापित करके अगर वहां पर इश्तहार निकाला जाता है तो यह इस बात का द्योतक है कि वह घोर अनियमितता है और अगर घोर अनियमितता है तो इस बात का प्रतीक है कि वहां पर उस निजी व्यक्ति को लाभ पहुंचाने के लिए सेल, शासन और प्रशासन के द्वारा जो प्रयास किया जा रहा है वह निंदनीय है। रिहायशी क्षेत्र के लोगों को सुविधा मिले, मेरा आपसे यही अनुरोध है। धन्यवाद।

श्रीमती दर्शना जरदोश : सभापति जी, मैं सूरत का प्रतिनिधित्व करती हूं और चाहती हूं कि सभी लोग सूरत आने के मेरे निमंत्रण को स्वीकार करें, क्योंकि जो टैक्सटाइल और डायमंड से जुड़े हुए लोग हैं, सभी को उससे प्रेम होगा। सूरत आने के समय आपको पता चल जाता कि कैसे आप वहां आते? यहां लोक सभा में चुनने के बाद, डेढ़ साल से हम अलग-अलग प्रश्नों पर जोर दे रहे हैं, जैसे क्वैश्चयन आवर में, स्टार्ड और अनस्टार्ड क्वैश्चयन में, 377 में प्रश्न करते रहे हैं। मेरा शून्य काल में डेढ़ साल से यही प्रश्न है और पिछले थर्सडे को भी माननीय मंत्री जी के पास मैंने पूरक प्रश्न के तौर पर यह प्रश्न किया था। सूरत महानगर में अब एक डौमैस्टिक का एयरपोर्ट कार्यरत है। आज दिन में केवल एक ही फ्लाइट जो दिल्ली के लिए है। मैं आपका ध्यान सूरत की ओर खींचना चाहूंगी। सूरत पुराण काल से टैक्सटाइल और हीरों के लिए जाना जाता है। यहां 45 लाख लोग रहते हैं और भारत में तैयार होने वाली पांच साड़ियों में से एक साड़ी यहां तैयार होती है। सिंथेटिक एवं मैन मेड फाइबर के क्षेत्र में भी सूरत बहुत बड़ा हब है। यहां करीब 6550 डायमंड यूनिट्स हैं जो करीब सात लाख लोगों को रोजगार मुहैया कराते हैं।

यहां दुनिया का सबसे बड़ा ज्वैलरी पार्क तैयार हो रहा है। दुनिया में पॉलिश होकर बिकने वाले दस में से आठ डायमण्ड सूरत में तैयार होते हैं। यहां के उद्यमियों ने हर क्षेत्र में देश-विदेशों में व्यापारिक संबंध जोड़े हुए हैं। यहां भारत के सभी बड़े उद्योग घरानों द्वारा अपने प्लांट लगाए हुए हैं, जैसे कृभको, एनटीपीसी, गैल इण्डिया, रिलायंस आदि। सभी बड़े उद्योग गृहों द्वारा यह डिमाण्ड की जा रही है कि सूरत वास्तव में भारत के औद्योगिक नक्शे पर आर्थिक शक्ति के रूप में अपना स्थान दर्ज करवा रहा है। यह सब होते हुए भी यहां आने वाले देश-विदेश के उद्योगपतियों को अहमदाबाद या मुंबई से फ्लाइट पकड़नी पड़ती है, जिसके कारण उनके 6-7 घण्टे प्रवास में ही जा रहे हैं। एयर इण्डिया सूरत एंव गुजरात के अन्य शहरों एवं विदेश के अन्य भागों से उड़ान शुरू

Comment [l66]: Cd by U3

Comment [r67]: Cd Jardosh

करता है तो पर्याप्त पैसेंजर मिलने की पूर्ण संभावना है। इस संबंध में सूरत एवं गुजरात के कितने ही पैसेंजरों ने मुम्बई, अहमदाबाद, बड़ौदा से आवाजाही की है एवं सूरत एयरपोर्ट पर एक साल में कितने लोगों ने आवाजाही की है, यह मैं जानने की विनती करती हूं। अगर इस क्षेत्र के अन्य कमर्शियल एयर कम्पनियां भी अपनी सेवाएं शुरू करती हैं, तो वे अच्छी चल सकती हैं, ऐसा मेरा विश्वास है। आप इस संबंध में तुरंत कार्यवाही करें, ऐसी मेरी विनती है।

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): Sir, I would like to raise a very important subject regarding the tea garden labourers and like to draw the attention of the Government towards them.

The Supreme Court directed the Government on 6th August, 2010 to take over the management of ailing tea gardens across the country within six months by invoking the Tea Act, 1953. In these six tea gardens, over 30,000 workers are living a pathetic condition. More than 100 tea garden workers had died and their dues such as gratuity and provident fund have not been cleared. The tea garden owners owe a hefty Rs. 300 crore to the workers.

A bench headed by Chief Justice S.H. Kapadia passed the order directing the Government to deal with the problems according to the provisions of the Tea Act, 1953 under Section 16 (b), (c) and (e). The Act entitles it to investigate the affairs of tea gardens and even take it over in case it fails to pay workers' dues.

Hence, I urge upon the Government for implementation of Tea Act, 1953 within six months and also provide the benefit of Mahatma Gandhi National Rural Employment Guarantee scheme to the workers of tea gardens who have not been paid the wages and gratuity for almost ten years and also extend the benefits under ICDS scheme and the Public Distribution System to the workers of sick tea gardens failing which the Government must take over the sick tea gardens.

श्री हुक्मदेव नारायण यादव (मधुबनी): महोदय, इस विषय को सदन में उठाया जा चुका था, जब मुम्बई के सदस्य ने इसे उठाया था। मैं इसके दूसरे पक्ष की तरफ सरकार तथा देश का ध्यान आकर्षित करना चाहता हूं। मुम्बई के सागर में दो जहाज का टक्कर लगा। उसके कारण पानी में प्रदूषण फैला, उससे मछुआरों के जीवन और जीविका पर आघात पड़ा है, वह अपनी जगह है, लेकिन समुद्र के पानी में तेल फैलने के कारण भाभा एटोमिक बिजली घर उस समुद्र से पानी लेना छोड़ दिया है। पानी प्रदूषित होने के कारण खतरा पैदा हुआ है। मैं सरकार का ध्यान इस तरफ आकर्षित करना चाहता हूं कि जिन दो जहाजों की टक्कर हुई, उनके मालिक और प्रबंधक मुम्बई में थे परन्तु उन्होंने जहाजों को डूबने से बचाने के लिए प्रयत्न नहीं किया। क्या दोनों जहाज के मालिक किसी ऐसे आतंकवादी संगठन या हिंदुस्तान के देशद्रोही संगठनों से जुड़े हुए हैं, जिसने जानबूझ कर टक्कर मारी। हमारे दो बन्दरगाह मुम्बई और जेएनपीटी नांमी बंदरगाह के कामों को ठप्प किया और भाभा परमाणु विद्युत ताप घर है, उसके कामकाज को ठप्प करने की भी कहीं योजना न रही हो और कहीं ऐसा न हो कि जैसे अमेरिका में हवाईजहाज ने पेंटागन में टक्कर मारी थी, उसी तरह कहीं यह योजना न हो। इसलिए भारत सरकार इस मामले की जांच उच्चस्तरीय किसी गुप्तचर संस्था से कराए या पार्लियामेंट की कमेटी से इसकी जांच कराए कि इसमें क्या किसी विदेशी ताकत का हाथ है? जो जहाज के प्रबन्धक और मालिक हैं, उनको गिरफ्तार किया जाए और उन पर मुकदमा चलाया जाए कि उन्होंने हिन्दुस्तान के साथ और हमारे दो बन्दरगाह के साथ तथा परमाणु घर को बर्बाद करने का कहीं षडयंत्र किया हो, इसलिए इस पर भी सरकार का ध्यान जाना चाहिए।

Comment [r68]: cd.

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे सदन में महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया। मैं सदन का ध्यान मेंरे लोक सभा क्षेत्र की घाघरा नदीं में प्रतिवर्ष आने वाली बाढ़ की तरफ आकर्षित करना चाहता हूं और यह बताना चाहता हूं कि इस बाढ़ से बाराबंकी जनपद के मुख्य तीन ब्लॉक सूरतगंज, रामनगर, और शिवालीबसपुर प्रभावित होते हैं और इसके अलावा सीतापुर, फैजाबाद, बहराइच जनपदों के कुछ क्षेत्र बाढ़ से त्रस्त रहते हैं। हालत इतनी खराब है कि पूरे क्षेत्र में एक भी पक्का घर नहीं है। कच्चे मकान और झोंपड़ियां हैं जो हर साल बाढ़ में नष्ट हो जाती हैं। बाढ़ के बाद उन झोंपड़ियों को

दुबारा बनाया जाता है। इन क्षेत्र के लड़कों की शादियां नहीं हो रही है क्योंकि इन क्षेत्र के बाहर के लोग अपनी बेटियां इस क्षेत्र में देना पसन्द नहीं करते। बीमार लोगों के लिए अस्पताल नहीं है, शिक्षा के पूरे साधन नहीं हैं। आवागमन के साधन नहीं हैं। जो सड़कें वहां पर बनी हैं, वे तारकोल से बनती हैं लेकिन हर साल बाढ़ की वजह से पानी जब सड़कों के ऊपर से गुजरता है तो वे सड़कें नष्ट हो जाती हैं। मैंने पहले भी मांग रखी थी कि इस बाढ़ प्रभावित क्षेत्रों में जो सड़कें बनें, वे सड़कें सीमेंटेड रोड बननी चाहिए। इसलिए इस तरफ विशेष ध्यान देने की आवश्यकता है। इन क्षेत्रों में बाढ़ आ जाने का कारण जरूरी नहीं है कि इन क्षेत्रों में बारिश हो रही है बल्कि नेपाल के पहाड़ी क्षेत्रों में वर्षा अधिक होने के कारण वहां पर बने बांध लबालब हो जाते हैं तथा उनका एकत्रित पानी घाघरा में छोड़ दिया जाता है जिससे बड़े पैमाने पर जान माल की हानि होती है। भारत सरकार ने यू.पी. सरकार से इस क्षेत्र में पुल और बांध बनाने के लिए प्रस्ताव भेजने के लिए कहा है लेकिन एक वर्ष से ज्यादा अवधि होने के बावजूद सर्वेक्षण कराकर प्रस्ताव गंगा बाढ़ नियंत्रण आयोग, पटना को नहीं भेजा गया है। इसलिए मेरी मांग है कि जल्दी से जल्दी बांध बनाया जाए।...(व्यवधान) क्षेत्र की समस्याएं हैं। मेहरवानी करके उस पर राजनीति मत करिए। आपने बहुत नम्बर बढ़ा लिए हैं, नम्बर बढ़ जाएंगे।...(व्यवधान) हर बार जब मैं बोलता हूं तो आप खड़े हो जाते हैं। यह बहुत आपत्तिजनक बात है। जब आप बोलते हैं तो हम कभी डिस्टर्ब नहीं करते हैं।

श्री दारा सिंह चौहान (घोसी): सभापति जी, यह सही नहीं कह रहे हैं।...(व्यवधान)

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति महोदय, यह बहुत आपत्तिजनक बात है। हम कभी भी इन्हें नहीं टोकते हैं। हमें बोलने दीजिए। मेरी बारी है।....(व्यवधान) मेरी मांग है कि शीघ्र बांध बनावाया जाए और सर्वेक्षण में इस बात का ख्याल रखा जाए कि कोई भी गांव नदी के पेटे में न रहे। मजबूत ठोकर बनाकर सभी गांवों को सुरक्षित रखने की व्यवस्था की जाए। यदि राज्य सरकार इस मामले में ढ़ीलाढ़ाला रवैया करे तो केन्द्र सरकार सीधे अपने स्तर से सर्वेक्षण कराकर आगे की कार्रवाई करे। धन्यवाद।

Comment [r69]: Fd by x3

*SHRI D. VENUGOPAL (TIRUVANNAMALAI): Tiruvannamalai is an ancient pilgrimage town famous in Tamil Nadu and the Railways have currently undertaken the gauge conversion work in the section near Tiruvannamalai which is between Villupuram- Katpadi. Completion of this work will take a long time because the work progresses at a snail's space. This work has been delayed beyond measure and at least four years behind the sechedule. Several newspapers have reported about it and this is being highlighted by media often. At least now the work is being carried out near Tiruvannamalai. This needs to be speeded up as this traditional pilgrim town draws thousands of people not only from Tamil Nadu but from several parts of the country and also from different parts of the world. Thousands of people throng only for the Karthigai Deepam but also for the monthly pournami (full moon) Giri Valam. For this monthly girivalam, lakhs of people gather in Tiruvannamalai and hence connectivity both by road and rail must be improved. As such the connectivity by train s tands disrupted. Hence thiere is a need to hasten the completion of gauge conversion work between Villupuram-Katpadi sections that ensures better rail connectivity to Tiruvannamalai. Considering the fact that this pilgrim center is famous for Ramana Maharishi Ashram, Arunagirinathar Swami Sthal, Seshdri Swamigal Mutt where these saints attained Mukthi thereby drawing devotees through out the year. Hare Rama Hare Krishna Bhakts also come to this town in big way. Hence you must improve railway connectivity and facility by way of completing gauge conversion work and resuming the rail service and also by modernizing Tiruvannamalai railway station. The Railway platform in Tiruvannamalai station of which length is about 500 metres must get platform shelter roof at least to the tune of about 250 metres instead of the proposed 80 metres. The Computerized Advance Reservation Centre in Tiruvannamalai must be functional through out the day from 8 AM to 8 PM instead of 8 AM to 2 PM as at present. This will help the pilgrims in big way. Hence I urge upon the Railway Minister to provide the needed facilities in Tiruvannamalai Railway Station.

* English translation of the Speech originally delivered in Tamil.

श्रीमती जे. शांता (बेल्लारी): सभापति महोदय, मैं सरकार का ध्यान कर्नाटक के बेल्लारी क्षेत्र के रेलयात्रियों की समस्याओं की ओर दिलाना चाहती हूं। बेल्लारी में तेजी से औद्योगिक विकास हो रहा है और यह भारत के स्टील सिटी के रूप में उभर रहा है। लेकिन उस हिसाब से वहां रेलवे सुविधाएं नहीं है।

गुंटाकल से हॉसपेट जाने के लिए बेल्लारी स्टेशन पर 4 बजे से 11.15 के बीच तथा 2 बजे से 9 बजे के बीज कोई ट्रेन नहीं है। उन दो स्टेशनों के बीच तत्काल पुश एंड पुल ट्रेन सर्विस शुरू किए जाने की आवश्यकता है। इसके अलावा वर्तमान में चलने वाली कुछ ट्रेन सेवाओं का भी तत्काल विस्तार किए जाने की आवश्यकता है।

इसमें बीजापुर से मुंबई के बीच चलने वाली ट्रेन संख्या 1329/1330 को बढ़ाकर बेल्लारी अथवा गुंटाकल तक करना।

काचीगुडा से गुंटाकल के बीच चलने वाली ट्रेन संख्या 525/526 को बढ़ाकर हॉसपेट तक करना।

रायदुर्ग-बेल्लारी के रास्ते चलने वाली हॉसपेट-बेंगलुरू ट्रेन संख्या 583/584 को आरसीकेरे रेलवे स्टेशन तक धारवाड़-मैसूर ट्रेन संख्या 7301/7302 से जोड़ना, ताकि सीधे मैसूर जाने वाले यात्रियों को सुविधा मिल सके।

Comment [BS70]: (cd. by y3)

वर्तमान बसावा एक्सप्रेस ट्रेन संख्या 7307 के मार्ग में परिवर्तन कर इसे गडाग, बेल्लारी, रायदुर्ग, चाल्लेकेरे, अरसीकेरे होकर चलाया जाना।

मेरा केन्द्र सरकार तथा रेल मंत्री जी से अनुरोध है कि बेल्लारी क्षेत्र के लोगों की समस्याओं को ध्यान में रखते हुये इन मांगों को शीघ्र पूरा करने की कृपा करें। इससे न केवल लोगों की समस्याओं का समाधान होगा बल्कि क्षेत्र के तेजी से विकास में भी सहयोग मिलेगा।

श्री महेश्वर हज़ारी (समस्तीपुर): माननीय सभापति महोदय, बिहार राज्य कभी बाढ़ से और कभी सूखे से प्रभावित रहता है। बिहार के मुख्यमंत्री श्री नीतीश कुमार जी ने प्रधानमंत्री जी से मुलाकात करके सूखाग्रस्त क्षेत्र हेतु राहत कोष के लिये पांच हजार करोड़ रुपये की मांग की है। मैं आपके माध्यम से भारत सरकार से मांग करता हूं कि शीघ्र पांच हजार करोड़ रुपया दिया जाये। वहां अमीर और गरीब में कोई विभेद नहीं है क्योंकि जितना गरीब तबाह है, उतना ही अमीर तबाह है। प्रत्येक परिवार को अनाज के रूप में राहत दी जानी चाहिये। मैं भारत सरकार से आग्रह करना चाहता हूं कि नेपाल से हमेशा नदियों से बाढ़ आया करती है। इसलिये भारत सरकार को नेपाल सरकार से तुरंत बातचीत करनी चाहिये ताकि समझौता करके वहां हाई डैम बनाया जा सके। वहां विद्युत का उत्पादन हो सकेगा। इससे न केवल बिहार को बिजली मिलेगी बल्कि नेपाल सरकार को भी विद्युत बेची जा सकती है। मैं भारत सरकार से मांग करता हूं कि बिहार सरकार को तुंरत पांच हजार करोड़ रुपया भेजा जाये.। जो किसानों की स्थिति है, जो चापाकल सूख गये हैं, वहां की बोरिंग सूख गई है, जो

फसल किसान ने लगायी थी, वह सूख रही है। इसलिये मैं भारत सरकार से मांग करता हूं कि संसद सदस्यों के माध्यम से स्टेट ट्यूबवैल दिया जाये और चापाकल की व्यवस्था की जाये।

श्री के.डी. देशमुख (बालाघाट): सभापति महोदय, आपने मुझे बोलने के लिये अवसर दिया, उसके लिये मैं आपका आभारी हूं।

सभापति महोदय, मैं मध्य प्रदेश के बालाघाट-सिवनी लोकसभा क्षेत्र से चुनकर आया हूं जो मध्य प्रदेश के दोनों सर्वाधिक पिछड़े जिले हैं। वर्ष 2010-11 के रेल बजट में छिंदवाड़ा-सिवनी-नैनपुर-मंडल फोर्ट जो 182 किलोमीटर लम्बी नैरो गेज रेल लाईन है, को ब्राड गेज में परिवर्तित किये जाने हेतु स्वीकृति प्राप्त हुई थी। इसकी अनुमानित लागत 556 करोड़ रुपये है लेकिन बजट में केवल पांच करोड़ रुपया दिया गया था। यह पिछड़ा जिला है, मंडला जिला आदिवासी बाहुल्य जिला है, हमारा सिवनी जिला पिछड़ा जिला है। बड़ी रेल लाईन न होने के कारण यह जिला उद्योग से वंचित है। जब पांच करोड़ रुपये के लिये बजट की स्वीकृति मिल गई तो रेल विभाग को छिंदवाड़ा-सिवनी, सिवनी -मंडला को नैरो गैज से ब्राड गेज का काम प्रारम्भ करना चाहिये था। मैं आपके माध्यम से भारत सरकार के रेल मंत्रालय से निवेदन करना चाहता हूं कि इस नैरो गेज को बॉड गेज में परिवर्तित करने के लिये काम तत्काल शुरु करे जिसकी मैं अपेक्षा करता हूं।

DR. P. VENUGOPAL : Hon. Chairman, Sir, I would like to thank you very much for giving me the opportunity to speak about the sufferings of the Indians, particularly the Tamilians in Myanmar.

The silent influx of Han Chinese, a group of tribals, into the border towns of Myanmar adjoining India such as Tamu, Minthar, Shaelabo and Kawngkanwn has made the security establishment in Delhi wary of China's understated expansionist policy.

Sir, I would like to bring to the notice of the Government of India that intelligence inputs suggest that the steady push of Han Chinese, who are getting into business along the Indo-Myanmar border towns in a big way, has out-dazzled thousands of people belonging to traditional Tamil trading community involved in smaller businesses in the border towns.

The relations between Myanmar and Tamils go back a long way to the times of the advent of maritime activities in the Bay of Bengal, as trade winds and currents were particularly conducive for the swift and direct communications between Myarmar, which was known in Sanskrit as "Swarnabhoomi", The Land of Gold.

The Chinese scheme to change the demography is fast outnumbering Tamil businessmen in Myanmar, especially in the border towns. The contrast is visible clearly in Mandalay and Tamu. These are the border towns close to Moreh in Manipur on the Indian side.

China, supported by Burmese Military Junta, is helping Han Chinese to invest in Myanmar and in the take-over of businesses controlled so far by the Tamils by improvising both products and methods. As a result, these towns thronged by Tamil business families not long ago, have given a way to the Hans and about 12 per cent of Myanmar's population now speaks Mandarin.

Aware of serious implications, I would like to warn the Government of India to awake from its slumber. Delhi should convey its concerns to the Myanmar Military Ruler Gen. Than-Shwe and take steps on war footing to safeguard the interests of Indians, particularly Tamilians in Myanmar.

SHRI G.M SIDDESHWARA (DAVANGERE): Mr. Chairman, Sir, I would like to draw the kind attention of the Government, through you, to the problems being faced by the people of Chitradurga District in Karnataka due to excess mining activities in the District.

The IBM and Karnataka Pollution Control Board have recently issued a public notification to conduct a public hearing call on 19.8.2010 to enhance the capacity from 6 million tonnes per annum to 10 million tonnes per annum of M/s Sesa Goa Mining Company Limited, which is running its mining activities in Chitradurga and Holakere Taluks in Chitradurga District of Karnataka since several years. I would like to mention that M/s Sesa Goa Mining Company Limited is not a local mining company but only the exporting company. When the observation is made on this company's mining, it has increased drastically in recent years. For example, the company had transported 1.6 million tonnes per annum in 2004-05 and it has reached 6 million tonnes per annum in 2009-10 and they are now proposing to increase it to 10 million tonnes per annum. As such, the allocation is enhanced year by year. But the infrastructure facility remains the same as in the year 2004-05. Due to such drastic increase in mining activities, we have lost trees and forests in the mining areas. Now,

again, M/s Sesa Goa Mining Company Limited has proposed to expand the existing mining capacity from 6 million tonnes per annum to 10 million tonnes per annum. As per the rules, after the proposal is submitted by the company for capacity enhancement, the mining area must be inspected by higher officers of IBM and Environment Ministry, but till now no IBM or Environment Ministry higher officers visited the area to find out the factual position in this region.

Sir, in this connection, I would also like to mention that the companies, which are mainly engaged in mining export activities, failed to provide even the basic infrastructure facilities to the public and environmental facilities like growing of trees etc. in the mining region. Due to the loss of trees, plants and other natural resources, the rainfall in this region is also drastically reduced and the people are facing drought-like situation every year. This has caused great inconvenience to the public at large which made public to protest against these companies.

Comment [s71]: (Cd. by a4)

MR. CHAIRMAN : It is not a debate. Please conclude now.

SHRI G.M SIDDESHWARA : Sir, if the Sesa Goa company Limited would get the order to extract 10 million tonnes per annum, it requires to transport more than 33,000 tonnes iron ore per day. Ten wheeled one truck is supposed to carry up to 16 tonnes and to transport 33,000 tonnes iron ore per day, it would require more than 2,000 trucks per day.

Due to heavy mining activities and truck movements a lot of accidents are taking place in this region and more number of people have lost their lives and in some cases serious injuries have also occurred to the accident victims. If the present proposal of the company is accepted then the truck movements in this region would be increased very much and the chances of accidents would also increase subsequently, which puts the life of the common man at the mercy of truck drivers and which I think we should not allow.

MR. CHAIRMAN: Please wind up now.

SHRI G.M SIDDESHWARA : Sir, one more important point that is to be considered is that Bheemasamudra is a well known arecanut market in Karnataka and daily a considerable number of vehicles from various districts arrive at Bheemasamudra to sell the agricultural products. Due to these agricultural businesses, there is always a heavy intensity of traffic on this road. But because of the heavy mining transport on this road, the farmers are compelled to sell their products through middlemen at their places only instead of bringing the agricultural produces to the market for higher prices. This causes huge losses to the farmers.

When the roads are not specially designed to withstand the heavy loads of iron ore, the capacity enhancement of M/s Sesa Goa Company's proposal will adversely affect the conditions of these roads in the District.

Keeping all these things in view, I would urge upon the Union Government to obtain factual position report of this region from the higher IBM and Environment Department officers. After obtaining the factual position only the capacity of M/s Sesa Goa Company Limited or any other company should be taken. I would request the Union Government to restrict the mining of M/s Sesa Goa Limited and other

companies to 1.6 million tonnes per annum till then. This was the level in 2004-05 and this is for the benefit of the farmers, school going children and other general public in the region.

SHRI AMARNATH PRADHAN (SAMBALPUR): Mr. Chairman Sir, I would like to bring to your notice that the death toll due to swine flue has gone up to ten in the city hospitals of Burla, Cuttack and Bhubaneswar. The West-Eastern Orissa region is severely affected by the swine flue disease. There is an acute shortage of medicines, mouth masks and other preventive materials in the State. The death toll will go up if timely preventive steps are not taken on war-footing. The medicines, mouth masks and other necessary kits may be provided free of cost to the affected patients.

So, I would request the Union Health Minister to send a Central health team to Orissa immediately to assist the doctors in different hospitals to treat swine flue patients.

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): महोदय, मैं आपका ध्यान लोक महत्व के अत्यंत आवश्यक प्रश्न पर दिलाना चाहता हू। पूर्वी उत्तर प्रदेश में मगहर, जो संत कबीर की निर्वाण स्थली है, में एक फुट ओवरब्रिज बना है। वह फुट ओवरब्रिज पूरा न होने के कारण मगहर टाउन एरिया दो भागों में बंट गया है। वहां से बच्चों को पढ़ने के लिए आने-जाने में, अन्य लोगों के आने-जाने में अनेक एक्सीडेंट एवं मौतें हो चुकी हैं। जब लोगों ने अपने अधिकार की मांग की, तो उस पर सरकार ने अभी तक ध्यान नहीं दिया है। हमने इसको कई बार लिखकर भी माननीय रेलमंत्री को दिया है, लेकिन अभी तक इस पर कार्रवाई नहीं हुई है। उस फुट ओवरब्रिज का बनना नितांत आवश्यक है जिससे वहां के बच्चे दुर्घटना से बचें और वहां पर एक अंडरपास बना है, रेलवे लाइन जब बन रही थी, तो रेलवे के अधिकारियों ने बताया कि जब यह बड़ी लाइन बन जाएगी, तब इस अंडरपास को चालू कर देंगे। उस पर ट्रैफिक बहुत बढ़ गया है। फुट ओवरब्रिज को पूरा किया जाना चाहिए। दूसरे, जो रेलवे का अंडरपास है, जिसको अधिकारियों ने कहा था कि समय से बन जाएगा, बड़ी लाइन पूरी जाएगी, तो इसे चालू कर देंगे, लेकिन छोटी लाइन को बड़ी लाइन में परिवर्तित हुए दस साल से अधिक समय हो गया, लेकिन उसे शुरू नहीं किया गया है। अंडरपास में पानी आ जाता है और पूरा आवागमन बाधित होता है जिससे वह कस्बा दो भागों में बंट जाता है। जल जमाव से अनेक बीमारियां भी होती हैं, पूरा ट्रैफिक रूक जाता है। हमारी मांग है वहां पर एक ओवरब्रिज का निर्माण किया जाए और फुट ओवरब्रिज का निर्माण कार्य शीघ्र पूरा कराया जाए।

श्री वीरेन्द्र कश्यप (शिमला): सभापति महोदय, आपके माध्यम से देश और सरकार के ध्यान में लाना चाहता हूं कि देश भर में लगभग सभी प्रदेशों में केन्द्र सरकार की ओर से मध्याह्न भोजन खिलाने की व्यवस्था की गई है। यह व्यवस्था अच्छी है तथा गरीब, दलित और निम्न वर्ग के बच्चों को इससे काफी फायदा हो रहा है। लेकिन मैंने इस संबंध में स्थापित मिड डे मिल मॉनीटरिंग कमेटी की मीटिंग्स को अटैंड किया, तो चुने हुए प्रतिनिधि ने मेरे सामने यह तथ्य लाया कि इस योजना के अंतर्गत प्रदान की जाने वाली खाद्य सामग्री प्रायः समय पर विद्यालयों में नहीं दी जाती है।

Comment [I72]: Cd by b4

19.00 hrs.

जिसके कारण वहां के अध्यापकों को अपनी ओर से पैसा देकर बाजार से सामग्री खरीदनी पड़ती है और तब मिड-डे-मील बच्चों को परोसा जाता है। यह स्थिति किसी एक प्रदेश की नहीं है, बल्कि कमोबेश सारे देश की है। जैसा कि आप जानते ही हैं कि आजकल महंगाई के युग में अपने परिवार का पालन-पोषण करना अध्यापकों को कठिन हो रहा है, उसके ऊपर विद्यार्थियों को मध्याह्न भोजन के लिए बाजार से अन्न खरीदना कितना मुश्किल काम है। इसलिए मेरा निवेदन है कि सप्लाई करने वाली एजेंसियों को इस प्रकार की हिदायतें दी जाएं और यह सुनिश्चित किया जाए कि विद्यालयों में कम से कम एक महीने की खाद्य सामग्री भंडार में रहे। पहली सामग्री पूर्ण रूप से खत्म होने से एक महीने पहले अगली सामग्री पहुंच जाए ताकि इस प्रकार की कठिनाइयों से बचा जा सके।

सभापति महोदय, मैं आपके माध्यम से मंत्री महोदय के ध्यान में यह बात भी लाना चाहता हूं कि इस योजना के अंतर्गत निम्न स्तर की खाद्य सामग्री परोसी जाती है और कभी-कभी विषाक्त खाना भी परोसा जाता है, जिसके कारण अनेक बार विद्यार्थियों की तबियत खराब हो जाती है। उन्हें अस्पतालों में भर्ती कराया जाता है। इस स्थिति से बचने के लिए यह अनिवार्य किया जाए कि बच्चों को खाना परोसे जाने से पहले तैयार भोजन की मेडीकल जांच की जाए और यह देखा जाए कि वह बच्चों के खाने योग्य है या नहीं।

सभापति महोदय, मैं आपके माध्यम से यह भी कहना चाहता हूं, हम जानते ही हैं कि बच्चे ही देश का भविष्य होते हैं। इसलिए यह भी सुनिश्चित किया जाए कि जो भोजन बच्चों को परोसा जाए, वह पौष्टिक व सभी मिनरल, विटामिन एवं खनिजों से परिपूर्ण हो ताकि बच्चे स्वस्थ रहें और देश के निर्माण में अपनी महती भूमिका निभा सकें।

DR. RATNA DE (HOOGHLY): Sir, National Highway 2 is a very big and busy National Highway. It runs through different States, namely, Delhi, Haryana, Uttar

Pradesh, Jharkhand, and West Bengal. During the late sixties, a stretch of special road was constructed between Bally in Howrah district and Mogra in Hooghly district at the junction of the GT Road. Due to development in general, the vehicular movement has increased many-fold causing huge congestion especially at the entrance and exit of the capital of West Bengal, Kolkata. The number of road accidents is also increasing. Maintenance of the road is virtually stopped.

In order to avoid this acute congestion, and for smooth vehicular movement, safety and security and to avoid road accidents, I would request the hon. Minister to take some action to make it from four-lane to six-lane and ensure proper maintenance of the road.

DR. TARUN MANDAL (JAYNAGAR): Sir, I would like to associate myself with the hon. Member.

MR. CHAIRMAN: Okay.

The House stands adjourned to meet tomorrow, the 13th August, 2010 at 11 a.m.

19.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 13, 2010/ Sravana 22, 1932 (Saka).